

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
I.A NO. 69/2020  
IN  
ORIGINAL APPLICATION NO. 11/2020 (CZ)

**IN THE MATTER OF:**

Action for Community Foundation ... Applicant(s)

Versus

Central Pollution Control Board & Ors. ... Respondent (s)

**INDEX**

S.NO.	PARTICULARS	PG. NO.
1.	Status Report on behalf of Respondent No. 3/ Rajasthan State Industrial Development and Investment Corporation Limited	1-6
2.	<b><u>Annexure R-1:</u></b> A copy of allotment letter dated 24.01.2020 issued by Answering Respondent in favour of M/s Ajanta Chemical Industries.	7-8
3.	<b><u>Annexure R-2:</u></b> A copy of allotment letter dated 24.01.2020 issued by Answering Respondent in favour of M/s Cepham Medical Leasing Limited.	9-12
4.	<b><u>Annexure R-3:</u></b> A copy of letter dated 26.05.2010 issued by Answering Respondent in favour M/s Alcome Overseas Private Limited.	13-14
5.	<b><u>Annexure R-4:</u></b>	

	A copy of letter dated 07.03.2006 issued by Answering Respondent in favour M/s Aditi Organics for transfer of lease hold right.	15-16
6.	<b><u>Annexure R-5:</u></b> A copy of letter dated 07.03.2006 issued by Answering Respondent in favour M/s Jaquar and Company Private Limited for transfer of lease hold right.	17-18
7.	<b><u>Annexure R-6:</u></b> A copy of letter dated 22.01.2004 issued by Answering Respondent in favour of M/s Scot India.	19-20
8.	<b><u>Annexure R-7:</u></b> A copy of letter dated 09.04.1979 issued by Answering Respondent in favour of M/s Bakshi Steel Private Limited.	21-22
9.	<b><u>Annexure R-8:</u></b> A copy of allotment letter dated 15.12.2000 issued by Bhiwadi Industrial Development Authority in favour of M/s Amtek India Limited.	23-27
10.	<b><u>Annexure R-9:</u></b> A copy of allotment letter dated 19.07.2012 issued by Answering Respondent in favour of M/s Maharaja Agrofoods Private Limited	28-32
11.	<b><u>Annexure R-10:</u></b> A copy of allotment letter dated 04.09.2003 issued by Answering Respondent in favour of M/s Varun Beverages Limited.	33-36
12.	<b><u>Annexure R-11:</u></b> A copy of allotment letter dated 14.11.2006 issued by Answering Respondent in favour of M/s United Breweries.	37-43

13.	<b><u>Annexure R-12:</u></b> A copy of allotment letter dated 13.12.2018 issued by Answering Respondent in favour of M/s Shree Cement Limited.	44-46
14.	<b><u>Annexure R-13:</u></b> A copy of allotment letter dated 24.09.2004 issued by Answering Respondent in favour of M/s Pine Laminates Private Limited.	47-50
15.	<b><u>Annexure R-14:</u></b> A copy of allotment letter dated 02.09.2009 issued by Answering Respondent in favour of M/s Leader Industries Limited.	51-55
16.	<b><u>Annexure R-15:</u></b> A copy of allotment letter dated 22.03.2005 issued by Answering Respondent in favour of M/s Kusum Healthcare Private Limited.	56-58
17.	<b><u>Annexure R-16:</u></b> A copy consent to operate dated 30.06.2020 issued by Rajasthan State Pollution Control Board in favour of M/s Ajanta Chemicals Industries.	59-64
18.	<b><u>Annexure R-17:</u></b> A copy consent to operate dated 07.11.2006 issued by Rajasthan State Pollution Control Board in favour of M/s Rajasthan Antibiotics Limited.	65-70
19.	<b><u>Annexure R-18:</u></b> A copy consent to operate dated 01.06.2016 issued by Rajasthan State Pollution Control Board in favour of M/s Acro Paints Limited (Unit-I).	71-74.

20.	<b><u>Annexure R-19:</u></b> A copy consent to operate dated 14.09.2018 issued by Rajasthan State Pollution Control Board in favour of M/s Continental Engines Limited.	75-8
21.	<b><u>Annexure R-20:</u></b> A copy consent to operate dated 20.03.2020 issued by Rajasthan State Pollution Control Board in favour of M/s Jaquar & Company Private Limited	82-91
22.	<b><u>Annexure R-21:</u></b> A copy consent to operate dated 28.12.2018 issued by Rajasthan State Pollution Control Board in favour of M/s Castex Technologies Limited (Old Name M/s Amtek India Limited)	92-99
23.	<b><u>Annexure R-22:</u></b> A copy consent to operate dated 07.03.2019 issued by Rajasthan State Pollution Control Board in favour of M/s Anshul Strips Private Limited.	100-105
24.	<b><u>Annexure R-23:</u></b> A copy consent to operate dated 21.02.2019 issued by Rajasthan State Pollution Control Board in favour of M/s Jyotika Strips Private Limited.	106-111
25.	<b><u>Annexure R-24:</u></b> A copy consent to operate dated 15.03.2019 issued by Rajasthan State Pollution Control Board in favour of M/s Shri. Laxmi Vijay Steels (P) Limited.	112-117
26.	<b><u>Annexure R-25:</u></b> A copy consent to operate dated 18.01.2019 issued by Rajasthan State Pollution Control Board in favour of M/s Maharaja Agro Foods (P) Limited.	118-123

27.	<b><u>Annexure R-26:</u></b> A copy consent to operate dated 04.12.2019 issued by Rajasthan State Pollution Control Board in favour of M/s Varun Beverages Limited (Unit-IV)	124-129
28.	<b><u>Annexure R-27:</u></b> A copy consent to operate dated 31.03.2017 issued by Rajasthan State Pollution Control Board in favour of M/s United Breweries Limited.	130-135
29.	<b><u>Annexure R-28:</u></b> A copy consent to operate dated 14.02.2017 issued by Rajasthan State Pollution Control Board in favour of M/s Shree Cement Limited.	136-141
30.	<b><u>Annexure R-29:</u></b> A copy consent to operate dated 30.01.2018 issued by Rajasthan State Pollution Control Board in favour of M/s Pine Laminates Private Limited.	142-150
31.	<b><u>Annexure R-30:</u></b> A copy consent to operate dated 29.01.2019 issued by Rajasthan State Pollution Control Board in favour of M/s Kusum Healthcare Private Limited.	151-156
32.	<b><u>Annexure R-31:</u></b> A copy of work order dated 18.08.2020 issued by Answering Respondent in favour of M/s Kapoor Singh and Co.	157.
33.	<b><u>Annexure R-32:</u></b> A copy of work order dated 18.09.2020 issued by Answering Respondent in favour of Mr. V.K Gupta.	158
34.	<b><u>Annexure R-33:</u></b> A copy of work order dated 21.09.2020 issued by Answering Respondent in favour of M/s Pratap & Co.	159

35.	<b><u>Annexure 34:</u></b> A copy of work order dated 18.08.2020 issued by Answering Respondent in favour of M/s R. K Construction.	160
36.	<b><u>Annexure 35:</u></b> A copy of letter dated 01.12.2020 issued by Answering Respondent in favour of State Pollution Control Board.	161-162

THROUGH

*Shivi Sanyam*

SHIVI SANYAM  
ADVOCATE FOR RESPONDENT NO. 3  
A-147(LGF), DEFENCE COLONY  
NEW DELHI-110024

PLACE: *New Delhi*  
DATE: *13.2.2021*

1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

I.A. NO. 69/2020

IN

**ORIGINAL APPLICATION NO.11/2020(CZ)**

**IN THE MATTER OF:**

Action for Community Foundation

...Applicant(s)

Versus

Central Pollution Control Board & Ors.

...Respondent(s)

**STATUS REPORT ON BEHALF OF RESPONDENT NO. 3 / RAJASTHAN  
STATE INDUSTRIAL DEVELOPMENT AND INVESTMENT CORPORATION  
LIMITED**

**MOST RESPECTFULLY SHOWETH:**

1. The instant application has been preferred by the Applicant, *inter alia*, bringing to this Court attention the air pollution, water pollution and illegal extraction of ground water purportedly being caused by Respondent No. 5 to 23 at Industrial Area located at Bhiwadi, Rajasthan.
2. The present reply is being filed pursuant to the directions of this Ld. Tribunal vide its order dated 06.07.2020. The answering respondent is filing the present status report for the limited purpose as delineated by this Ld. Tribunal in its order dated 06.07.2020 and nothing in the said application, be deemed to be admitted for want of specific denial unless otherwise admitted by the answering respondent.
3. It is pertinent to state in so far as averments made in the application are concerned, the answering respondent submits as under:
  - 3.1 The Rajasthan State Pollution Control Board ("RSPCB") is the nodal and statutory authority that is responsible for monitoring the air and water pollution in Rajasthan.
  - 3.2 The answering Respondent/RIICO is a body corporate that has pioneered industrialization of the State of Rajasthan by setting up of industrial areas. The answering Respondent further submits that it allocates land for the establishment of Industry at Industrial Area, inter

alia, on the condition that that the industry shall treat its effluent to the satisfaction and standards decided by Rajasthan State Pollution Control Board Shall obtain the Consent to Establish(CTE) and Consent to Operate (CTO) from Rajasthan State Pollution Control before commencement of construction and production . In this regard, it is pertinent to state that the answering Respondent has allotted the land subject to the said condition and has further allowed transfer of the rights subject to the clearances from the Rajasthan State Pollution Control Board.

4 It is pertinent to state that the answering Respondent has ensured compliance of statutory conditions before granting permission for allotment.

The answering respondent submits:

4.1 That the land allocated in favor of one, M/S Ajanta Chemical Industries for setting up their unit in Bhiwadi, Rajasthan on 24.01.2000 subject to the condition as stipulated in Clause 9 of the allotment letter, whereby the industries' allotment is subject to the condition that the effluent discharge would have to be pre-treated to the satisfaction of the Rajasthan State Pollution Control Board and that the industry would obtain the No-Objection Certificate (Consent to Establish(CTE) and Consent to Operate(CTO)) from the Rajasthan State Pollution Control Board before commencement of construction. Copy of the allotment letter dated 24.01.2000 is marked and annexed herewith as **ANNEXURE R-1**. Similar condition (Specifically in Clause 9 of the allotment letter) has been incorporated while sanctioning allotment in favour of M/s Cepham Medical Leasing Limited on 12.01.1988, a copy of which is marked and annexed herewith as **ANNEXURE R-2**. Similarly, the expansion has been sanctioned and the transfer of the lease hold rights for lands have been transferred subject to the

condition stipulated in Clause 21 of the letter dated 26.05.2010, whereby the Purchaser is bound to obtain NOC from all statutory authorities, including the Rajasthan State Pollution Control Board. Copy of the letter dated 26.05.2010 is marked and annexed herewith as **ANNEXURE R-3.**

4.2 The answering respondent vide its letter dated 07.03.2006, has further while granting permission for transfer of lease hold rights in favour of one, M/s Aditi Organics, has further clarified that such units are only allowed to establish non-polluting and zero discharge units. Copy of the letter dated 07.03.2006 is marked and annexed herewith as **ANNEXURE R-4.** Similar conditions have been prescribed while sanctioning the transfer of lease hold rights in favor of M/S Jaquar and Company Pvt Ltd vide its letter dated 24.08.2015. A copy of the letter dated 24.08.2015 is marked and annexed herewith as **ANNEXURE R-5.**

4.3 The answering respondent further submits that the permission, in favor of M/S Scot India is also subject to NOC as stipulated in Clause 16 of the letter dated 22.01.2004. Copy of the letter dated 22.01.2004 is marked and annexed herewith as **ANNEXURE R-6.**

4.4 Further similar conditions are incorporated in sanction to M/S Bakshi Steel Pvt Limited, as would be evident from Clause 7 of the allotment dated 09.04.1979. Copy of the allotment dated 09.04.1979 is marked and annexed herewith as **ANNEXURE R-7.**

4.5 The answering respondent further submits that the allotment in favor of Amtek India Ltd, Maharaj Agrofoods Pvt Ltd, Varun Beverages Limited, United Breweries Ltd., Shree Cement Limited, Pine Laminates Private Limited, M/S Leader Industries Limited, Kusum Health Care Limited has been sanctioned and allowed only subject to the receipt of NOC from

the State Pollution Control Board. Copy of the allotment letters issued in favor of Amtek India Ltd, Maharaj Agrofoods Pvt Ltd, Varun Beverages Limited, United Breweries Ltd., Shree Cement Limited, Pine Laminates Private Limited, M/S Leader Industries Limited, Kusum Health Care Limited by the answering Respondent are marked and annexed herewith as **ANNEXURE R-8, ANNEXURE R-9, ANNEXURE R-10, ANNEXURE R-11, ANNEXURE R-12, ANNEXURE R-13, ANNEXURE R-14 and ANNEXURE R-15.**

4.6 The said industries have adduced the Consent to Operate by them as sanctioned by the State Pollution Control Board. It is submitted that the said industries have obtained the consent of the State Pollution Control Board as is evident from the Consent to operate issued in favor of M/s Ajanta Chemical Industries, Rajasthan Antibiotics Limited, Acro Paints Limited, Continental Engineers Limited, M/s Jaquar and Company Pvt Ltd, M/S Castex Technologies Limited (earlier Amtek), M/S Anshul Strips Pvt Ltd., M/S Jyotoika Strips Pvt Ltd, M/S Laxmi Vijay Steels Pvt Ltd, Maharaj Agrofoods Pvt Ltd, Varun Beverages Limited, United Breweries Ltd., Shree Cement Limited, Pine Laminates Private Limited, M/S Leader Industries Limited, Kusum Health Care Limited, copies of which are annexed herewith as **ANNEXURE R-16, ANNEXURE R-17, ANNEXURE R-18, ANNEXURE R-19, ANNEXURE R-20, ANNEXURE R-21, ANNEXURE R-22 ANNEXURE R-23, ANNEXURE R-24, ANNEXURE R-25, ANNEXURE R-26, ANNEXURE R-27, ANNEXURE R-28, ANNEXURE R-29 and ANNEXURE R-30.**

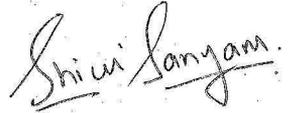
5 It is further pertinent to state that the answering Respondent carries out the construction of drains on both sides of roads for Storm water during the development of the industrial areas. It is submitted that the answering Respondent is given to understand that on the visit on 11.08.2020 by the

officials of CPCB and RSPCB to Village Gadpur, no over flowing from the drain was found as well as no water was found to have been accumulated in the photographed area. The CPCB Team also took a few photographs of the site as on 11.08.2020. Although the condition of drain was found deteriorated at few stretches and in the drain some plastic waste was found accumulated. It is submitted that the answering Respondents are taking all steps towards improvement of drains. The answering Respondent has taken steps for cleaning of the drain on 12.08.2020. A tender was floated for the work of improvement of drain on 23.07.2020 which includes complete Repairing and cleaning of drain also, which was also apprised to the Committee. Pursuant thereto, the meeting work order for improvement of drain near Gadpur Mode at Industrial Area, Chopanki has also been given to M/s Kapoor Singh & Company on 18.08.2020. Copy of the work order dated 18.08.2020, 18.09.2020, 21.09.2020 and 23.09.2020 are marked and annexed herewith as **ANNEXURE R-31, ANNEXURE R-32 ANNEXURE R-33 and ANNEXURE R-34.**

- 6 The answering Respondent submits that it is taking all steps for ensuring that the drains are cleaned and that all steps are taken for ensuring sustainable development. The answering Respondent further submits that it is taking all steps in pursuance of the same and undertakes to abide by all directions passed by this Ld. Tribunal.
- 7 Further, the answering respondent submits that vide letter dated 01.12.2020, the Answering Respondent has issued a response to the State Pollution Control Board on the direction issued by it under section 33A of the water (prevention and control of pollution) act, 1974. The answering respondent has inter alia, clarified that the answering respondent is not responsible for establishment of CETP for the industrial units of industrial area, Chopanki and Kaharani. The answering respondent submits that it has sought a

withdrawal of the said directions since the State Pollution Control Board is responsible for taking action against defaulting units, in accordance with the terms and conditions of the allotment letter issued by the answering respondent. Copy of the letter dated 01.12.2020 issued by the answering respondent is marked and annexed as ~~Annexure~~ **Annexure R-35**.

THROUGH



SHIVI SANYAM

ADVOCATE FOR RESPONDENT NO.3

A-147 (LGF) DEFENCE COLONY

NEW DELHI-110024

PLACE: *New Delhi*

DATE: *13.02.2020*

Rajasthan State Industrial Development & Investment Corporation Ltd. (A Rajasthan Government Undertaking) Udyog Bhawan, Bhiwadi-301019 Distt Alwar [Rajasthan] Phone : (01493) 20811, (01493) 22965 Fax No (01493) 20169

Regd. A/D

No. U (5)-3 (7804) /

Dated: 21.1.2000

To/s: Ajanta Chemicals Industries 45 West Avenue Punjabi Bagh New Delhi

Subject: ALLOTMENT OF LAND FOR ESTABLISHMENT OF INDUSTRY AT INDUSTRIAL AREA

Year: 17510 dated: 24.1.2000 the management of the land measuring 50.12 m<sup>2</sup> at Industrial Area.

With reference to your application No. 812/EN dated 23.12.99, we have allotted to you a plot of 50.12 m<sup>2</sup> on the following terms & Conditions :-

1. That you shall deposit in this office economic rent of the land allotted to you at the rate of Rs. 190/- per year for every 4000 Sq. mt. and minimum Rs. 190/- within 90 days from the date of issue of this order and in future at the beginning of each financial year in advance by 1st April of that year.
2. That you shall deposit in this office the service charges of the land at the rates decided by the corporation from time to time which is Rs. 1.50 /Sq. mt. presently, within 90 days from the date of issue of this order in future at the beginning of each financial year in advance by 1st April.
3. That you shall pay the balance 75% development charges calculated @ 700/- per sq. mt. amounting to Rs. 34706.25 (within 90 days) from the date of issue of this letter. In case of corner plot or plot facing Highway 10% extra will be charges & corner plot facing highway 15% will be charged.

Payment as explained above totalled as hereunder may be deposited in the office of the undersigned either in cash or in the shape of demand draft in favour of RIICO Ltd Bhiwadi payable at Bhiwadi within prescribed time.

Sr. No.	Description	Due Date	Amount	Rs.
1.	75% development charges	29.1.2000		190.00
2.	Economic rent for the year	1.4.2000		3910.00
3.	Service charges for the year	1.4.2000		150.00
4.	Site Plan			
5.	10% / 15% Extra for and/or highway facing plot			
			<b>Total Rs.</b>	<b>34706.25</b>

- (a) You have to take possession of the plot within 90 days after depositing full amount and executing lease deed. In case the possession is not taken during this period. It will be deemed to have been taken on the 91st day from the date of depositing 75% Dev. charges.
- (b) The construction of main production shed should be commenced & completed upto plinth level within a period of twelve months and should be fully completed as fit for the use and start commercial production within the period of 36 months from the date of execution of lease agreement or from the date of possession whichever is earlier.
- On deposition of the amount as above you will get the lease-deed of plot executed and get it registered at your cost with our Asstt. Regional Manager within 90 days time period from the date of payment.
- In case any extension of time limit is required for depositing the economic rent, balance 75% development charges, signing and executing the lease-deed, taking over possession of plot or any of it, then application stating the cogent reasons, should reach the undersigned within time limit prescribed for each of those activities. Extension for payment of dues/installment of 75% development charges if granted, would be on payment of interest decided by the Corporation from time to time which is 18% per annum presently. Such an application for extension may be rejected or accepted by the Corporation on terms and conditions it may consider fit.

6. In case there are any wells/trees/structures, compound wall etc. on the Plot the cost of the same to be paid by you separately, as may be decided by the Corporation.
7. That you would install a dust controller in your industry to avoid dust nuisance in the area (applied in case of dust producing industries).
8. That you shall contribute towards the expenditure on construction of drainage system for effluent your industry in desired proportion as may be decided by the Corporation.
9. The allotment is subject to condition that the effluent discharge will have to be pretreated to satisfaction of State Water Pollution Board and that you will obtain a no objection certificate from them before starting the construction.
10. In case Power/Telephone line is passing through your plot the Corporation does not undertake responsibility for its removal. You would be required to plan your construction accordingly leaving prescribed set backs.
11. Your registered office should be in Rajasthan.
12. You will plant at least 500 trees at your plot.
13. That you will employ at least one person from those whose land has been acquired, on our recommendation.
14. You will submit following documents within 30 days  
 i. Layout plan.  
 ii.  
 iii.  
 iv.
15. This allotment is also subject to condition that :—  
 i. The plot number being indicative of your preference is subject to change if necessary by the Corporation.  
 ii. That you will comply with the Provisions of child Labour Laws.  
 iii.
16. That in case of private limited companies if share holding of the original promoter is diluted below 51% of total paid up shares capital, it would be deemed to be a transfer of plot which will not be allowed.
17. a. The allotment would be on non-transferable basis : and  
 b. In case the transfer takes place within five years from the date of commercial production, the difference amount of development charges (the concession amount) along with interest from the date of allotment will have to be paid by the allottee. Prior permission for such transfer shall have to be obtained from Corporation's Head Office.
18. That in case the amount as stated at para 3 above is not paid, construction/production not started within the period prescribed above or there is a breach in any of the conditions provided above the allotment would automatically be treated as cancelled and security money, service charges, economic rent, interest and 10% of development charges of the rate of allotment shall be forfeited.

Thanking you,  
yours faithfully,

SR. DY. GENERAL MANAGER

Copy to : 1. General Manager DIC, Bhiwadi

2. Manager (Branch) RFC, Bhiwadi

3. Asstt. Regional Manager, Bhiwadi for information that the constitution of the firm is as below.

A. Sole Proprietorship.

B. Share Holding of Partnership/Private Ltd. Company will be as follows.

- 1.
- 2.
- 3.
- 4.

c. Public Limited Co.

5. Sr. Accountant, Bhiwadi

Rr Dy. Gen. Manager

4173  
No. RM/BND/89-90/Land/1  
20th December, 1989.

TO WHOM IT MAY CONCERN

This is to Certify that M/s. Rajasthan Antibiotics Ltd. (Formerly) M/s. Cepham Medical Leasing Ltd. has been allotted Plot No. A-619 & 630 at Industrial Area, Bhiwadi. The party has deposited all the dues upto-date against the plot No. A-619 & A 630 at Ind. Area, Bhiwadi. The original lease-deed is with this office and same may be mortgaged to the financial institutions against loan on the assets of the Company.

  
(S.K. SHARMA)  
REGIONAL MANAGER

C.C. to: M/s. Rajasthan Antibiotics Ltd., M-134,  
Connaught Circus, New Delhi.

pg

INDIA  
BHIWADI.  
No. 6913-14  
Dt. 12-1-88

M/s Caplan Medical Leasing Ltd.  
No. 134, 2nd Floor,  
Cannought Circus,  
New Delhi - 110001

Sub 1:- Allotment of land for establishment of Industry at Ind. Area Bhiwadi.

Dear Sir,

With reference to Your application No. 36716 dated - the manager is pleased to give you allotment of plot No. A-619& A-630 mesaru 21000 sq.mt. at Ind. Area Bhiwadi for setting up Drug Manufacture Unit. on the following terms and conditions.

1. That you shall deposit in this office the economic rent of the land allotted to you at the rate of Rs. 37.50 per year for ever 4000 sq.mtt within 90 days from the date of issue of this order and in future at the beginning of each financial year in advance by 1st April of that year.
2. That you shall deposit in this office the service charges of the land at the rates decided by the corporation from time to time which is Rs. 0.30 sq.mt. presently. within 90 days for the current year and in future at the beginning of each financial year in advance by 1st April.
3. That you shall pay the balance development charges calculated at the rate of Rs. 50/ per sq.mt. and amounting to Rs. 2,00,000.00 as below:-
  - i) Rs. 4,00,000/- before taking over possession.
  - ii) Rs. 4,07,000/- before 15.3.88.

The payment as explained above totalled as here under may be done in the office of the undersigned as above either in cash or in the shape of demand draft payable to M/CO LTD, Bhiwadi within prescribed time.

(1)	Security Money of land	R.	500.00
(2)	balance Development charges	R.	8,00,000.00
(3)	Economic rent for the year 87-88	R.	196.90
(4)	Service charges for the year 88-88	R.	6,300.00
(5)	Site plan	R.	25.00
<b>Total</b>			<u>R. 8,07,021.90</u>

3. (a) On deposition of the amount, of R. You shall take possession from your Asstt. Regional Manager. The construction onplot will have to be started by you within six months of taking possession as described herein before and the production will have to be started within 2 year from the said date.
  4. On deposition of the amount as above you will get the lease deed of the plot executed and get it registered at your cost with our Asstt. Regional Manager within 30 days from date of final payment up to 15.4.88.
  5. In case any extension of time limit is required for depositing the ~~plot~~ economic rent, balance development charges, signing and executing the lease deed, taking over possession of plot or any of it then application stating the cogent reasons, therefore, should reach the undersigned within time limit prescribed for each of those items extension for payment of dues, if granted would be on payment of interest decided by the Corporation from time to time which is 12% per annum presently.
- Such an application for extension may be rejected by the Corporation on terms and conditions it may consider fit.
6. In case there are any well/tree structures, compound walls etc. on the plot, the cost of the same will be paid by you separately as may be decided by the Corporation.
  7. That you would install a dust controller in your industry to avoid dust nuisance in the area (Applicable in case of dust producing industries)
  8. That you shall contribute towards the expenditure on construction of drainage system for effluents of your industry in the desired proportion as may be decided by the corporation.
  9. The allotment is subject to condition that the effluent discharge will have to be pretreated to the satisfaction of State water

...J...

water pollution Board and that you will obtain a no objection from them before starting ~~any work~~ the unit.

- 10. This allotment is subject to the condition that before disposal of said sludge you will pretreat as may be required to satisfaction of state water pollution Board.
- 11. In case power/Telephone line is passing through your plot the Corporation does not undertake any responsibility for its removal. You would be required to plan your construction accordingly leaving prescribed set backs.
- 12. Your registered office should be in Rajasthan.
- 13. You will plant at least 500 trees at your plot.
- 14. That you will employ at least one person, from those whose land has been acquired, on our recommendation.
- 15. The plot number being indicative of your preference is subject to change if necessary by the corporation.
- 16. That in case the amount as stated at para 3 above is not paid, construction/production not started within the period prescribed above or there is a breach in any of the conditions provided above the allotment would automatically be treated as cancelled and security money forfeited.

Thanking You,

Yours faithfully,

*S. N. Sharma*  
 (U N SHARMA) 12/1/88  
 REGIONAL MANAGER.

*(Signature)*  
 12/1/88

The Project Deptt Ashirvaad,

*(Signature)*  
 12/1/88

**Rajasthan State Industrial Development & Investment Corporation Limited**  
 (A Rajasthan Government Undertaking)  
 Unit-Bhiwadi-1, RIICO Chowk, Bhiwadi, Dist. Alwar (Raj)  
 Ph. : (01493) - 222065, 223186, 223070  
 Fax : (01493) - 220169  
 E-mail : bhiwadi1@riico.co.in

712-15  
 26/5/10

M/s Alcome Overseas Pvt Ltd.  
 Plot No 812/E-12  
 Industrial Area-Bhiwadi

Sub: Transfer of lease hold right of Plot No 812/E-12 at Industrial Area, Bhiwadi

Dear Sir,

Please refer to your letter dated 29.03.2010 on the above mentioned subject, pursuant to the sale deed executed & registered between the existing lessee of the plot namely M/s Alcome Overseas Pvt Ltd & the purchaser of the plot namely M/s Ajanta Chemical Industries. Consequently the lease hold rights of the above mentioned Plot no 812/E-12 at industrial Area Bhiwadi measuring 4899.00 Sqm now vest with M/s Ajanta Chemical Industries for setting up an industrial unit for their Expansion of existing plot no 812/E-9,10,11 The aforesaid transferee of the lease holds right of the plot shall however strictly observe the following stipulations and conditions:-

1. That transfer charges @ 2% of prevailing development charges rate amounting to Rs 391920/- has been deposited vide CR 13762/66 dated 25.05.2010
2. The Purchaser will deposit the annual Economic Rent and service charges in advance by 1<sup>st</sup> April of each year at the rate decided by the Corporation from time to time.
3. That Purchaser can establish only non polluting & zero discharge unit on the allotted plot. No water /effluent will be allowed to from the premises of the plot.
4. The possession of the land and building of plot No 812/E-12 at industrial area Bhiwadi has already been obtained by the purchaser from the transferor party.
5. The terms and conditions of original allotment letter dated 03.11.1999 and lease deed executed dated 26.06.2000 will be binding upon purchaser. This transfer of allotment made for balance 99 year from the original date of allotment. The Purchaser shall execute amended lease deed within 30 days
6. If dues of RIICO are further worked out towards the old allottees of this plot during audit observations then Purchaser i.e M/s Ajanta Chemical Industries is liable to deposit the same as and when demanded by RIICO.
7. The Purchaser will not dig/bore/drain the open well/hand pump/tube well in the plot without the consent of the corporation.
8. The Purchaser will plant at least one row of trees in the plot, at a reasonable distance along the boundary wall.
9. Other taxes as applicable shall be paid by the purchaser.
10. That the constitutions of Purchaser firm shall be Proprietorship firm. M/s Ajanta Chemical Industries.
11. The Purchaser would install a dust controller in industry to avoid dust, nuisance in the area (applicable in case of dust producing industries)
12. The Purchaser shall abide by all terms and conditions as may be laid down in RIICO Disposal of Land Rules, 1979 and its amendments made from time to time.
13. The transfer of plot is made exclusively on the risk of the Purchaser.

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- 14
14. The transferee shall pay all amount towards new electric connection / reconnection / load extension etc. as may be demanded by JVVNL (Power Company) and the Corporation will not bear any such charges.
  15. In case power/Telephone line is passing through the plot, the corporation does not undertake any responsibility for its removal. The Purchaser would be required to plan his construction leaving prescribed set back applicable for the plot.
  16. RIICO shall not be liable for any dues of Govt. department / Organization / Companies or Financial Institution towards the old allottee. The Purchaser party shall be responsible for any dues of Govt. Department/ organization/ companies or financial institutions.
  17. This letter shall also be treated as N.O.C. of the corporation for taking power/water connection in the allotted plot from JVVNL/any concerned department.
  18. The Purchaser shall abide by the provision of Indian Electricity Act 1948 and Rules made there under.
  19. In case of change in constitution of firm /transfer, stamp duty payable under the stamp law Rajasthan, the same will be borne by the Purchaser.
  20. **That Purchaser shall take effective steps for rain water harvesting in the allotted plot to the maximum possible extent.**
  21. That Purchaser shall obtain NOC & abide by rule/regulation of Local authorities Administration Police, Fire fighting authority, Airport authority, Pollution Control Board & other Central/State Govt. Department as per their rules applicable to your unit/project.
  22. It should be the exclusive responsibility of the purchaser to create infrastructure facilities required for the plot/unit. RIICO shall not be responsible for providing & maintaining any infrastructure for the transferred plot/ unit
  23. The lease hold rights are being transferred for a period of 99 years & the period of the lease shall be counted from the date of land allotments to the original allottee. As such the transferee will have the status of an allottee/ lessee of the Corporation and all the rules and regulations of the Corporation will apply to the transferee 'Mutatis -Mutandis'. The transferee will be holding the land for the remaining lease period available in balance with the transferor of the land/ plot.
  24. The plot shall not be transferable before commencement of production
  25. That you shall obtain NOC & abide by rule/regulation of Local authorities, Fire fighting authority, Airport authority, Pollution Control Board & other Central/State Govt. statutory authorities as per their requirement and applicability to your unit/project.
  26. You shall not setup the industrial project on the allotted plot which is covered under the category A & B of the notification issued by ministry of environment & Forest Govt. of India would require any Environment impact assessment clearance from the Govt of India under this Notification.
  27. That your project shall not involve any galvanizing/picking at any stage in process of production.
  28. You shall use solar water heating system where hot water is required for processing.

Thanking You,  
Yours faithfully,

*[Signature]*  
Sr. Dy. Gen. Manager  
RIICO Ltd Bhiwadi-I

1. M/s Ajanta Chemical Industries, Plot No 812/E-12, at Industrial Area, Bhiwadi.
2. General Manager, DIC, Bhiwadi
3. Branch Manager, RFC, Bhiwadi.
4. Office Copy/Master file

*[Signature]*  
Sr. Dy. Gen. Manager

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RIICO

**Rajasthan State Industrial Development  
& Investment Corporation Limited**  
(A Rajasthan Government Undertaking)  
Unit-Bhiwadi-I, RIICO Chowk, Bhiwadi, Distt. Alwar (Raj)  
Ph. : (01493) - 222965, 223186 Fax : (01493) - 220169  
E-mail : bhiwadi1@riico.co.in

No : U 5(I)/05-06/ 9970

Dated: 2/3/06

Regd. A.D.

M/s Aditi Organics  
812/E - 10 & 11  
Industrial Bhiwadi

**Sub :** Permission for Transfer of lease hold right of plot No. 812/E 9 & 10 at Industrial Area Bhiwadi.

Dear Sir,

In reference to Gift Deed registered on dated 24.12.2004 between you and Ajanta Chemical industries and other documents submitted by you, the permission for Transfer of plot No. 812/E 9 & 10 Measuring 4001 Sqm. in the name of M/s Ajanta Chemical Industries (Prop. Sh. S.D. Bhardwaj) for manufacturing of food additives is hereby accorded on following terms & condition :

1. That no transfer charges are leviable due to transfer of land in blood relation.
2. The donee will deposit the annual Economic Rent and service charges in advance by 1<sup>st</sup> April of each year at the rate decided by the Corporation from time to time. The Economic Rent for the year 2005-06 has already been deposited by you..
3. The donee will commence the production of proposed scheme within Two years with total project cost of Rs. 30.00 lacs. That donee can establish only non polluting & zero discharge unit on the allotted plot. No water /effluent will be allowed to discharge in RIICO drain.
4. The possession of the land and building of plot No. 812/E 9 & 10 at industrial area Bhiwadi, has already been given by you to M/s Ajanta Chemical industries.
5. All the dues pertaining to water supply shall be paid by donee.
6. The terms and condition of original allotment letter dated 24.01.2000 will be binding upon donee.
7. The donee will execute fresh lease deed at his cost.
8. If dues of RIICO are further worked out towards the old allottees of this plot during audit observations then donee i.e M/s Ajanta Chemical industries. is liable to deposit the same as and when demanded by RIICO
9. The donee will not dig/bore/drill the open well/hand pump/tube well in the plot without the consent of the corporation.
10. The donee will plant at least one row of trees in the plot, at a reasonable distance along the boundary wall.
11. Other taxes as applicable shall be paid by donee.
12. That the constitutions of donee M/s Ajanta Chemical industries in the Proprietor ship firm as (Prop. Sh. S.D. Bhardwaj).
13. The donee would install a dust controller in industry to avoid dust, nuisance in the area (applicable in case of polluting industries)

Phone : 5113201 (5 Lines)  
2227751 (5 Lines)

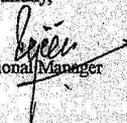
Head Office : Udyog Bhawan, Tilak Marg, Jaipur - 302 005  
Gram : RIICO Fax No. : 0141-5104804

E-mail : riico@riico.com

S. D. Bhardwaj

- 1
14. The donee shall abide by all terms and conditions as may be laid down in RIICO Disposal of Land Rules, 1979 and its amendments made from time to time.
  15. The transfer of plot is made exclusively on the risk of the donee.
  16. The donee shall have to pay the cost of power line & other charges as and when demanded by JVVNL for release of Power Connection.
  17. In case power/Telephone line is passing through the plot, the corporation does not undertake any responsibility for its removal. The donee would be required to plan his construction leaving prescribed set back applicable for the plot.
  18. RIICO shall not be liable for any dues of Govt. department / Organization / Companies or Financial Institution towards the old allottee. The donee shall be responsible for any dues of Excise Dept/Govt. Department etc.
  19. This letter shall also be treated as N.O.Cs of the corporation for taking power/water connection in the allotted plot from JVVNL/any concerned department.
  20. The donee shall abide by the provision of Indian Electricity Act 1948 and Rules made there under.
  21. In case of change in constitution of firm/transfer, stamp duty payable under the stamp law of Rajasthan, the same will be borne by the M/s Ajanta Chemical industries concerned.
  22. That Purchaser shall take effective steps for rain water harvesting in the collected best to the maximum possible extent.
  23. That donee shall submit an undertaking on Non Judicial Stamp paper of Rs. 100/- for acceptance of all the above referred conditions within next 15 days.

Thanking you,  
Yours faithfully,

  
Sr. Regional Manager

S. D. Marhary



Annexure R-5

U/S



Rajasthan State Industrial Development & Investment Corporation Limited  
(A Rajasthan Govt. Undertaking)  
RIICO Chowk, UdyogBhawan, Bhiwadi - I  
Ph. No. : 01493 - 222336, 222965, 223186  
Fax No. : 01493 - 220169  
No. : U (5)/1/2014-15/  
Date: 24/8/15

Jaquar & Company Pvt. Ltd  
53 & 54B Industrial Area,  
Bhiwadi, Distt Alwar (Raj.)

Transfer of lease hold right of Plot No SP1-55 (B), Industrial Area, Bhiwadi.

Dear Sir,

Please refer to your letter dated 14.08.2015 on the above mentioned subject, pursuant to the sale deed executed on dated 03.08.2015 between the existing lessee of the plot namely M/s Umang Garments Pvt. Ltd. name of the purchaser of the plot namely M/s Jaquar & Company Pvt. Ltd. Consequently the lease hold rights of the above mentioned Plot No. SP1-55 (B), at industrial Area Bhiwadi measuring 5034.00 Sqm now vest with M/s Jaquar & Company Pvt. Ltd. for setting up an industrial unit of manufacturing Sanitary & Bathroom Fittings Aforesaid transferees of the lease holds right of the plot shall however strictly observe the following stipulations and conditions:-

1. That the constitutions of Purchaser shall be Pvt. Ltd. Company in the name of M/s Jaquar & Company Pvt. Ltd.
2. That transfer charges @ 2% of prevailing value of land rate amounting to Rs 6,04,080/- has been deposited vide CR 18235/26 dated 20.08.2015.
3. That you shall deposit the annual Economic Rent and service charges in advance by 1<sup>st</sup> April of each year at the rate decided by the Corporation from time to time.
4. That you shall complete the construction on the plot with minimum 20% coverage of plot area & start production activity within Two Years from the date of transfer of lease hold rights as per project report submitted by you otherwise Retention charges will be applicable as per rules of Corporation. That Purchaser can establish only non-polluting & zero discharge unit on the allotted plot. No water/effluent will be allowed to from the premises of the plot
5. The possession of the land and building of Plot No. SP1-55 (B), at industrial area Bhiwadi has already been obtained by the purchaser from the transferor party.
6. The terms and condition of original allotment letter dated 20.05.1978 and lease deed will be executed dated 23.03.2005 will be binding upon Purchaser. That the fresh lease deed will be executed within 30 days.
7. If dues of RIICO are further worked out towards the old allottees of this plot during audit observations then Purchaser M/s Jaquar & Company Pvt. Ltd is liable to deposit the same as and when demanded by RIICO.
8. That you shall not dig/bore/drill the open well/hand pump/tube well in the plot without the consent of the corporation.
9. The you shall plant at least one row of trees in the plot, at a reasonable distance along the boundary wall.
10. Other taxes as applicable shall be paid by Purchaser.
11. The you would install a dust controller in industry to avoid dust, nuisance in the area (applicable in case of dust producing industries)
12. That you shall abide by all terms and conditions as may be laid down in RIICO Disposal of Land Rules, 1979 and its amendments made from time to time.
13. The transfer of plot is made exclusively on the risk of the Purchaser.
14. That you will pay all amounts towards new electric connection / reconnection / load extension etc. as may be demanded by JVVNL (Power Company) and the Corporation will not bear any such charges.

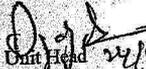
24/8/15 Jaquar And Co. Pvt. Ltd.

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15. In case power/Telephone line is passing through the plot, the corporation does not undertake any responsibility for its removal. The Purchaser would be required to plan his construction leaving prescribed set back applicable for the plot.
16. RIICO shall not be liable for any dues of Govt. department / Organization / Companies or Financial Institution towards the old allottee. The Purchaser party shall be responsible for any dues of Govt. Department/ organization/ companies or financial institutions.
17. This letter shall also be treated as N.O.C. of the corporation for taking power/water connection in the allotted plot from JVVNL/any concerned department.
18. That you shall abide by the provision of Indian Electricity Act 1948 and Rules made there under.
19. In case of change in constitution of firm /transfer, stamp duty payable under the stamp law Rajasthan, the same will be borne by the Purchaser.
20. That you shall obtain NOC & abide by rule/regulation of Local authorities Administration Police, Fire fighting authority, Airport authority, Pollution Control Board & other Central/State Govt. Department as per their rules applicable to your unit/project. The product shall only be allowed after due consent of RSPCB for establishment and operation both.
21. The lease hold rights are being transferred for the balance period of 99 years & the period of the lease shall be counted from the date of land allotments to the original allottee. As such the transferee will have the status of an allottee/ lessee of the Corporation and all the rules and regulations of the Corporation will apply to the transferee 'Mutatis -Mutandis'. The transferee will be holding the land for the remaining lease period available in balance with the transferor of the land/ plot.
22. That you shall constructed rain water harvesting in the allotted plot within six month otherwise further transfer of plot, change of constitution & NOC will not be issued.
23. That you shall obtain NOC & abide by rule/regulation of Local authorities, Fire fighting authority, Airport authority, Pollution Control Board & other Central/State Govt. statutory authorities as per their requirement and applicability to your unit/project.
24. That you shall liable for all outstanding due/arrear if any.
25. You shall not setup the industrial project on the allotted plot which is covered under the category A & B of the notification issued by ministry of environment & Forest Govt. of India, would require any Environment impact assessment clearance from the Govt of India under this Notification.
26. That your project shall not involve any galvanizing/pickling at any stage in process of production.
27. That you shall use solar water heating system where hot water is required for processing.
28. If any dues are worked out by any statutory body i.e. audit team of Excise/AG audit related to taxes on dues being charged by corporation. That the same will be paid by purchaser.

Thanking You,

Yours faithfully,

  
Unit Head 24/10/16  
RIICO Ltd Bhiwadi-I

Jaquar And Co. Pvt. Ltd.

  
Director

RIICO

Rajasthan State Industrial Development  
& Investment Corporation Limited(A Rajasthan Government Undertaking)  
Udyog Bhawan, BHIWADI-I, DISTT. ALWAR-301019  
Ph. : (01493)-222965. 223070 Fax : (01493)-223186

No.: U(5)/BWD/2004

9001-8

Dated:

23/1/04

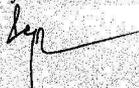
Regd. A.D.

M/s. Scot India  
DL-68, Salt Lack  
Kolkatta-91Sub : Permission for Transfer of lease hold right of Plot F-71(A) at Industrial Area Bhiwadi in  
favour of M/s Jagdamba Chemical.

Dear Sir,

Please refer to agreement to sale/sale deed registered on dated 21.01.2004 between you and M/s Jagdamba Chemical. Since you and M/s Jagdamba Chemical have submitted the required documents and deposited the dues and required amount the permission for transfer of lease hold right of plot No F-71(A) measuring 2366 Sqmt. at Industrial area Bhiwadi for the remaining period of lease deed executed between RIICO and Scot India is hereby accorded in favour of M/s. Jagdamba Chemical for establishing industry for manufacturing of Thinner, Lacquers Rubber, Adhesive.

1. That you will deposit transfer charges @ 5% of development charges on the prevailing rate amounting to Rs 118300/- which has been deposited vide Cr. No.7114/25 dated 22.01.2004
2. The purchaser will deposit the annual Economic Rent and Service Charges in advance by 1<sup>st</sup> April of each year at the rate decided by the Corporation on time to time. The Economic Rent and Service Charges for the year 2003-04 has already deposited by you.
3. The purchaser will commence the production of proposed scheme within two years from the date of issue of this letter.
4. The possession of the land and building of plot No. F-71 A at industrial area Bhiwadi has already been given by you to the purchaser.
5. All the dues pertaining to water supply shall be paid by purchaser.
6. The terms and condition of original allotment letter dated 20.04.1988 issued shall be binding upon purchaser.
7. The purchaser will abide by the RIICO Disposal of Land Rules 1979 and Condition of lease agreement/ Conveyance deed executed by M/s Scot India Pvt. Ltdl shall be binding upon the purchaser M/s Jagdamba Chemical.
8. If dues of RIICO are further worked out towards the old allottees of this plot during audit observations then transferor i.e M/s Jagdamba Chemical is liable to deposit the same as and when demanded by RIICO



Head Office : Udyog Bhawan, Tilak Marg, Jaipur - 302 005

Gram : RIICO

Fax No. : 0141 - 2404804

E-mail : riico@riico.com

513201 (5 Lines)  
222751 (5 Lines)

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10. The Purchaser will plant at least one row of trees in the plot, at a reasonable distance along the boundary wall.
  11. Other taxes as applicable shall be paid by Purchaser
  12. The Purchaser would install a dust controller in industry to avoid dust, nuisance in the area (applicable in case of dust producing industries)
  13. The Purchaser shall abide by other terms and conditions as may be laid down in RIICO Disposal of Land Rules, 1979 and its amendments made from time to time.
  14. The transfer of plot is made exclusively on the risk of the purchaser.
  15. The purchaser shall have to pay the cost of power line & other charges as and when demanded by JVVNL for release of Power Connection.
  16. The transfer permission is subject to the conditions that the effluent discharge will have to be pretreated to the satisfaction of Rajasthan State Pollution Control & Prevention Board and you will obtain a "NO Objection Certificate" from them before starting the construction and consent before commencement of production in plot.
  17. In case power/Telephone line is passing through the plot, the corporation does not undertake any responsibility for its removal. The purchaser would be required to plan his construction leaving prescribed set back applicable for the plot.
  18. RIICO shall not be liable for any dues of Govt. department / Organization / Companies of Financial Institution towards the old allottee. The Purchaser party shall be responsible for any dues of Govt. Department.
  19. This letter shall also also treated as N.O.Cs of the corporation for taking power/water connection in the allotted plot from JVVNL/any concerned department.
  20. The lease shall abide by the provision of Indian Electricity Act 1948 and Rules made there under.

21. That the purchaser will submit the partnership deed for carrying out  
Thanking you, with business on plot no F-71-A along with SSI registration  
Yours faithfully, from DIC.

Sr. Regional Manger

Copy to :

1. Addl. General Manager (Civil) RIICO. Ltd., Bhiwadi.
2. General Manager, DIC, Bhiwadi
3. Branch Manager, RFC, Bhiwadi.
4. M/s. Jagdamba Chemical, G-52 A Jagat Puri New Delhi.
5. Regional Manager, RIICO Ltd., Bhiwadi
6. Asstt. Regional Manager, RIICO Ltd., Bhiwadi.
7. Meter Reader, (Water Supply) RIICO Ltd., Bhiwadi

Sr. Regional Manger

MC B  
22/1/04

RAJASTHAN STATE INDUSTRIAL &amp; MINERAL DEVELOPMENT CORPORATION LTD

~~SI BANK COLONY, ALWAR 301001~~  
 Udyog Bhawan Tilak Nagar Jaipur

No. R.A. 5 (3) Land/76/ 2638.

Dated 9-4-79

To

M/S Bakshi Steel Rods  
 15th Floor A Ing. Law House  
 Tolstoy Marg, New Delhi - 110011.

Subject:-Allotment of Land for the Establishment  
 of factory in Industrial Area at Bhiwadi.

Dear Sir,

We are writing to refer to your application dated 23/1/79 for allotment of land in Industrial Area at Bhiwadi and to inform you that the Corporation has been pleased to allot you plot No. 86, 87, 88 (35A) (measuring 25,000 sq. meters) in Industrial area at Bhiwadi for establishing Foundry & Ancillary Industries on the following terms & conditions.

1. That you shall deposit in this office the economic rent of the land allotted to you at the rate of ~~Rs. 50.00~~ or Rs. 30.00 per year for every 4000 sq. meters within one month from the date of issue of this order and in future at the beginning of each calendar year in advance by 31st January of that year.
2. (a) That you shall pay the first instalment of 10% of the development charges calculated at the rate of Rs. 57.50 per sq. meter and amounting Rs. 1,43,750/- and also have the lease deed executed and registered at your cost within 40 days from the date of receipt of allotment order. You shall pay the balance amount of the development charges in a period of four years commencing from the third year of the date of allotment with interest calculated at the rate as may be intimated on the outstanding amount.
- (b) That you shall take over possession of the plot allotted to you within 10 days from the date of signing the lease deed and commence the construction of the factory building within 6 months from the date of signing the lease deed.
3. In case any extension of time limit is required for depositing the economic rent, first instalment of development charges, signing and executing the lease deed, taking over possession of plot or any one of it, application stating the cogent reasons thereof, should reach the undersigned within the time limit prescribed for each of these items.

Contd-2-

*here*  
 ASST. SITE ENGINEER  
 RICO LTD.  
 BHIWADI - I

*Bakshi Steel Rods*

( 2 )

4. In case amount of economic rent and development charges is not paid and the lease deed is not executed within 40 days from the date of receipt of allotment order or within the authorised extended period this allotment order shall be treated as cancelled and security money deposited by you shall stand forfeited to the Corporation.
5. That you would install a dust controller in your industry to avoid dust nuisance in the area (applicable in case of dust producing industries).
6. That you shall contribute towards the expenditure on construction of drainage system for effluents of your industry in the desired proportion as may be decided by the Corporation.
7. This allotment is subject to the condition that the effluent discharges would have to be pretreated to the satisfaction of the State Water Pollution control Board.
8. This allotment is subject to the condition that before disposal of the acid sludge you will pretreat it as may be required to the satisfaction of the State Water Pollution control Board.

Thanking you,

Yours faithfully,

*st*  
 Manager (I.P.S.)  
 RESIDENT ENGINEER

*True copy*  
*[Signature]*  
 ASSISTANT ENGINEER  
 R.S.E.B. Alwar

Copy to:-

1. The Manager (Lands) RIMDC, Jaipur.
2. Estate Manager M. I. A. Alwar/Asstt. Resident Engineer, Bharatpur.
3. Project Accountant, Alwar.
4. Asstt. Site Engineer, Alwar/Bharatpur
5. Asstt. Director of Industries Alwar/Bharatpur.
6. Branch Manager, Rajasthan Financial Corporation, Alwar.
7. Assistant Engineer (Distribution) R.S.E.B, Alwar/Bharatpur.

*[Signature]*  
 Manager (I.P.S.)  
 RESIDENT ENGINEER

# BIDA

Annexure 2-8

Registered AD

Block No. 10  
Plot No. 10/10/10  
Date of Issue  
Phone No. 101010  
Fax No. 101010

No. D/10/10/10  
Date: 15/10/10

Mr. Amtek India Ltd.  
Plot No. SP/1195  
D Phase Industrial Area  
Bhiwadi

Sub: Allotment of industrial plot for establishment of industrial unit at industrial area Bhiwadi

Dear Sir,

With reference to your application No. 18001 dated 27/11/24 and on payment of Security money and 25% development charges of the land, the Authority has been pleased to allot you the plot No. SP/1195 A.B.D. measuring 1.56.37 SqM (approx) at industrial area Bhiwadi (IV) Phase for setting up Extension A. Existing unit for further unit on Plot the following terms and conditions:

1. That you shall deposit the Economic Rent (ER) of the land in this office at the rate of Rs 190/- per 4000 SqM or part thereof per year within 90 days from the date of issue of this letter and in future at the beginning of each financial year in advance by 31st July of that year.
2. That you shall deposit Service Charges (SC) in this office at the rate determined by the Authority from time to time which is Rs 1.60 per SqM per year, presently, within 90 days from the date of issue of this order for the current year and in future at the beginning of each financial year in advance by 31st of July of that year.
- 3(a) That you shall pay the balance 75% of the development charges calculated @ Rs 700 per SqM amounting to Rs 8320900.00 within 90 days from the date of issue of this letter.

The payment as explained above and detailed below should be deposited in the office within three months of issue of this letter either in cash or through demand draft in favour of BIDA payable at Bhiwadi within stipulated period.

Balance amount of 75% development charges  
 Economic rent = 2,000 - 3,000  
 Service charges //  
 Site Plan //  
 Others //  
 Total //

RA 123456789  
 24  
 Total Rs. 10,000/-

The Authority reserves the right to enhance the rate of development charges if the compensation payable under an award is enhanced by any court or court authority.

The Concession @  $X\%$  in the rate of development charges is allowed considering  $Y$  category (General Rate Rs.  $X$  per Sqm). This allotment is on non-transferable basis. In case the transfer takes place within five years from the date of commercial production, the difference amount of development charges (the concession amount) alongwith interest from the date of allotment will have to be paid by the allottee. Prior permission for such transfer shall have to be obtained from Authority.

Regarding possession of plot, the period shall be allowed as per RICO Disposal of Land Rules, 1979 and their amendments from time to time.

A period of five years from the date of possession of execution of lease deed of said plot, whichever is earlier, shall be allowed for completion of construction and commencement of production activities on the allotted plot. The allottee shall be bound to complete the construction and start production in the said plot within this period.

Explanation:

- (i) The date of completion of construction would be considered on completion of construction of main factory shed with roofing over shed.
- (ii) For Consideration of unit under production, the allottee shall submit permanent registration certificate of District Industries Centre to Authority within time.

On deposition of the amount as above you will get the lease deed of plot executed and get it registered at your cost and take the possession from our concerned Asstt. Regional Manager / Asstt. Site Engineer within 90 days from the date of issue of this letter.

In case any extension of time limit is required for depositing the economic rent, balance development charges or execution of lease agreement/ taking over possession of plot/ commencement of construction and production etc then application stating the cogent reasons, should reach the undersigned within time limit prescribed for each of these items. Extension for payment of dues if granted would be with payment of interest as decided by the Authority from time to time which is 17% per annum presently. Retention charges as assessed by the Authority shall be paid by the allottee if extension for execution of lease deed is granted by the Authority.

Such an application for allotment may be rejected at the discretion of the Authority if the conditions are not considered to be

It is noted that any wells/trees/structures, development work etc. on the land to be allotted will be paid by you separately, as may be decided by the Authority.

That you would install a dust controller in your factory (as per the conditions applicable in case of dust producing industries)

That you shall contribute towards the expenditure on construction of drainage system in the effluents of your industry in desired proportion as may be decided by the Authority.

The allotment is subject to the condition that the effluent discharge will have to be regulated to the satisfaction of Rajasthan State Pollution Control and Prevention Board or Central Pollution Control & Prevention Board and you will obtain a No objection certificate from the Board before starting the unit.

11. The allotment is subject to the condition that before disposal of said sludge you will proceed as may be required to the satisfaction of Rajasthan State Pollution Control & Prevention Board and other competent authority according to law.

12. In case Power/telephone line is passing through your plot, the Authority does not undertake any responsibility for its removal. You would be required to plan your construction accordingly leaving prescribed set-backs.

13. You are not permitted to run any illegal trade, business and industry on the said allotted plot, in case of found the same, the allotment of said plot treated as cancelled and deposited amount shall be forfeited.

14. You will not dig/bore/drill the open well/hand pump/tube well in the plot without the prior consent of the Authority.

15. You will plant atleast one row of the trees in your plot at the reasonable distance along the boundary wall.

16. The Land and Building tax and all other taxes as applicable shall be paid by the allottee.

17. That you will employ atleast one person from those whose land has been acquired, as per the recommendations of the Authority.

18. The allottee shall abide by other terms and conditions as may be laid down in RHCO Disposal of land Rules, 1979 and their amendments made from time to time.

19. This letter of allotment shall be treated as part and parcel of the lease deed.

20. The allottee shall be deemed to have accepted the conditions stated above.

The plot number being indicative of your order  
by the Authority

You will comply with the provisions of all laws

Plot is allotted on "As is where is" basis and

The industry of Electronics will be established  
Rs. .... laes with fixed capital investment of Rs. ....  
covered area will be ..... SqM/Sqft

Constitution of the firm shall be as under:

Private Limited

- Name & Panshi (I) Mr. Namurza Dhanra (II) Mr. Anand...
- Dhruv (IV) Mr. Anita Dhanra (V) ...
- (VIII) & Vinod Ranar (VIII) ...
- or Anilak Pur ...

10% extra charges on development charges shall be payable in case of allotment of corner plot.

You shall submit following documents within 30 days

- a. Dubard Copy of Project Scheme
- b. Dubard Layout Plan
- c. Copy of SIA / Letter Intact / Industrial License
- d. Copy of M.M.A & Incorporation Certificate
- e. NOC from R.P.C.B.

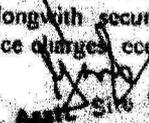
This allotment letter may be treated as NOC for water and power connection.

That in case the amount as stated at para 3(a) above is not paid, construction/production not started within the period prescribed or there is a breach of any of the conditions mentioned herein, the allotment would automatically be treated as cancelled and security money, alongwith 5% development charges would be forfeited. The amount of service charges and economic rent, alongwith interest if due shall also be deducted as per RIICO Disposal of Land Rules 1979 and amendment made therein from time to time.

That if you want to opt for instalment system for making payment of 75% development charges in quarterly instalments in 5 year period alongwith interest @ 15% p.a., then the application should be submitted by you within 90 days of date of the allotment. The terms and conditions for making payment of 75% development charges in instalment system shall be as

(a) 75% balance development charges shall be deposited in 5 years period in 19 quarterly

- (b) First instalment shall become payable after the period of 90 days from the date of allotment. However, in case, such a date happens to be Sunday or public holiday, the date would be the last date of the quarter of the financial year, i.e. 31st Dec. or 31st March as the case may be.
- (c) Interest @ 15% p.a. shall be levied from 90 days of allotment onwards.
- (d) Interest upto due date of instalment shall be levied on balance amount on the basis of charges on reducing balance system.
- (e) In case of default in making payment of instalment on due date, interest on instalment from due date to the date of payment shall be charged extra @ 17% p.a. In case of payment of less amount than the due amount, the payment shall be adjusted towards interest first.
- (f) The allottee shall be required to execute lease deed or to take possession of plot within 90 days otherwise the possession of plot shall be deemed to have taken on 91st day by the Authority from the date of allotment or from the date of declaration of Industrial area developed whichever is later. (if the allotment of plot has been made prior to development of industrial area). The stipulated date for commencement of organized production in plot shall be reckoned accordingly.
- (g) Allottee may also take finance for its project including land from any financial institution mentioned in lease deed but before releasing original lease deed for mortgaging with the said financial institution the allottee shall pay all balance development charges and other dues including interest, if any, to the Authority. However, if allottee provides undertaking from financial institution for payment of balance development charges and interest directly to Authority, the lease deed shall be sent by Authority to the financial institution.
- (h) In case of surrender of plot by allottee or cancellation of plot by the Authority, the amount @ 5% of total development charges of plot shall not be deducted while refunding the amount. However the interest paid or payable on balance development charges till the date of surrender/cancellation along with security money, service charges, economic rent and interest on unpaid service charges economic rent shall be deducted/forfeited while refunding the amount.
- (i) In case of default in payment of instalments, the action for suspension of allotment of plots shall be initiated.

  
 Site Engineer  
 BHIWADI

Thanking you,  
 Yours faithfully,

  
 Joint Director

Rajasthan State Industrial Development & Investment Corporation Limited  
 (A Rajasthan Government Undertaking)  
 Unit-Bhiwadi-1, RIICO Chowk, Bhiwadi, Distt. Alwar (Raj)  
 Ph. : (01493) - 222965, 223186 Fax : (01493) - 220169  
 E :Mail : bhiwadi1@riico.co.in  
 No. :  
 Date: 2552-2552  
 19/7/12

Regd A/D

M/s Maharaja Agrofoods Pvt Ltd  
 C-16, 1<sup>st</sup> Floor, Guru Nanakpura  
 Laxmi Nagar,  
 Delhi 110092

**Sub: - Allotment of industrial Plot No SP2 -259 & SP2 -260 for establishment of industry at industrial area Kahrani (Bhiwadi Extension), Distt. Alwar (Raj.)**

Dear Sir,

With reference to your application No NIL dated 31.03.2012 the management of the Corporation has been pleased to allot plot No **SP2 -259 & SP2 -260** measuring **22044.00** sqm (may be some more or less) at industrial area **Kahrani (Bhiwadi Extension)** for setting up of **Manufacturing Packaging & Processing of Milk** on the following terms and conditions:

1. That you shall deposit in this office the Economic Rent (ER) of the land allotted to you calculated at the rate of **Rs 23.77/- per 4000 sqm per annum** depending on the actual size of plot and rounded off to next rupee subject to a minimum of Rs. 100/- per annum within 60 days from the date of issue of this letter and in future at the beginning of each financial year in advance by 31<sup>st</sup> July of the year.
2. (a) That you shall deposit Service Charges (SC) of the land in this office at the rate decided by the Corporation from time to time, which is **Rs 5 per Sqm/year** presently, within 60 days from the date of issue of this order and in future at the beginning of each financial year in advance by 31<sup>st</sup> July of the year. However the service charges shall be applicable after declaration of the industrial area as developed.  
 (B) That in case of failure to pay service charges & fire station charges within 60 days from the date of allotment and in future at the beginning of each financial year in advance by 31<sup>st</sup> July of the year, then 10% higher rate over the prescribed rate of service charges for the concerned financial year shall be charged alongwith 14% interest.
3. That you shall pay the balance 75% amount of development charges calculated @ 4000/- per Sqm amounting to Rs. 6,61,32,000/- in 19 quartely installment along with 12% interest either in cash or through demand draft in favour of RIICO Ltd., payable at Bhiwadi. The details of the installment is enclosed with this allotment letter. However you have to deposit the amount details below within 60 days from the date of allotment.

1	Economic Rent	1653.00
2	Service Charges	.....
3	CETP Charges	.....
4	Service Tax	.....
5	Site Plan	150.00
6	Other	.....
	<b>TOTAL</b>	<b>1803.00</b>

(a) The terms & conditions for making 75% developments charges shall be as under:-  
 (i) 75% balance development charges shall be deposited in a maximum period of 19 quarterly installments along with interest.

Cont. 2

*[Handwritten mark]*

- (ii) First installment shall become payable after the period of 5 months from the date of allotment. However, in case, such a date happens to be different then the last date of any quarter of the financial year in which such a payment becomes due, the payment date would be the last date of the quarter of the financial year i.e. 30th June, 30th Sept., 31st Dec. or 31st March as the case may be.
- (iii) Interest up to due date of installment shall be levied on balance amount of development charges on reducing balance system.
- (iv) In case of default in making payment of installment on due date, interest on installment from due date to the date of payment shall be charged extra @ 14% p.a. In case of payment of less amount than the due amount, the payment shall be adjusted towards interest first.
- (v) Allottee may take finance for its project including land from any financial institution mentioned in lease deed but before releasing original lease deed for mortgaging with the said financial institution, the allottee shall pay all balance development charges and other dues including interest, if any, to the Corporation. However, if allottee provides undertaking from financial institution for payment of balance development charges and interest directly to Corporation, the lease deed shall be sent by Corporation to the financial institution.
- (vi) In case of default in payment of installments, the action for cancellation of allotment of plots shall be initiated.
- 3(b). The you may also pay the balance 75% development charges within 60 days from the date of allotment for which no interest will be charged. In this case you have to deposit the amount details below within 60 days from the date of allotment.

1	Balance development charges	66132000.00
2	Economic Rent	1653.00
3	Service Charges	.....
4	CETP Charges	.....
5	Service Tax on S. C.	.....
6	Site Plan	150.00
7	Other	.....
	<b>TOTAL</b>	<b>66133803.00</b>

- (c) The corporation reserves the right to enhance the rate of development charges if the compensation payable under an award is enhanced by any competent court subsequently.
- 4 (a) You shall have to execute the lease deed of plot and get it registered at your cost within 90 days from the date of date of allotment. In case of opting the deposition of balance 75% development charges in one go within 60 days then you have to execute the lease deed within 90 days from the date of allotment or within 30 days from the deposition of 100% development charges.
- (b) You shall have to take over the physical possession of plot within 90 days from the date of allotment. In case of opting the deposition of balance 75% development charges in one go within 60 days then you have to take the physical possession of the plot within 90 days from the date of allotment or within 30 days from the deposition of 100% development charges. In case the physical possession is not taken within the stipulated period as mentioned above the allotment of the plot will be cancelled.

- (c) You shall Start construction (Means laying of foundation concrete for structure covering 20% of plot area) within 3 month. Completing the construction. Means coverage of atleast 20% of the plot area with a pucca structure where roof has been built up & Commence production within two years from the date of allotment of said plot, whichever is earlier, Starting commercial production (means installation, running of Plant & Machinery & sale of finished goods as per approved project report).
- 5 No time extension for implementation of the project will be permissible. However in exceptional circumstances for reason beyond the control of the allottee time extension may be considered by the allotment committee
  6. In case there are any wells/trees/structures, compound wall etc on the plot, the cost of it will be paid by you separately, as may be decided by the Corporation.
  7. That you would install a dust controller in your industry to avoid dust nuisance in the area (applicable in case of dust producing industries).
  8. The allotment is subject to condition that the effluent & sludge will have to be pretreated to the satisfaction of Rajasthan State Pollution Control & Prevention Board/ Central Pollution Control & Prevention Board and you will obtain consent to establish & consent to operate from the Board before starting the unit. However no disposal of effluent shall be allowed in the storm water drain constructed by RIICO in the industrial area. You shall have to maintain the status of zero discharge from your unit.
  9. In case Power/telephone line is passing through your plot, the Corporation does not undertake any responsibility for its removal. You would be required to plan your construction accordingly leaving prescribed setbacks.
  - 10 You shall use solar water heating system where hot water is required for processing.
  - 11 You are not permitted to run any illegal trade, business and industry on the said allotted plot, in case of found the same, the allotment of said plot will be treated as cancelled and deposited amount shall be forfeited.
  - 12 You will not dig/bore/drill the open well/hand pump/tube well in the plot without the permission of concerned authority.
  - 13 You will plant at least one row of the trees in your plot at the reasonable distance along the boundary wall subject to minimum plant for each 50 Sqm plot area.
  - 14 The land & building tax and all other taxes an applicable shall be paid by you.
  - 15 That you shall give preference to the employee the local villagers whose land has been acquired by RIICO.
  - 16 The allottee shall abide by other terms and conditions as may be laid down in RIICO Disposal of Land Rules, 1979 and its amendments made from time to time. The letter of allotment shall for part & parcel of the lease deed.
  - 17 This allotment is also subject to the condition that.
    - a. The plot number being indicative of your preference is subject to change if necessary by the Corporation.
    - b. That you will comply with the provisions of all Labour Laws, which are in force from time to time.
    - c. Plot is allotted on "As is where is" basis and actual area as available at site.
    - d. The industry of **Packaging & Processing of Milk** will be set up at a project cost of **Rs. 51.87 Crores** Constitution of the firm shall be Pvt Ltd Company

31

e. You shall submit following documents within 30 days.

**I NOC from RSPC Board**

**II SSI Registration**

**III Passport Size photograph of Directors**

**IV Under Taking**

f. This allotment letter may be treated as NOC for water & power connection.

18. That in case the amount as stated at para 3(a)/3(b) above is not paid, physical possession of plot not taken, production not started within the period prescribed above or there is a breach of any of the conditions mentioned herein, the allotment would automatically be treated as cancelled and amount equivalent to security money (i.e. 1% of the total development charges of the plot), would be forfeited. The amount of development charges as per prevailing rules of the Corporation along with interest deposited or due, service charges and economic rent, along with interest if due shall also be deducted as per RIICO Disposal of Land Rules 1979 & its amendment made from time to time.
19. In case the said plot is cancelled due to any of the reason/surrendered by the allottee no payment of construction done by you on the said plot shall be payable. You have to remove such type of construction at your own cost and risk. In case of surrender of plot while refunding the amount of development charges the necessary deductions as mentioned above in clause 19 shall also be made.
20. That you shall not use any space in the industrial area other than demised premises for dumping/placing any construction material/raw material required for construction of factory or manufacturing item or for any product/waste and shall take all measures for proper disposal of waste material.
21. Transfer of vacant plot will not be permitted before setting up of the unit & commencement of the production as per project report.
22. No Sale/ Subdivision / Sub Lease/ Sub Let will be allowed before commencement of commercial production.
23. That you shall become a member of the Association/ Agency/Society/ Trust created for setting up and operating the Solid Waste (hazardous and non-hazardous) Disposal System (SWDS). All the Capital & Revenue expenses relating to acquisition, operation and maintenance of SWDS shall be borne by all members of Association/ Agency/Society/ Trust created in the proportion decided by the Committees of the said Association/ Agency/Society/ Trust.
24. That you shall obtain NOC & abide by rule/ regulation of Local authorities, Fire fighting authority, Airport authority, Pollution Control Board & other Central /State Govt. statutory authorities as per their requirement and applicability to your unit/project.
25. You shall setup the industrial project on the allotted plot which is not covered under the category A & B of the notification issued by ministry of environment & forest Govt of India on dated 14<sup>th</sup> September 2006 & would not require any Environment impact assessment clearance from the Govt. of India under this Notification.
26. That your project shall not involve any galvanizing/ pickling at any stage in process of production.
27. That You will give 75% employment to the residents of the state of Rajasthan.
28. The land is being allotted without demarcation of plot at site. The actual area alongwith plan shall be sent after demarcation. The development charges will be changed as per actual area.

Cont. 5



29. The unit will not be treated in production without construction of rain water Harvesting Structure & the unit head will certify the same.
30. If you fail to setup the unit with in the prescribed period with investment of Rs 51.87 Crore then difference of allotment rate and highest auction rate of industrial area will be recovered from you.
31. The company will follow norms of guidelines issued by MOEF under notification 2006. Threshold limit mentioned in the notification shall not be crossed by the proposed company
32. The corporation would bot supply the water as demanded by the applicant and the same will be arranged by the applicant at its level. An undertaking for the above condition will be taken before issuing formal allotment.
33. The allotment will be subject to the condition that 70% of the waste water will be recycled and re-used.
34. The other terms and condition of allotment will be adhered to by the applicant as per rule 3 W and other general permission in RIICO disposal of land rule 1979.

Thanking you.

Yours faithfully,

  
Sr Dy. General Manager  
RIICO Ltd, Bhiwadi Unit-I

Copy To:

- i. Advisor (Infra) RIICO Ltd., Jaipur.
- ii. Shri Alok Kumar, GM (BP) RIICO Ltd Jaipur.
- iii. Shri A K Jhalani Addl. GM RIICO Ltd Jaipur.
- iv. Manager (Branch) RFC Bhiwadi.
- v. General Manager, DIC, Bhiwadi
- vi. Office/ Master File.

  
Sr Dy. General Manager

Kw after her  
M. D. K. Sharma  
RM

**Rajasthan State Industrial Development  
& Investment Corporation Limited**  
(A Rajasthan Government Undertaking)  
Community Centre, Dhaba Complex  
Bhiwadi, Distt. Alwar - 301019  
Phone : (01493) - 220811 Fax : (01493) - 220728

Sh. D. K. Sharma  
RM Regd. A.D.

No. U(5)II/ 3834-35  
Date 4-9-03

M/s Varun Beverages Ltd.  
F-35, Sector -VI,  
Noida (U.P.)

**Sub: - Allotment of land for establishment of industry at industrial area Chopanki, Bhiwadi Phase-VII.**

Dear Sir / Madam,

With reference to your application and subsequent letter date 04.09.03, and on payment of Security Money and 100% development charges, the management of the Corporation has been pleased to allot you plot No. Sp-290 to 292 measuring 60705.0 Sqm (15.0 acres) at industrial area Chopanki Bhiwadi Phase-VII for setting up Sweetened and non-sweetened carbonated Soft drinks unit on the following terms and conditions:

1. That you shall deposit the economic rent (ER) of the plot in this office at the rate of Rs. 237/- per 4000 Sqm or part thereof per year within 60 days from the date of issue of this letter and in future at the beginning of each financial year in advance by 31<sup>st</sup> July of that year.
2. That you shall deposit Service Charges (SC) of the land in this office at the rate decided by the Corporation from time to time, which is Rs. 1.90 per Sqm/year presently, within 60 days from the date of issue of this order, which is Rs. ....xxxx....(six time) for next 10 years.
2. (a) That in case of failure to pay service charge within 60 days from the date of allotment, then the higher rate of 1.25 times of this rate i.e. Rs. 2.15 per Sqm shall be charged after 60 days & upto the end of the financial year. 15% interest shall be charged from 04.09.03 on the outstanding S.C amount calculated on the higher rate.
3. (a). That you shall pay the balance ....xxx.... development charges calculated @ 286/- minus 5% cash down discount per Sqm (35 % rebate and 5% cash down rebate) amounting to Rs. ....xxxx.... within 60 days from the date of issue of this letter.

The payment as explained above totaled as hereunder may be deposited in the office of the undersigned either in cash or in the shape of demand draft in favour of RIICO Ltd payable at Bhiwadi within prescribed time.

		Amount (Rs.)
1. Balance amount of D.C.		Paid
2. Economic rent (for 10 years)	(Rs. 37,920.00)	Paid
3. Service charges (for 10 years)	(Rs. 6,92,037.00)	Paid
4. Site plan	(Rs. 150.00)	Paid
5. Cost of existing construction	(NIL)	-
6. Others	(NIL)	-
<b>Total:</b>		<hr/>

Wf/miso/formal

- (b) The corporation reserves the right to enhance the rate of development charges if the compensation payable under an award is enhanced by any competent court subsequently.
- (c) The concession 35% and 5% cash down rebate in rate of development charges is allowed considering **Bigger plot & a proposed investment of more than 50.0 crores** (General rate Rs. 440/- per Sqm) The allotment is on non-transferable basis. In case the transfer takes place within five years from the date of commercial production, the difference amount of development charges (the concession amount) along with interest from date of allotment will have to be paid by the allottee. Prior permission for such transfer shall have to be obtained from Corporation's Head Office.
4. (a) Regarding possession of plot, the period shall be allowed as per RIICO Disposal of Land Rules, 1979 and its amendments from time to time.
  - (b) The construction of main production shed should be completed as far for the use and start commercial production within the period of 60 months from the date of execution of lease agreement or from the date of possession from the date of possession, which ever is earlier.
  5. On deposition of the amounts as above you will get the lease deed of plot executed and get it registered at your cost and take the possession from our Asstt. Regional Manager within 60 days from the date of issue of this letter.
  6. In case of any extension of time limit is required for depositing the economic rent, balance 75% development charges, or execution of lease agreement / taking over possession of plot / commencement of construction and production etc, then application stating, the cogent reasons, should reach the undersigned within time limit prescribed for each of those items. Extension for payment of dues if granted would be with payment of interest as decided by the Corporation from time to time, which is 13% per annum presently. Retention charges as decided by the Corporation shall be paid by the allottee if extension for execution of lease deed / taking over possession / commencement of construction & production is granted by the Corporation. Such an application for extension may be rejected or accepted by the Corporation on terms and conditions it may consider fit.
  7. In case there are any wells/trees/structures, compound wall etc on the plot, the cost of same will be paid by you separately, as may be decided by the Corporation.
  8. That you would install a dust controller in your industry to avoid dust nuisance in the area (applicable in case of dust producing industries)
  9. That you shall contribute towards the expenditure on construction of drainage system for effluents of your industry in desired proportion as may be decided by the Corporation.
  10. The allotment is subject to the condition that before disposal of said sludge you will retreat as may be required to the satisfaction of Rajasthan State Pollution Control and Prevention Board.
  - ~~11. The allotment is subject to the condition that the effluent discharge will have to be pretreated to the satisfaction of Rajasthan State Pollution Control and Prevention Board and that you will obtain a NO objection certificate from Board before starting the unit.~~
  12. In case Power/telephone line is passing through your plot, the Corporation does not undertake any responsibility for its removal. You would be required to plan your construction accordingly leaving prescribed setbacks.
  13. Your registered office should be in Rajasthan.



- 14. You will not dig/bore/drill the open well/hand pump/tube well in the plot without the consent of the Corporation.
- 15. You will plant at least one row of the trees in your plot at the reasonable distance along the boundary wall.
- 16. The land & building tax and all other taxes an applicable shall be paid by you.
- 17. That you will employ at least one person from those whose land has been acquired, on our recommendations.
- 18. The allottee shall abide by other terms and conditions as may be laid down in RIICO Disposal of Land Rules, 1979 and its amendments made from time to time.
- 19. This order of allotment shall form part and parcel of the lease deed.
- 20. This allotment is also subject to the condition that:

- (i) The plot number being indicative of your preference is subject to change if necessary by the Corporation.
- (ii) That you will comply with the provisions of Child Labour Laws.
- (iii) Plot is allotted on "As is where is" Basis.
- (iv) The industry of ~~Sweetened and non-sweetened carbonated Soft drinks~~ will be set up at a project cost of Rs 7000.0 lacs with fixed capital investment of Rs 7000.0 lacs & covered area will be 14800.0 Sqmtr.
- (v) Constitution of the firm shall be as: **Limited Company.**
- (vi) You shall submit following documents within 30 days:
  - (a) Memorandum & Articles of Association
  - (b) Lay out plan
  - (c) Legally enforceable undertaking to the effect that company will invest atleast Rs 50.0 crores in next five year i.e., upto 04.08.08.
  - (d) NOC from RSPCB.
- (vii) This allotment letter may be treated as NOC for water & power connection.

(viii) Since you have paid 100% D.C; therefore 5% cash down rebate on Rs. 1,73,61,630/- amounting to Rs. 8,68,082/- has already been allowed to you.

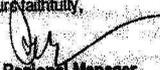
- 21. That in case the amount as stated at para 3(a) above is not paid, construction / production not started within the period prescribed above or there is a breach of any of the conditions mentioned herein, the allotment would automatically be treated as cancelled and security money, along with 10% development charges and interest deposited or due would be forfeited. The amount of service and economic rent, along with interest if due shall also be deducted as per RIICO Disposal of Land Rules 1979 & its amendment made from time to time.
- 22. That if you want to opt installment system for making payment of 75% development charges in quarterly installments in 5 year period along with interest @ 13% p.a, then the option should be submitted by you within 60 days from the date of allotment. The terms and conditions for making 75% development charges in installment system shall be as under.



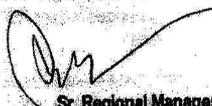
- a) 75% balance development charges shall be deposited in 5 years period in 19 quarterly instalments along with the interest.
- b) First instalment shall become payable after 6 months period from the date of allotment however, in case, such a date happens to be different then the last date of any quarter of the financial year in which such a payment becomes due, the payment date would be the last date of the quarter of the financial year i.e. 30<sup>th</sup> June, 30<sup>th</sup> Sept., 31<sup>st</sup> Dec. or 31<sup>st</sup> March as the case may be.
- c) Interest @ 13% p.a. shall be levied from 61<sup>st</sup> day of allotment.
- d) Interest upto due date of instalment shall levied on balance amount of development charges on reducing balance system.
- e) In case of default in making payment of instalment on due date, interest on instalment from due date to the date of payment shall be charged extra @ 15% p.a. in case of payment of lesser amount then the due amount, interest shall be charged first.
- f) The allottee shall be required to execute lease deed or take possession of plot within 60 days otherwise the possession of plot shall be deemed to have taken on 61<sup>st</sup> day from the date of allotment or from the date of declaration of industrial area developed whichever is later (if the allotment of plot has been made prior to development of industrial area) The stipulated date of commencement of construction / production in plot shall be reckoned accordingly.
- g) Allottee may also take finance for its project including land from any financial institution mentioned in lease deed but before releasing original lease deed for mortgaging with the said financial institution allottee shall pay all balance development charges and other dues including interest, if any to RIICO. However, if allottee provides undertaking from financial institution for payment of balance development charges and interest form directly to RIICO, the lease deed shall be sent by RIICO to the financial institution.
- h) In case of surrender of plot by allottee or cancellation of plot by the Corporation, the amount @ 10% of total development charges of the plot shall be deducted while refunding the amount. However the interest paid or payable on balance development charges till the date of surrender / cancellation along with security money, service charges, economic rent and interest on unpaid service charges, economic rent shall be deducted / forfeited while refunding the amount.
- i) In case of default in payment of instalment, the action for cancellation of amount of plots shall be initiated.

Thanking you,

Yours faithfully,

  
Sr. Regional Manager

1. Advisor (Infra) RIICO Ltd, Jaipur.
2. Add. G.M RIICO Ltd, Bhiwadi.
3. Manager (Branch), RFC, Bhiwadi.
4. Secretary, B.M.A, Bhiwadi.

  
Sr. Regional Manager

**Rajasthan State Industrial Development  
& Investment Corporation Limited**

(A Rajasthan Government Undertaking)

Rest House Road, RIICO Chowk,

Bhiwadi, Distt. Alwar - 301019

Phone : (01493) - 220811, 220728 Fax 220728

E-mail : bhiwadi2@riico.co.in

No. U/5-11/ 6318

Date 11-11-06

Regd. A.D

Mis United Breweries,  
UB Anchorage, 100/1, Richmond Road,  
Bangalore 560025

**Sub: - Allotment of Additional land for establishment of industry at industrial area Chopanki.**

Dear Sir,

With reference to your application No ..... dated 17.09.2005 and on payment of Security Money and 25% development charges, the management of the Corporation has been pleased to allot plot No. SP 971 measuring 23093 Sqm (approx.) at industrial area Chopanki for setting "Breweries Project" unit on the following terms and conditions:

1. That you shall deposit in this office the Economic Rent (ER) of the land allotted to you calculated at the rate of **Rs 237/- per 4000 sqm per annum** depending on the actual size of plot and rounded off to next rupee subject to a minimum of Rs. 100/- per annum within 60 days from the date of issue of this letter and in future at the beginning of each financial year in advance by 31<sup>st</sup> July of the year.
2. That you shall deposit Service Charges (SC) of the land in this office at the rate decided by the Corporation from time to time, which is **Rs 2.25 per Sqm/year** presently, within 60 days from the date of issue of this order.
2. (a) That in case of failure to pay service charge within 60 days from the date of allotment, then 10% higher rate over Rs 2.25 i.e. Rs. 2.48 per Sqm shall be charged after 60 days. 14% interest shall be charged after 60 days (from the date of allotment) on the outstanding S.C. amount calculated on the above rate.
3. (a) You already deposited 100% development charges calculated @ 1000/- per Sqm amounting to Rs. 23093000/-.
- (b) The payment as explained above and detailed below should be deposited in the office of the undersigned within 60 days from the issue of this letter either in cash or through demand draft in favour of RIICO Ltd, Bhiwadi, payable at Bhiwadi.

	Amount (Rs.)
1. Balance amount of D.C.	
2. Economic rent	1368.00
3. Service charges	15959.00
4. Site plan	150.00
5. Service Tax	6360.00
6. Education Tax	
7. Others	
Total:	59837.00

*Handwritten signature*

4. (a) Regarding possession of plot, the period shall be allowed as per RIIICO Disposal of Land Rules, 1979 and its amendments from time to time. You will take physical possession of allotted plot within 60 days from the date of deposition of 100% development charges from this office. In case the possession is not taken within the prescribed period the same shall be deemed to be handed over to you on 91<sup>st</sup> day and the period for commencement of production will be computed from the said day (91<sup>st</sup> day).
5. A period of two (2) years from the date of possession or execution of lease deed of said plot, whichever is earlier, shall be allowed for completion of construction (Construction means coverage of at least 20% of the plot area with a pucca structure where roof has been built up) and total period of three (3) years for commencement of production activities. The allottee shall be bound to complete the construction and start production in the said plot within this period.
6. On deposition of the amounts as above you will get the lease deed of plot executed and get it registered at your cost and take the possession from our Asstt. Regional Manager within 60 days from the date of issue of this letter.
7. In case of any extension of time limit is required for depositing the economic rent, balance 75% development charges, or execution of lease agreement / taking over possession of plot / commencement of construction and production etc, then application stating, the cogent reasons, should reach the undersigned within time limit prescribed for each of those items. Extension for payment of dues if granted would be with payment of interest as decided by the Corporation from time to time, which is 14% per annum presently. Retention charges as decided by the Corporation shall be paid by the allottee if extension for execution of lease deed / taking over possession / commencement of construction & production is granted by the Corporation. Such an application for extension may be rejected or accepted by the Corporation on terms and conditions it may consider fit.
8. In case there are any wells/trees/structures, compound wall etc on the plot, the cost of it will be paid by you separately, as may be decided by the Corporation.
9. That you would install a dust controller in your industry to avoid dust nuisance in the area (applicable in case of dust producing industries)
10. That you shall contribute towards the expenditure on construction of drainage system for effluents of your industry in desired proportion as may be decided by the Corporation. **No disposal of effluent shall be allowed in the storm water drain constructed in the industrial area.**
11. ~~The allotment is subject to the condition that the effluent discharge shall be treated to the satisfaction of the Rajasthan State Pollution Control & Prevention Board and you will obtain a discharge permit from the Board before starting the units.~~
12. The allotment is subject to the condition that before disposal of said sludge you will prefer as may be required to the satisfaction of Rajasthan State Pollution Control & Prevention Board or any other competent authority according to law. Your effluent will be of the order of 6.5 to 7.5 pH value only. No deviation to this range is allowed.
13. In case Power/telephone line is passing through your plot, the Corporation does not undertake any responsibility for its removal. You would be required to plan your construction accordingly leaving prescribed setbacks.
14. Your registered office should be in Rajasthan.
15. You are not permitted to run any illegal trade, business and industry on the said allotted plot, in case of found the same, the allotment of said plot will be treated as cancelled and deposited amount shall be forfeited.
16. You will not dig/bore/drill the open well/hand pump/tube well in the plot without the consent of the Corporation.
17. You will plant at least one row of the trees in your plot at the reasonable distance along the boundary wall.
18. The land & building tax and all other taxes an applicable shall be paid by you.
19. Recommendations as per the background of the wards of the khatedars.

N.O

19. The allottee shall abide by the terms and conditions as may be laid down in RIICO Disposal of Land Rules, 1979 and its amendments made from time to time. This order of allotment shall form part and parcel of the lease deed.
20. This allotment is also subject to the condition that
- The plot number being indicative of your preference is subject to change if necessary by the Corporation.
  - You will comply with the provisions of all Labour Laws which are forced in time.
  - Plot is allotted on "As is where is" basis and actual available at site.
  - The industry of "Brewery Project" will be set up at a project cost of Rs. .... lacs.  
Constitution of the firm shall be : **Ltd.**  
You shall submit following documents within 30 days.  
**(a) S.S.I. Registration**  
**(b) -**  
**(c) Project Report**  
**(d) -**  
**(e) -**  
**(f) N OC from R.S.P.C.B.**
- (Vii) **10% Extra, charges of the rate of development charges shall be payable in case of allotment of corner plot.**
- (Viii) This allotment letter may be treated as NOC for water & power connection.
- (ix) That the allottee shall take step in the plot for harvesting of rainwater to the maximum possible extent.
21. That in case the amount as stated at para 3(a) above is not paid, construction / production not started within the period prescribed above or there is a breach of any of the conditions mentioned herein, the allotment would automatically be treated as cancelled and security money, along with development charges as per prevailing rates of the Corporation and interest deposited or due would be forfeited. The amount of service and economic rent, along with interest if due shall also be deducted as per RIICO Disposal of Land Rules 1979 & its amendment made from time to time.
22. In case the said plot is cancelled due to any of the reason/surrendered by the allottee no payment of construction done by you on the said plot shall be payable. You have to remove such type of construction at your own cost and risk.
23. (a) The allottee shall be required to execute lease deed or take possession of plot within 90 days otherwise the possession of plot shall be deemed to have taken on 91<sup>st</sup> day from the date of allotment or from the date of declaration of industrial area developed whichever is later ( If the allotment of plot has been made prior to development of industrial area) The stipulated date of commencement of construction / production in plot shall be reckoned accordingly.
- (b) Allottee may also take finance for its project including land from any financial institution mentioned in lease deed but before releasing original lease deed for mortgaging with the said financial institution allottee shall pay all balance development charges and other dues including interest, if any to RIICO. However, if allottee provides undertaking from financial institution for payment of balance development charges and interest directly to RIICO, the lease deed shall be sent by RIICO to the financial institution.
- (c) In case of surrender of plot by allottee or cancellation of plot by the Corporation, the amount of total development charges deposited shall be refunded as per Corporation rules while refunding the amount. However the interest paid or payable on balance development charges till the date of surrender / cancellation along with security money, service charges, economic rent and interest on unpaid service charges, economic rent shall be deducted / forfeited while refunding the amount.
- (d) In case of default in payment of installment, the action for cancellation of amount of plots shall be initiated.
24. That you shall not use any space in the industrial area other than demised premises for dumping/placing any construction material/raw material required for construction of factory or manufacturing item or for any product/waste and shall take all measures for proper disposal of waste material.

25. That you shall become a member of the Association/Agency created for setting up and operating the Common Effluent Treatment Plant (CETP) and Solid Waste (hazardous and non-hazardous) Disposal System (SWDS). All the Capital & Revenue expenses relating to acquisition, operation and maintenance of CETP & SWDS shall be born by all members of Association/Agency in the proportion decide by the Committees of the said Association/Agency.
26. Transfer of vacant plot will be not permitted.
27. The purchaser shall take effective steps for rain water harvesting in the allotted plots to the maximum possible extent.
28. The allotment is subject to condition that allottee shall submit following undertaking on Rs. 100/- non - judicial paper within 30 days from the issue of this letter.
  - (a) That allottee shall comply with the provision of Pollution Control Board.
  - (b) That allottee shall make arrangement for the disposal of effluent or its recycling or zero discharge.
  - (c) That the allottee shall obtain necessary license / NOC from Excise Department / local administration before start production.

Thanking you,  
Yours faithfully,

  
Sr. Regional Manager  
RIICO Ltd. Bhiwadi Unit-II

Copy To

1. Advisor (Infra) RIICO Ltd., Jaipur.
2. Addl. G.M. RIICO Ltd., Bhiwadi.
3. Manager (Branch), RFC, Bhiwadi.
4. Secretary, B.M.A, Bhiwadi.
5. D.I.C, Bhiwadi
6. Regional Officer, R.S.P.C.B, Bhiwadi

Sr. Regional Manager

Rajasthan State Industrial Development & Investment Corporation Limited  
 (A Rajasthan Government Undertaking)  
 Rest House Road, RIICO Chowk,  
 Bhiwadi, Distt. Ajwar - 301019  
 Phone : (01493) - 220811, 225039 Fax : 220728  
 E-mail : bhiwadi2@riico.co.in  
 No. U/S-ITy 680  
 Date 3-5-2005

Regd. A.D.

M/s Millennium Alcobev P. Ltd  
 Hoechst House, 17<sup>th</sup> Flower narimen point  
 Mumbai - 400021

Sub - Allotment of land for establishment of industry at industrial area Chopanki.

Dear Sir,

With reference to your application No. 35679 dated 31/03/05 and on payment of Security Money and 25% development charges, the management of the Corporation has been pleased to allot plot No SP-971 measuring 49000.0 Sqm (approx.) at industrial area Chopanki for setting "Brewery Project" unit on the following terms and conditions:

1. That you shall deposit in this office the Economic Rent (ER) of the land allotted to you calculated at the rate of Rs 237/- per 4000 sqm per annum depending on the actual size of plot and rounded off to next rupee subject to a minimum of Rs. 100/- per annum within 60 days from the date of issue of this letter and in future at the beginning of each financial year in advance by 31<sup>st</sup> July of the year.
2. That you shall deposit Service Charges (SC) of the land in this office at the rate decided by the Corporation from time to time, which is Rs. 2.10 per Sqm/year presently, within 60 days from the date of issue of this order, which is Rs 720300/- for next 10 years.
2. (a) That in case of failure to pay service charge within 60 days from the date of allotment, then 10% higher rate over Rs 2.10 i.e. Rs. 2.31 per Sqm shall be charged after 60 days. 14% interest shall be charged after 60 days (from the date of allotment) on the outstanding S.C amount calculated on the above rate.
3. (a) That you shall pay the balance 75% development charges calculated @ 450/- per Sqm amounting to Rs. 16519000/- within 60 days from the date of issue of this letter.
- (b) The payment as explained above and detailed below should be deposited in the office of the undersigned within 60 days from the issue of this letter either in cash or through demand draft in favour of RIICO Ltd., Bhiwadi, payable at Bhiwadi.

	Amount (Rs.)
1. Balance amount of D.C.	16519000.00
2. Economic rent (Equal to 10 years & effective forever)	84281.00
3. Service charges (Equal to 6 times and effective for 10 years)	720300.00
4. Site plan	150.00
5. Others	
<b>Total:</b>	<b>17323731.00</b>



- 20 This order of allotment shall form part and parcel of the lease deed.
- 21. This allotment is also subject to the condition that:
  - (i) The plot number being indicative of your preference is subject to change if necessary by the Corporation
  - (ii) That you will comply with the provisions of all Labour Laws. Which are forced in time.
  - (iii) Plot is allotted on "As is where is" basis and actual available at site.
- (iv) The industry of "Brewery Project" will be set up at a project cost of Rs 8500.00 Lacs.

Constitution of the firm shall be Pvt. Ltd. Co.

- 1. U. B. limited. 40% 2. Scottish new cable ltd. 40% 3. Mr. Ravi Jain 20%

You shall submit following documents within 30 days.

- (a)
- (b)
- (c) Lay out Plane
- (d)
- (e)
- (f) NOC from R.S.P.C.B.

(vii) 10% Extra, charges of the rate of development charges shall be payable in case of allotment of corner plot.

(viii) This allotment letter may be treated as NOC for water & power connection.

(ix) That the allottee shall take step in the plot for harvesting of rainwater to the maximum possible extent.

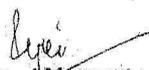
- 22. That in case the amount as stated at para 3(a) above is not paid, construction / production not started within the period prescribed above or there is a breach of any of the conditions mentioned herein, the allotment would automatically be treated as cancelled and security money, along with development charges as per prevailing rates of the Corporation and interest deposited or due would be forfeited. The amount of service and economic rent, along with interest if due shall also be deducted as per RIIICO Disposal of Land Rules 1979 & its amendment made from time to time.
- 23. In case the said plot is cancelled due to any of the reason/surrendered by the allottee no payment of construction done by you on the said plot shall be payable. You have to remove such type of construction at your own cost and risk.
- 24. That if you want to opt installment system for making payment of 75% development charges in quarterly installments in 2 year period along with interest @ 12% p.a, then the option should be submitted by you within 60 days from the date of allotment. The terms and conditions for making 75% development charges in installment system shall be as under.
  - a) 75% balance development charges shall be deposited in 2 years period in 7 quarterly installments along with the interest.
  - b) First installment shall become payable after 6 months period from the date of allotment however, in case, such a date happens to be different then the last date of any quarter of the financial year in which such a payment becomes due, the payment date would be the last date of the quarter of the financial year i.e. 30<sup>th</sup> June, 30<sup>th</sup> Sept., 31<sup>st</sup> Dec. or 31<sup>st</sup> March as the case may be.
  - c) Interest @ 12% p.a. shall be levied from 61<sup>st</sup> day of allotment.
  - d) Interest upto due date of installment shall levied on balance amount of development charges on reducing balance system.
  - e) In case of default in making payment of installment on due date, interest on installment from due date to the date of payment shall be charged extra @ 14% p.a. In case of payment of lesser amount then the due amount, interest shall be charged first.
  - f) The allottee shall be required to execute lease deed or take possession of plot within 90 days otherwise the possession of plot shall be deemed to have taken on 91<sup>st</sup> day from the date of allotment or from the date of declaration of industrial area developed whichever is later ( If the allotment of plot has been made prior to development of industrial area) The stipulated date of commencement of construction / production in plot shall be reckoned accordingly.
  - g) Allottee may also take finance for its project including land from any financial institution mentioned in lease deed but before releasing original lease deed for mortgaging with the said financial institution allottee shall pay all balance development charges and other dues including interest, if any to RIIICO. However, if allottee provides undertaking from financial institution for payment of balance development charges and interest directly to RIIICO, the lease deed shall be sent by RIIICO to the financial institution.

- f) In case of surrender of plot by allottee or cancellation of plot by the Corporation, the amount of total development charges deposited shall be refunded as per Corporation rules while refunding the amount. However the interest paid or payable on balance development charges till the date of surrender / cancellation along with security money, service charges, economic rent and interest on unpaid service charges, economic rent shall be deducted / forfeited while refunding the amount.
- 1) In case of default in payment of installment, the action for cancellation of amount of plots shall be mitigated.
25. That you shall not use any space in the industrial area other than demised premises for dumping/placing any construction material/raw material required for construction of factory or manufacturing item or for any product/waste and shall take all measures for proper disposal of waste material.
20. That you shall become a member of the Association/Agency created for setting up and operating the Common Effluent Treatment Plant (CETP) and Solid Waste (hazardous and non-hazardous) Disposal System (SWDS). All the Capital & Revenue expenses relating to acquisition, operation and maintenance of CETP & SWDS shall be born by all members of Association/Agency in the proportion decide by the Committees of the said Association/Agency.
27. The allotment is subject to condition that allottee shall submit following undertaking on Rs. 100/- non judicial paper within 30 days from the issue of this letter.
- (a) That allottee shall comply with the provision of pollution control board.

- ~~That the allottee shall make arrangement for the disposal of effluent/waste water.~~
- (c) That the allottee shall obtain necessary licence/NOC from excise department/local administration before Start construction.

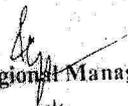
Thanking you.

Yours faithfully,

  
 Sr. Regional Manager  
 RIICO Ltd. Bhiwadi Unit-II

Copy To:

1. Advisor (Infra) RIICO Ltd., Jaipur.
2. Addl. G.M RIICO Ltd., Bhiwadi.
3. G.M., D.I.C., Bhiwadi.
4. Manager (Branch), RFC, Bhiwadi.
5. Secretary, B.M.A, Bhiwadi.
6. Regional Officer, R S.P.C.B. Bhiwadi

  
 Sr. Regional Manager

Rajasthan State Industrial Development  
 & Investment Corporation Limited  
 (A Rajasthan Government Undertaking)  
 Rest House Road, RIICO Chowk,  
 Bhiwadi, Distt. Alwar - 301019  
 Phone: (01493) - 220811, 220728 Fax: 220728  
 E-mail: bhiwadi2@riico.co.in  
 No. U/S-11/9098  
 Date: 13/1/16

Regd. A.D.

Shree Cement Ltd.,  
 Bangur Nagar, Post Box No. 3,  
 Beawar - 305901, Rajasthan (India)

Sub: - Allotment of land for establishment of industry at Industrial area Khushkhera.

Dear Sir,

With reference to your application No. .... dated 13.02.2006 and on payment of Security Money and 25% development charges, the management of the Corporation has been pleased to allot plot No. SP3-11(A1) measuring 104426 Sqm (approx.) at Industrial area Khushkhera for setting "Cement Grinding" unit on the following terms and conditions:

1. That you shall deposit in this office the Economic Rent (ER) of the land allotted to you calculated at the rate of **Rs 237/- per 4900 sqm per annum** depending on the actual size of plot and rounded off to next rupee subject to a minimum of Rs. 100/- per annum within 60 days from the date of issue of this letter and in future at the beginning of each financial year in advance by 31<sup>st</sup> July of the year.
2. That you shall deposit Service Charges (SC) of the land in this office at the rate decided by the Corporation from time to time, which is **Rs 2.10 per Sqm/year** presently, within 60 days from the date of issue of this order.
2. (a) That in case of failure to pay service charge within 60 days from the date of allotment, then 10% higher rate over Rs 2.10 i.e. Rs. 2.31 per Sqm shall be charged after 60 days. 14% interest shall be charged after 60 days (from the date of allotment) on the outstanding S.C amount calculated on the above rate.
3. (a) That you shall pay the balance 75% development charges calculated @ 735/- per Sqm (after 25% more than 10000 Sqm & 2% cash discount) amounting to Rs. .... within 60 days from the date of issue of this letter.
- (b) The payment as explained above and detailed below should be deposited in the office of the undersigned within 60 days from the issue of this letter either in cash or through demand draft in favour of RIICO Ltd., Bhiwadi, payable at Bhiwadi.

	Amount (Rs.)
1. Balance amount of D.C.	_____
2. Economic rent	_____
3. Service charges	_____
4. Site plan	_____
5. Others	_____
<b>Total:</b>	<b>_____</b>

*[Handwritten signature]*

*[Handwritten mark]*

- (c) The Corporation reserves the right to enhance the rate of development charges if the compensation payable under an award is enhanced by any competent court subsequently.
- (d) The concession @ 10% in rate of development charges is allowed considering the plot area more than (General rate Rs. .... per Sqm). 10 acres & investment minimum 50 crores in 5 year.
- 4. (a) Regarding possession of plot, the period shall be allowed as per RIIICO Disposal of Land Rules, 1979 and its amendments from time to time. You will take physical possession of allotted plot within 60 days from the date of deposition of 100% development charges from this office. In case the possession is not taken within the prescribed period the same shall be deemed to be handed over to you on 91<sup>st</sup> day and the period for commencement of production will be computed from the said day (91<sup>st</sup> day).
- (b) A period of two (2) years from the date of possession or execution of lease deed of said plot, whichever is earlier, shall be allowed for completion of construction (Construction means coverage of at least 20% of the plot area with a pucca structure where roof has been built up) and total period of three (3) years for commencement of production activities. The allottee shall be bound to complete the construction and start production in the said plot within this period.
- 5. On deposition of the amounts as above you will get the lease deed of plot executed and get it registered at your cost and take the possession from our Asstt. Regional Manager within 60 days from the date of issue of this letter.
- 6. In case of any extension of time limit is required for depositing the economic rent, balance 75% development charges, or execution of lease agreement / taking over possession of plot / commencement of construction and production etc, then application, stating the cogent reasons, should reach the undersigned within time limit prescribed for each of those items. Extension for payment of dues if granted would be with payment of interest as decided by the Corporation from time to time, which is 14% per annum present. Retention charges as decided by the Corporation shall be paid by the allottee if extension for execution of lease deed / taking over possession / commencement of construction & production is granted by the Corporation. Such an application for extension may be rejected or accepted by the Corporation on terms and conditions it may consider fit.
- 7. In case there are any wells/trees/structures, compound wall etc on the plot, the cost of it will be paid by you separately, as may be decided by the Corporation.
- 8. That you would install a **dust controller in your industry to avoid dust nuisance in the area** (applicable in case of dust producing industries)
- 9. That you shall contribute towards the expenditure on construction of drainage system for effluents of your industry in desired proportion as may be decided by the Corporation. **No disposal of effluent shall be allowed in the storm water drain constructed in the industrial area.**
- 10. [REDACTED]
- 11. The allotment is subject to the condition that before disposal of said sludge you will prefer as may be required to the satisfaction of Rajasthan State Pollution Control & Prevention Board and other competent authority according to law. Your effluent will be of the order of 6.5 to 7.5 pH value only. No deviation to this range is allowed.
- 12. In case Power/telephone line is passing through your plot, the Corporation does not undertake any responsibility for its removal. You would be required to plan your construction accordingly leaving prescribed setbacks.
- 13. Your registered office should be in Rajasthan.
- 14. You are not permitted to run any illegal trade, business and industry on the said allotted plot, in case of found the same, the allotment of said plot will be treated as cancelled and deposited amount shall be forfeited.
- 15. You will not dig/bore/drill the open well/hand pump/tube well in the plot without the consent of the Corporation.
- 16. You will plant at least one row of the trees in your plot at the reasonable distance along the boundary wall.
- 17. The land & building tax and all other taxes an applicable shall be paid by you.
- 18. Recommendations as per the background of the wards of the khatedars.

14. The allottee shall abide by the terms and conditions as may be laid down in RIICO Disposal of Land Rules, 1979 and its amendments made from time to time. This order of allotment shall form part and parcel of the lease deed.

15. This allotment is also subject to the condition that:

- (i) The plot number being indicative of your preference is subject to change if necessary by the Corporation.
- (ii) That you will comply with the provisions of all Labour Laws, which are in force in India.
- (iii) Plot is allotted on "As is where is" basis and actual available at site.
- (iv)

The industry of "Cement Grinding" will be set up at a project cost of Rs. 400 Crores.

Constitution of the firm shall be : Public Limited

You shall submit following documents within 30 days.

- (a)
- (b)
- (c)
- (d)
- (e)

(f) NOC from R.S.P.C.B.

(vii) 10% Extra, charges of the rate of development charges shall be payable in case of allotment of corner plot.

(viii) This allotment letter may be treated as NOC for water & power connection.

(ix) That the allottee shall take step in the plot for harvesting of rainwater to the maximum possible extent.

21. In case the amount as stated at para 3(a) above is not paid, construction / production not started within the period prescribed above or there is a breach of any of the conditions mentioned herein, the allotment would automatically be treated as cancelled and security money, along with development charges as per prevailing rates of the Corporation and interest deposited or due would be forfeited. The amount of service and economic rent, along with interest if due, shall also be deducted as per RIICO Disposal of Land Rules 1979 & its amendment made from time to time.

22. In case the said plot is cancelled due to any of the reasons/surrendered by the allottee no payment of construction done by you on the said plot shall be payable. You have to remove such type of construction at your own cost and risk.

23. That if you want to opt installment system for making payment of 75% development charges in quarterly installments in 2 year period along with interest @ 12% p.a. then the option should be submitted by you within 90 days from the date of allotment. The terms and conditions for making 75% development charges in installment system shall be as under.

- a) 75% balance development charges shall be deposited in 2 years period in 7 quarterly installments along with the interest.
- b) First installment shall become payable after 6 months period from the date of allotment however, in case such a date happens to be different then the last date of any quarter of the financial year in which such a payment becomes due, the payment date would be the last date of the quarter of the financial year i.e. 30<sup>th</sup> June, 30<sup>th</sup> Sept., 31<sup>st</sup> Dec. or 31<sup>st</sup> March as the case may be.
- c) Interest @ 12% p.a. shall be levied from 61<sup>st</sup> day of allotment.
- d) Interest upto due date of installment shall levied on balance amount of development charges on reducing balance system.
- e) In case of default in making payment of installment on due date, interest on installment from due date to the date of payment shall be charged extra @ 14% p.a. In case of payment of lesser amount then the due amount, interest shall be charged first.
- f) The allottee shall be required to execute lease deed or take possession of plot within 90 days otherwise the possession of plot shall be deemed to have taken on 91<sup>st</sup> day from the date of allotment or from the date of declaration of industrial area developed whichever is later. (If the allotment of plot has been made prior to

**Rajasthan State Industrial Development & Investment Corporation Limited**  
 (A Rajasthan Government Undertaking)  
 Rest House Road, RIICO Chowk,  
 Bhiwadi, Distt. Alwar - 301019  
 Phone : (01493) - 220811, 225039 Fax 220728  
 E-mail : [bhiwadi2@riico.co.in](mailto:bhiwadi2@riico.co.in)  
 No. U(5-II) SPL-3 Camp Delhi

Regd. A.D.

Date 24/9/04

M/s Pine Laminates Private Limited  
 Sp-812/B-3, 1/A Bhiwadi  
 Distt. Alwar (Raj.)

**Sub: - Allotment of land for establishment of industry at industrial area Chopanki.**

Dear Sir / Madam,

With reference to your application No. 28187 dated 08.09.2004 and on payment of Security Money and 25% development charges, the management of the Corporation has been pleased to allot you plot No. A-526 measuring 8000 Sqm (approx.) at industrial area Chopanki for setting Laminated & other plywoods unit on the following terms and conditions:

1. That you shall deposit the economic rent (ER) of the plot in this office at the rate of Rs. 237/- per 4000 Sqm or part thereof per year within 60 days from the date of issue of this letter and in future at the beginning of each financial year in advance by April of that year.
2. That you shall deposit Service Charges (SC) of the land in this office at the rate decided by the Corporation from time to time, which is Rs. 2.00 per Sqm (for one year presently, within 60 days from the date of issue of this order), which is Rs. .... for one year, as and when applicable.
3. (a) That in case of failure to pay service charge within 60 days from the date of allotment, then 10% higher rate over Rs 2.00 i.e. Rs. 2.20 per Sqm shall be charged after 60 days. 14% interest shall be charged after 60 days (from the date of allotment) on the outstanding S.C amount calculated on the above rate.
4. (a). That you shall pay the balance 75% development charges calculated @ 600/- per Sqm (.....% rebate) amounting to Rs. 34,28,000.00 within 60 days from the date of issue of this letter.

The payment as explained above totaled as hereunder may be deposited in the office of the undersigned either in cash or in the shape of demand draft in favour of RIICO Ltd payable at Bhiwadi within prescribed time.

	Amount (Rs.)
1. Balance amount of D.C.	3428000.00
2. Economic rent (Equal to 10 years & effective for ever)	4740.00
3. Service Charges (for year 2004-05)	
4. Site plan	150.00
5. Cost of existing construction	
6. Others	
<b>Total:</b>	<b>34,32,890.00</b>

*Subhan Singh*

- b) The corporation reserves the right to enhance the rate of development charges if the compensation payable under an award is enhanced by any competent court subsequently.
- (c) The concession .....% rebate in rate of development charges is allowed considering ...xxx..... (General rate Rs. 600/- per Sqm) The allotment is on non-transferable basis. In case the transfer takes place within five years from the date of commercial production, the difference amount of development charges (the concession amount) along with interest from date of allotment will have to be paid by the allottee. Prior permission for such transfer shall have to be obtained from Corporation's Head Office.
5. (a) Regarding possession of plot, the period shall be allowed as per **RIICO Disposal of Land Rules, 1979** and its amendments from time to time.  
(b) The construction activities must be completed within a period of two years from the date of possession or from the date of execution of the lease deed, whichever is earlier, and production activities must started within three years from the date of possession or from the date of execution of lease deed, whichever is earlier. For this purpose, the construction would mean covering of atleast 20% of the plot area with in built up pucca structure & roof.
6. On deposition of the amounts as above you will get the lease deed of plot executed and get it registered at your cost and take the possession from our Asstt. Regional Manager within 60 days from the date of issue of this letter.
7. In case of any extension of time limit is required for depositing the economic rent, balance 75% development charges, or execution of lease agreement / taking over possession of plot / commencement of construction and production etc, then application stating, the cogent reasons, should reach the undersigned within time limit prescribed for each of those items. Extension for payment of dues if granted would be with payment of interest as decided by the Corporation from time to time, which is 12% per annum presently. Retention charges as decided by the Corporation shall be paid by the allottee if extension for execution of lease deed / taking over possession / commencement of construction & production is granted by the Corporation. Such an application for extension may be rejected or accepted by the Corporation on terms and conditions it may consider fit.
8. In case there are any wells/trees/structures, compound wall etc on the plot, the cost of same will be paid by you separately, as may be decided by the Corporation.
9. That you would install a dust controller in your industry to avoid dust nuisance in the area (applicable in case of dust producing industries)
10. That you shall contribute towards the expenditure on construction of drainage system for effluents of your industry in desired proportion as may be decided by the Corporation.
11. The allotment is subject to the condition that before disposal of said sludge you will retreat as may be required to the satisfaction of Rajasthan State Pollution Control and Prevention Board.
12. ~~The allotment is subject to the condition that the effluent discharge will have to be controlled to the satisfaction of Rajasthan State Pollution Control and Prevention Board and that you will obtain a NO objection certificate from Board before starting the unit.~~
13. Your effluent will be of the order of 6.5 to 7.5 pH value only. No deviation to this range is allowed.
14. In case Power/telephone line is passing through your plot, the Corporation does not undertake any responsibility for its removal. You would be required to plan your construction accordingly leaving prescribed setbacks.

*mubhan 2012*

15. Your registered office should be in Rajasthan.
16. You will not dig/bore/drill the open well/hand pump/tube well in the plot without the consent of the Corporation.
17. You will plant at least one row of the trees in your plot at the reasonable distance along the boundary wall.
18. You have to construct TOILETS for your labour and staff @ one toilet per 6 person working in industry with arrangement of septic tank and soak pit inside your set back area.
19. The land & building tax and all other taxes an applicable shall be paid by you.
20. That you will employ at least one person @ 2000 Sqm of land from those whose land has been acquired, on our recommendations as per the background of the wards of the khatedars.
21. The allottee shall abide by other terms and conditions as may be laid down in RIICO Disposal of Land Rules, 1979 and its amendments made from time to time.
22. This order of allotment shall form part and parcel of the lease deed.
23. If Corporation provides any more facility in the area then proportionate development charges shall be levied from you as per corporation practice.
24. This allotment is also subject to the condition that:
- The plot number being indicative of your preference is subject to change if necessary by the Corporation.
  - That you will comply with the provisions of Child Labour Laws..
  - Plot is allotted on "As is where is" Basis.
  - The industry of laminated and other plywoods unit will be set up at a project cost of Rs. .... Lacs with fixed capital investment of Rs. 150.0 lacs & covered area will be ..... Sqmtr.
  - Constitution of the firm shall be as: Private Limited.
  - You shall submit following documents within 30 days:
    - Project Report
    - NOC from RSPCB.
- (vii) This allotment letter may be treated as NOC for water & power connection.
26. That in case the amount as stated at para 3(a) above is not paid, construction / production not started within the period prescribed above or there is a breach of any of the conditions mentioned herein, the allotment would automatically be treated as cancelled and security money, along with 10% development charges and interest deposited or due would be forfeited. The amount of service and economic rent, along with interest if due shall also be deducted as per RIICO Disposal of Land Rules 1979 & its amendment made from time to time.
27. That if you want to opt installment system for making payment of 75% development charges in quarterly installments in 5 year period along with interest @ 12% p.a, then the option should be submitted by you within 60 days from the date of allotment. The terms and conditions for making 75% development charges in installment system shall be as under.

*subhan jair*

- 50
- a. 75% balance development charges shall be deposited in 2 years period in 7 quarterly installments long with the interest.
  - b. First installment shall become payable after 6 months period from the date of allotment however, in case, such a date happens to be different then the last date of any quarter of the financial year in which such a payment becomes due, the payment date would be the last date of the quarter of the financial year i.e. 30<sup>th</sup> June, 30<sup>th</sup> Sept., 31<sup>st</sup> Dec. or 31<sup>st</sup> March as the case may be.
  - c. Interest @ 12% p.a. shall be levied from 61<sup>st</sup> day of allotment.
  - d. Interest upto due date of installment shall levied on balance amount of development charges on reducing balance system.
  - e. In case of default in making payment of installment on due date, interest on installment from due date to the date of payment shall be charged extra @ 14% p.a. In case of payment of lesser amount then the due amount, interest shall be charged first.
  - f. The allottee shall be required to execute lease deed or take possession of plot within 60 days otherwise the possession of plot shall be deemed to have taken on 61<sup>st</sup> day from the date of allotment or from the date of declaration of industrial area developed whichever is later (if the allotment of plot has been made prior to development of industrial area) The stipulated date of commencement of construction / production in plot shall be reckoned accordingly.
  - g. Allottee may also take finance for its project including land from any financial institution mentioned in lease deed but before releasing original lease deed for mortgaging with the said financial institution allottee shall pay all balance development charges and other dues including interest, if any to RIICO. However, if allottee provides undertaking from financial institution for payment of balance development charges and interest form directly to RIICO, the lease deed shall be sent by RIICO to the financial institution.
  - h. In case of surrender of plot by allottee / cancellation of plot by the Corporation, the amount @ 6.5% of total development charges of the plot shall be deducted while refunding the amount. However the interest paid or payable on balance development charges till the date of surrender / cancellation along with security money, service charges, economic rent and interest on unpaid service charges, economic rent shall be deducted / forfeited while refunding the amount.
  - i. In case of default in payment of installment, the action for cancellation of amount of plots shall be initiated.

Thanking you,

Yours faithfully,

  
Regional Manager  
RIICO Ltd, Bhiwadi Unit-II

Copy to :

1. Advisor (Intra) RIICO Ltd, Jaipur.
2. Addl. G.M RIICO Ltd, Bhiwadi.
3. Manager (Branch), RFC, Bhiwadi
4. Secretary, B.M.A, Bhiwadi.
5. D.I.C, Bhiwadi
6. Regional Officer, R.S.P.C.B, Bhiwadi

  
Regional Manager

111  
24/10/19

Annexure R-14

Rajasthan State Industrial Development  
Investment Corporation Limited 51  
(A Rajasthan Govt. Undertaking)  
RILCO Chowk, Udyog Bhawan, Bhiwadi Unit - I  
Ph. No. : 01493 - 222336, 222965, 223185  
Fax No. : 01493 - 220169  
No. : U(5)/I/2009-10  
Date : 25/7/09

Reg. A/D

M/s Leader Industries Ltd  
F -29/30, Gokhale Market  
Delhi -110054

**Sub: - Allotment of industrial Plot No A -44 for establishment of industry at industrial area  
Kahran (Bhiwadi Extension), Distt. Alwar (Raj.)**

Dear Sir,

With reference to your application No 52307 dated 18.08.2009 the management of the Corporation has been pleased to allot plot No. A-44 measuring 10000 sqm (may be some or less) at industrial area Kahran (Bhiwadi Extension) for setting up of Manufacture Batteries on the following terms and conditions:

1. That you shall deposit in this office the Economic Rent (ER) of the land allotted to you calculated at the rate of Rs 237/- per 4000 sqm per annum depending on the actual size of plot and rounded off to next rupee subject to a minimum of Rs. 100/- per annum within 60 days from the date of issue of this letter and in future at the beginning of each financial year in advance by 31<sup>st</sup> July of the year.
2. (a) That you shall deposit Service Charges (SC) of the land in this office at the rate decided by the Corporation from time to time, which is Rs 2.75 per Sqm/year presently, within 60 days from the date of issue of this order and in future at the beginning of each financial year in advance by 31<sup>st</sup> July of the year. However the service charges shall be applicable after declaration of the industrial area as developed.  
(b) That you shall deposit Fire Station Charges (FSC) of the land in this office at the rate decided by the Corporation from time to time, which is Rs 0.55 per Sqm/year presently, within 60 days from the date of issue of this order and in future at the beginning of each financial year in advance by 31<sup>st</sup> July of the year. However the FSC charges shall be applicable after declaration of the industrial area as developed.  
(c) That in case of failure to pay service charges & fire station charges within 60 days from the date of allotment and in future at the beginning of each financial year in advance by 31<sup>st</sup> July of the year, then 10% higher rate over the prescribed rate of service charges for the concerned financial year shall be charged alongwith 14% interest.
3. That you shall pay the balance 75% amount of development charges calculated @ 3600/- per Sqm amounting to Rs. 2,70,00,000/- within 60 days from the date of issue of this letter.  
(a) The payment as explained above and detailed below should be deposited in the office of the undersigned within 60 days from the issue of this letter either in cash or through demand draft in favour of RILCO Ltd., payable at Bhiwadi.

Cont. 2

1 Balance development charges	Rs.	2,70,00,000.00
2 Economic Rent	Rs.	593.00
3 Service Charges	Rs.	
4 CETP Charges	Rs.	
5 Service Tax on S.C.	Rs.	
6 Site Plan	Rs.	150.00
7 Others	Rs.	
	Rs.	<u>2,70,00,743.00</u>

26/52

- (b) The corporation reserves the right to enhance the rate of development charges if the compensation payable under an award is enhanced by any competent court subsequently.
- 4 (a) On deposition of the amounts as above you will get the lease deed of plot executed and get it registered at your cost and take the possession from our Asstt. Regional Manager within 60 days from the date of issue of this letter
- (b) Regarding possession of plot, the period shall be allowed as per RIICO Disposal of Land Rules, 1979 and its amendments from time to time. You will take physical possession of allotted plot within 60 days from the date of deposition of 100% development charges from this office. In case the possession is not taken within the prescribed period the same shall be deemed to be handed over to you on 91<sup>st</sup> day and the period for commencement of production will be computed from the said day (91<sup>st</sup> day).
- (c) A total period of 5 Years from the date of possession or execution of lease deed of said plot, whichever is earlier, shall be allowed for completion of construction (Construction means coverage of at least 20% of the plot area with a pucca structure where roof has been built up) and commencement of production activities.
- (d) If the land is allotted prior to development then the above stipulated period shall be reckoned from the date of declaration of the area as developed.
- 5 In case of any extension of time limit is required for depositing the economic rent, balance 75% development charges, or execution of lease agreement / taking over possession of plot / commencement of production etc, then application stating the cogent reasons, should reach the undersigned within time limit prescribed for each of those items. Extension for payment of dues if granted would be with payment of interest as decided by the Corporation from time to time, which is 14% per annum presently. Retention charges as decided by the Corporation shall be paid by the allottee if extension for execution of lease deed / taking over possession / commencement of production is granted by the Corporation. Such an application for extension may be rejected or accepted by the Corporation on terms and conditions it may consider fit.
- 6 In case there are any wells/trees/structures, compound wall etc on the plot, the cost of it will be paid by you separately, as may be decided by the Corporation.
7. That you would install a dust controller in your industry to avoid dust nuisance in the area (applicable in case of dust producing industries).
8. The allotment is subject to condition that the effluent & sludge will have to be pretreated to the satisfaction of Rajasthan State Pollution Control & Prevention Board/ Central Pollution Control & Prevention Board and you will obtain consent to establish & consent to operate from the Board before starting the unit. However no disposal of effluent shall be allowed in the storm water drain constructed by RIICO in the industrial area. You shall have to maintain the status of zero discharge from your unit.

- 9. In case Power/telephone line is passing through your plot, the Corporation does not undertake any responsibility for its removal. You would be required to plan your construction accordingly leaving prescribed setbacks.
- 10. Your registered office should be in Rajasthan.
- 11. You are not permitted to run any illegal trade, business and industry on the said allotted plot, in case of found the same, the allotment of said plot will be treated as cancelled and deposited amount shall be forfeited.
- 12. You will not dig/bore/drill the open well/hand pump/tube well in the plot without the permission of concerned authority.
- 13. You will plant at least one row of the trees in your plot at the reasonable distance along the boundary wall subject to minimum plant for each 50 Sqm plot area.
- 14. The land & building tax and all other taxes an applicable shall be paid by you.
- 15. That you shall employ the local villagers whose land has been acquired by RIICO, on recommendations of the corporation.
- 16. The allottee shall abide by other terms and conditions as may be laid down in RIICO Disposal of Land Rules, 1979 and its amendments made from time to time. The letter of allotment shall for part & parcel of the lease deed.
- 17. This allotment is also subject to the condition that:
  - a. The plot number being indicative of your preference is subject to change if necessary by the Corporation.
  - b. That you will comply with the provisions of all Labour Laws, which are in force from time to time.
  - c. Plot is allotted on "As is where is" basis and actual area as available at site.
  - d. The industry of "Batteries" will be set up at a project cost of Rs. 1181.65 Lacs  
Constitution of the firm shall be : Ltd
  - e. You shall submit following documents within 30 days.
    - (i) NOC from R.S.P.C.B.
    - (ii) Memorandum & Article of Association
    - (iii) Board Resolution
  - (f) That the allottee shall take step in the plot for harvesting of rainwater to the maximum possible extent.
- 18. This allotment letter may be treated as NOC for water & power connection.
- 19. That in case the amount as stated at para 3(a) above is not paid, production not started within the period prescribed above or there is a breach of any of the conditions mentioned herein, the allotment would automatically be treated as cancelled and amount equivalent to security money (i.e. 1% of the total development charges of the plot), would be forfeited. The amount of development charges as per prevailing rules of the Corporation along with interest deposited or due, service charges and economic rent, along with interest if due shall also be deducted as per RIICO Disposal of Land Rules 1979 & its amendment made from time to time.

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2/1/54

20. In case the said plot is cancelled due to any of the reason/surrendered by the allottee no payment of construction done by you on the said plot shall be payable. You have to remove such type of construction at your own cost and risk. In case of surrender of plot while refunding the amount of development charges the necessary deductions as mentioned above in clause 19 shall also be made.
21. That you shall not use any space in the industrial area other than demised premises for dumping/placing any construction material/raw material required for construction of factory or manufacturing item or for any product/waste and shall take all measures for proper disposal of waste material.
22. Transfer of vacant plot will not be permitted before setting up of the unit & commencement of the production as per project report.
23. That if you want to opt for installment system for making payment of 75% development charges in quarterly installments in a maximum period of 5 years along with interest @12% p.a. then the option should be submitted by you within 60 days of date of the allotment. The terms and conditions for making payment of 75% development charges in installment system shall be as under:
- (i) 75% balance development charges shall be deposited in a maximum period of 5 years with maximum 19 quarterly installments along with interest.
  - (ii) First installment shall become payable after the period of 5 months from the date of allotment. However, in case, such a date happens to be different than the last date of any quarter of the financial year in which such a payment becomes due, the payment date would be the last date of the quarter of the financial year i.e. 30th June, 30th Sept., 31st Dec. or 31st March as the case may be.
  - (iii) Interest @12% p.a. shall be levied from 61st day of allotment of the said plot. However, being this area as underdevelopment the first five installments shall be available as interest free installments.
  - (iv) Interest up to due date of installment shall be levied on balance amount of development charges on reducing balance system.
  - (v) In case of default in making payment of installment on due date, interest on installment from due date to the date of payment shall be charged extra @ 14% p.a. In case of payment of less amount than the due amount, the payment shall be adjusted towards interest first.
  - (xxxi) The allottee shall be required to execute lease deed or to take possession of plot within 90 days otherwise the possession of plot shall be deemed to have taken on 91st day by the Corporation from the date of allotment or from the date of declaration of industrial area developed whichever is later, (if the allotment of plot has been made prior to development of industrial area) The stipulated date for commencement of construction/production in plot shall be reckoned accordingly.
  - (vii) Allottee may take finance for its project including land from any financial institution mentioned in lease deed but before releasing original lease deed for mortgaging with the said financial institution, the allottee shall pay all balance development charges and other dues including interest, if any, to the Corporation. However, if allottee provides undertaking from financial institution for payment of balance development charges and interest directly to Corporation, the lease deed shall be sent by Corporation to the financial institution.
  - (viii) In case of default in payment of installments, the action for cancellation of allotment of plots shall be initiated.

24. That you shall become a member of the Association/ Agency/Society/ Trust created for setting up and operating the Solid Waste (hazardous and non-hazardous) Disposal System (SWDS). All the Capital & Revenue expenses relating to acquisition, operation and maintenance of SWDS shall be borne by all members of Association/ Agency/Society/ Trust created in the proportion decide by the Committees of the said Association/ Agency/Society/ Trust.
25. That you shall obtain NOC & abide by rule/ regulation of Local authorities, Fire fighting authority, Airport authority, Pollution Control Board & other Central /State Govt. statutory authorities as per their requirement and applicability to your unit/project.
26. You shall setup the industrial project on the allotted plot which is not covered under the category A & B of the notification issued by ministry of environment & forest Govt. of India on dated 14<sup>th</sup> September 2006 & would not require any Environment impact assessment clearance from the Govt. of India under this Notification.
27. That your project shall not involve any galvanizing/ pickling at any stage in process of production.

Thanking you,

Yours faithfully,

  
Sr. Regional Manager  
RIICO Ltd, Bhiwadi Unit-I

Copy To:

1. Advisor (Infra) RIICO Ltd., Jaipur.
2. Shri Alok Kumar, GM (BP) RIICO Ltd Jaipur.
3. Shri A K Jhalani Addl. GM RIICO Ltd Jaipur.
4. Manager (Branch) RFC Bhiwadi.
5. General Manager, DIC, Bhiwadi
6. Office/ Master File.

  
Sr. Regional Manager

Rajasthan State Industrial Development & Investment Corporation Limited  
(A Rajasthan Government Undertaking)  
Rost House Road, RIICO Chowk,  
Bhiwadi, Distt. Alwar - 301019  
Phone : (01493) - 220811, 225039 Fax : 220728  
E-mail : bhiwadi2@riico.co.in  
No. U/15-117 R373  
Date 22-3-2005

Regd. A.D.

M/s KUSUM HEALTHCARE Pvt. Ltd  
21/4, Bhaagat Singh Marg  
New Delhi

Sub - Allotment of land for establishment of industry at industrial area **Chafankh**

Dear Sir

With reference to your application No. 25314 dated 21/1/05 and on payment of Security Money and 25% development charges the management of the Corporation has been pleased to allot plot No. SP-289 (A) measuring 15.32 Sqm (approx) at industrial area **Chafankh** for setting up of the **PHARMA UNIT** on the following terms and conditions

1. That you shall deposit in this office the Economic Rent (ER) of the land allotted to you calculated at the rate of Rs 237/- per 4000 sqm per annum depending on the actual size of plot and rounded off to next rupee subject to a minimum of Rs. 100/- per annum within 60 days from the date of issue of this letter and in future at the beginning of each financial year in advance by 31<sup>st</sup> July of the year.
2. That you shall deposit Service Charges (SC) of the land in this office at the rate decided by the Corporation from time to time, which is Rs. 2.00 per Sqm/year presently, within 60 days from the date of issue of this order, which is Rs. 2.20 for next 10 years.
3. (a) That in case of failure to pay service charge within 60 days from the date of allotment, then 10% higher rate over Rs 2.00 i.e. Rs. 2.20 per Sqm shall be charged after 60 days. 14% interest shall be charged after 60 days (from the date of allotment) on the outstanding S.C amount calculated on the above rate.
3. (a) That you shall pay the balance 75% development charges calculated @ 525/- per Sqm amounting to Rs. 59,43,616/- within 60 days from the date of issue of this letter.
- (b) The payment as explained above and detailed below should be deposited in the office of the undersigned within 60 days from the issue of this letter either in cash or through demand draft in favour of RIICO Ltd. Bhiwadi, payable at Bhiwadi.

1.	Balance amount of D.C.	59,43,616.00
2.	Economic rent (Equal to 10 years & effective forever)	9,90,000.00
3.	Service charges (Equal to 6 times and effective for 10 years)	1,86,588.00
4.	Site plan	150.00
5.	Others	
	<b>Total:</b>	<b>61,30,254.00</b>

2) Enclosure - Word files also attached herewith. (S.M. Doshi) (S.M. Doshi)

- (c) The corporation reserves the right to enhance the rate of development charges if the compensation payable under an award is enhanced by any competent court subsequently
- (d) The concession @ ..... % in rate of development charges is allowed considering the plot area more than 10,000 Sqm. (General rate Rs 600/- per Sqm)
- 1. (a) Regarding possession of plot, the period shall be allowed as per RIICO Disposal of Land Rules, 1979 and its amendments from time to time. You will take physical possession of allotted plot within 60 days from the date of deposition of 100% development charges from this office. In case the possession is not taken within the prescribed period the same shall be deemed to be handed over to you on 91<sup>st</sup> day and the period for commencement of production will be computed from the said day (91<sup>st</sup> day)
- (b) A period of two (2) years from the date of possession or execution of lease deed of said plot, whichever is earlier, shall be allowed for completion of construction (Construction means coverage of at least 20% of the plot area with a pucca structure where roof has been built up) and total period of three (3) years for commencement of production activities. The allottee shall be bound to complete the construction and start production in the said plot within this period
- 5. On deposition of the amounts as above you will get the lease deed of plot executed and get it registered at your cost and take the possession from our Asstt. Regional Manager within 60 days from the date of issue of this letter
- 6. In case of any extension of time limit is required for depositing the economic rent, balance 75% development charges, or execution of lease agreement / taking over possession of plot / commencement of construction and production etc, then application stating the cogent reasons, should reach the undersigned within time limit prescribed for each of those items. Extension for payment of dues if granted would be with payment of interest as decided by the Corporation from time to time, which is 14% per annum presently. Retention charges as decided by the Corporation shall be paid by the allottee if extension for execution of lease deed / taking over possession / commencement of construction & production is granted by the Corporation. Such an application for extension may be rejected or accepted by the Corporation on terms and conditions it may consider fit
- 7. In case there are any wells/trees/structures, compound wall etc on the plot, the cost of it will be paid by you separately, as may be decided by the Corporation
- 8. That you would install a dust controller in your industry to avoid dust nuisance in the area (applicable in case of dust producing industries)
- 9. That you shall contribute towards the expenditure on construction of drainage system for effluents of your industry in desired proportion as may be decided by the Corporation. No disposal of effluent shall be allowed in the storm water drain constructed in the industrial area.
- 10. ~~That you shall contribute towards the expenditure on construction of drainage system for effluents of your industry in desired proportion as may be decided by the Corporation. No disposal of effluent shall be allowed in the storm water drain constructed in the industrial area.~~ That you shall contribute towards the expenditure on construction of drainage system for effluents of your industry in desired proportion as may be decided by the Corporation. No disposal of effluent shall be allowed in the storm water drain constructed in the industrial area.
- 11. The allotment is subject to the condition that before disposal of said sludge you will present as may be required to the satisfaction of Rajasthan State Pollution Control & Prevention Board and other competent authority according to law. Your effluent will be of the order of 6.5 to 7.5 pH value only. No deviation in this range is allowed.
- 12. In case Power/telephone line is passing through your plot, the Corporation does not undertake any responsibility for its removal. You would be required to plan your construction accordingly leaving prescribed setbacks
- 13. Your registered office should be in Rajasthan
- 14. You are not permitted to run any illegal trade, business and industry on the said allotted plot, in case of found the same, the allotment of said plot will be treated as cancelled and deposited amount shall be forfeited
- 15. You will not dig/bore/drill the open well hand pump/tube well in the plot without the consent of the Corporation
- 16. You will plant at least one row of the trees in your plot in the prescribed manner
- 17. The land & building tax and all other taxes as applicable shall be paid by you
- 18. Recommendations as per the background of the wards of the khamedars
- 19. The allottee shall abide by other terms and conditions as may be laid down in RIICO Disposal of Land Rules, 1979 and its amendments made from time to time

- 20. This order of allotment shall form part and parcel of the lease deed.
- 21. This allotment is also subject to the condition that:
  - (i) The plot number being indicative of your preference is subject to change if necessary by the Corporation.
  - (ii) That you will comply with the provisions of all Labour Laws. Which are forced in time.
  - (iii) Plot is allotted on "As is where is" basis and actual available at site.

(iv) The industry of "Pharmaceutical" will be set up at a project cost of Rs 711.20 Lacs,  
Plant

Constitution of the firm shall be  
 Mr. Sanjeev Gupta 85-1  
 Mr. B.P. Gupta 85-1  
 Mrs. K. S. Gupta 85-1  
 Mr. M. S. Kulkarni 85-1

(v) You shall submit following documents within 30 days.

- (a) —
- (b) —
- (c) —
- (d) —
- (e) —
- (f) NOC from R.S.P.C.B.

(vii) 10% Extra, charges of the rate of development charges shall be payable in case of allotment of corner plot.

(viii) This allotment letter may be treated as NOC for water & power connection.

(ix) That the allottee shall take step in the plot for harvesting of rainwater to the maximum possible extent.

- 22. That in case the amount as stated at para 3(a) above is not paid, construction / production not started within the period prescribed above or there is a breach of any of the conditions mentioned herein, the allotment would automatically be treated as cancelled and security money, along with development charges as per prevailing rates of the Corporation and interest deposited or due would be forfeited. The amount of service and economic rent, along with interest if due shall also be deducted as per RIICO Disposal of Land Rules 1979 & its amendment made from time to time.
- 23. In case the said plot is cancelled due to any of the reason/surrendered by the allottee no payment of construction done by you on the said plot shall be payable. You have to remove such type of construction at your own cost and risk.
- 24. That if you want to opt installment system for making payment of 75% development charges in quarterly installments in 2 year period along with interest @ 12% p.a. then the option should be submitted by you within 60 days from the date of allotment. The terms and conditions for making 75% development charges in installment system shall be as under.
  - a) 75% balance development charges shall be deposited in 2 years period in 7 quarterly installments along with the interest.
  - b) First installment shall become payable after 6 months period from the date of allotment however, in case such a date happens to be different then the last date of any quarter of the financial year in which such a payment becomes due, the payment date would be the last date of the quarter of the financial year i.e. 30<sup>th</sup> June, 30<sup>th</sup> Sept., 31<sup>st</sup> Dec. or 31<sup>st</sup> March as the case may be.
  - c) Interest @ 12% p.a. shall be levied from 61<sup>st</sup> day of allotment.
  - d) Interest upto due date of installment shall levied on balance amount of development charges on reducing balance system.
  - e) In case of default in making payment of installment on due date, interest on installment from due date to the date of payment shall be charged extra @ 14% p.a. In case of payment of lesser amount then the due amount, interest shall be charged first.
  - f) The allottee shall be required to execute lease deed or take possession of plot within 90 days otherwise the possession of plot shall be deemed to have taken on 91<sup>st</sup> day from the date of allotment or from the date of declaration of industrial area developed whichever is later (if the allotment of plot has been made prior to development of industrial area) The stipulated date of commencement of construction / production in plot shall be reckoned accordingly.
  - g) Allottee may also take finance for its project including land from any financial institution mentioned in lease deed, but before releasing original lease deed for mortgaging with the said financial institution

My Documents/W.F/MSO/Format2

charges and interest directly to RIICO, the lease deed shall be sent by RIICO to the financial institution.

h) In case of surrender of plot by allottee or cancellation of plot by the Corporation, the amount of total development charges deposited shall be refunded as per Corporation rules while refunding the amount. However the interest paid or payable on balance development charges till the date of surrender / cancellation along with security money, service charges, economic rent and interest on unpaid service charges, economic rent shall be deducted / forfeited while refunding the amount.

i) In case of default in payment of installment, the action for cancellation of amount of plots shall be initiated

25. That you shall not use any space in the industrial area other than demised premises for dumping/placing any construction material/raw material required for construction of factory or manufacturing item or for any product/waste and shall take all measures for proper disposal of waste material.



Registered

File No : F(HSW)/Alwar(Tijara)/4843(1)/2020-2021/199-200

Order No: 2020-2021/Bhiwadi/6840

Date: 30/06/2020

Unit Id : 3246

M/s Ajanta Chemicals Industries

812/E-11, Bhiwadi Tehsil:Tijara

District:Alwar

Sub: Consent to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 27/01/2020 and subsequent correspondence.

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your Ajanta Chemical Industries plant situated at 812/E-9,E-10,E-12,E-11, PHASE II RIICO INDUSTRIAL AREA, Bhiwadi Tehsil:Tijara District:Alwar, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from 01/06/2020 to 31/05/2030.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
FOOD ADDITIVES	Product	208.00 MT / MONTH

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



Regional Office Bhiwadi  
Rajasthan State Pollution Control Board  
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi  
Phone: 01493-221435

60

Registered

File No : F(HSW)/Alwar(Tijara)/4843(1)/2020-2021/199-200

Order No: 2020-2021/Bhiwadi/6840

Date: 30/06/2020

Unit Id : 3246

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	4.500	NIL	4.500 Septic Tank and Soakpit
Trade Effluent	14.500	NIL	14.500 Recirculated in the process
Cooling	56.000	56.000	NIL Recirculated

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
D. G. set( 320KVA)	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	--	--
DG Set (160 KVA) (1 No.)( 160KVA)	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	--	--
DG Set (62.5 KVA) (1 No.)( 62.5KVA)	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	--	--



Regional Office Bhiwadi  
Rajasthan State Pollution Control Board  
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Phone: 01493-221435

61

Registered

File No : F(HSW)/Alwar(Tijara)/4843(1)/2020-2021/199-200

Order No: 2020-2021/Bhiwadi/6840

Date: 30/06/2020

Unit Id : 3246

Spray Dryer	ADEQUATE STACK HEIGHT, VENTURY SCRUBBER	--	--
Steam Boiler Gas Fired ( 1NO.) ( 5000KG/HOUR)	WITH ADEQUATE STACK HEIGHT	--	--

- 6 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal Into Inland Surface Water. The main parameters for regular monitoring shall be as under

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 7 That the industry shall apply for renewal of this consent or for consent to operate at least 120 days in advance prior to expiry date of this consent letter else additional fee shall have to be deposited in accordance with the Rajasthan Water & Air (Prevention & Control of Pollution) (Amendment) Rules 2016.
- 8 That the industry shall not establish any plant / process or does not carry out any activity which attracts environmental clearance under provisions of the EIA Notification dated 14.09.2006.
- 9 That the power supply to all parts relating to operation of Water and Air pollution control systems, as applicable, shall be measured by separate electricity meters and respective log books be maintained.
- 10 That the power supply of the production shall be so interlocked with the Air & Water pollution control equipments, that incase of non functioning of the pollution control equipment the production process stops automatically.



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Rajasthan State Pollution Control Board  
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi  
Phone: 01493-221435

62

Registered

File No : F(HSW)/Alwar(Tijara)/4843(1)/2020-2021/199-200

Order No : 2020-2021/Bhiwadi/6840

Date: 30/06/2020

Unit Id : 3246

- 11 That this consent to operate is being issued to your project having investment in Land, building, plant & machinery as Rs 2025.4 Lakh. In case of any increase in capacity or addition/ modification/ alteration/ or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to establish/operate from the Board.
- 12 That the domestic effluent generated from the industry shall be treated as IS : 2470 ( Part-I & II) and the treated effluent shall be disposed through septic tank and soak pits
- 13 That the industry shall comply with rest of the conditions as imposed vide last consent letter no. F(SCMG)/Alwar(Tijara)/334(1)/2016-2017/7837-7839 dated 20/10/2016.
- 14 That the industry shall comply with the provisions of the Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 as applicable.
- ✓ 15 That no ground water shall be withdrawn without prior permission of the Central Ground Water Authority.
- ✓ 16 That the entire industrial effluent shall be recycled or reused in the process or utilities and balance shall be disposed of through multi effect evaporation and no discharge of industrial effluent shall be made within or outside the premises.
- ✓ 17 That the industry shall maintain zero discharge of effluent inside and outside the premises
- 18 That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the water and section 38 of the Air Act
- 19 That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 37 of the Air Act and under section 43 of the water Act
- 20 That the industry shall continue to deposit operation and maintenance charges of CETP to the trust.
- 21 That the industry shall not use pet coke/ furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme court , wherein ban has been imposed on the use of pet coke and furnace oil in the state of Rajasthan.
- 22 That the industry shall abide/comply the directions/orders of National Green Tribunal (NGT) passed in the matter of Sumitra Devi Vs CPCB & Others and in any other matters related with Bhiwadi.



Regional Office Bhiwadi  
Rajasthan State Pollution Control Board  
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi  
Phone: 01493-221435

63

Registered

File No : F(HSW)/Alwar(Tijara)/4843(1)/2020-2021/199-200

Order No : 2020-2021/Bhiwadi/6840

Date: 30/06/2020

Unit Id : 3246

- 23 That this consent is issued to the unit on the basis of documents submitted by the applicant, if any discrepancies is found in the document/facts submitted by the unit then the consent shall be treated as revoked without any further notice and the unit shall be liable for action in accordance with provisions of law.
- 24 That this consent is valid subject to the fulfillment of the other entire statutory requirement in other laws/acts/rules as applicable & all orders, directions, guidelines and standards laid down by the board from time to time shall be complied with.
- 25 That this Consent does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument of force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the industry/unit/project proponent.
- 26 That this Consent is subject to any order or direction from Hon'ble Supreme Court/High Court/National Green Tribunal or any other court of the competent jurisdiction.
- 27 That the industry shall maintain adequate stack height and infrastructure facility and install all requisite air pollution control measures on air emission sources so as to achieve emission level standards as prescribed under Environment Protection Act, 1986 as amended time to time
- 28 That the industry shall installed, operate and maintain adequate air pollution control equipment at all the sources of Air pollution/ Emission
- 29 That effective control measures shall be provided to control fugitive emissions during processing, transportation, packaging etc
- 30 That after issue of this consent previous issued consent to operate vide letter no 1501-1502 dt 14/01/2019 and 454-455 dt 09.07.2019 shall be treated as null and void.
- 31 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.
- 32 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

Regional Office Bhiwadi  
Rajasthan State Pollution Control Board  
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi  
Phone: 01493-221435

64



Registered

File No : F(HSW)/Alwar(Tijara)/4843(1)/2020-2021/199-200

Order No : 2020-2021/Bhiwadi/6840

Unit Id : 3246

Date: 30/06/2020

33 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours Sincerely

Regional Officer[ Bhiwadi ]

(A): Copy To:-

1 Master File.

Regional Officer[ Bhiwadi ]



2

Annexure R-17.  
**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-5159600,5159695 Fax: 0141-5159697



Registered

File No : F(SCMG)/Alwar(Tijara)/335(1)/2016-2017/8166-8168

Order No : 2016-2017/SCMG/4302

Date: 07/11/2016

Unit Id : 1411

M/s Rajasthan Antibiotics Ltd.

Plot No.619 & 630, RIA Bhiwadi, Tehsil:Tijara

District:Alwar

**Sub: Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** Your application for Consent to Operate dated 28/06/2016 and subsequent correspondence.

Sir,

**Consent to Operate** under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is **hereby granted** for your **Industry plant** situated at **A-619 and 630 RIICO Industrial Area BHIWADI Bhiwadi Tehsil:Tijara District:Alwar**, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **01/07/2016 to 30/06/2021**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
AMPICILLIN SODIUM STERILE	Product	150.00 MT/ANNUM
CHLORAMPHENICOL SODIUM SUCCINATE STERILE	Product	150.00 MT/ANNUM
Injection Vial	By Product	120.00 LACS PIECES PER MONTH

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



**Rajasthan State Pollution Control Board**  
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66

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File No : F(SCMG)/Alwar(Tijara)/335(1)/2016-2017/8166-8168

Order No : 2016-2017/SCMG/4302

Date: 07/11/2016

Unit Id : 1411

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	2.000	NIL	NIL Septic Tank and Soakpit
Trade Effluent	9.500	NIL	NIL On Land For Plantation/Horticulture

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Boiler (1 No.)( 1.5MT)	ADEQUATE STACK HEIGHT	Particulate Matter	1200 mg/Nm <sup>3</sup>
Boiler (1 No.)( 400KG/HR.)	ADEQUATE STACK HEIGHT	Particulate Matter	1200 mg/Nm <sup>3</sup>
Boiler (1.5 TPH)( 1NO.)	ADEQUATE STACK HEIGHT	Particulate Matter	1200 mg/Nm <sup>3</sup>
D.G. Set (2 No.)( 500KVA)	ADEQUATE AIR POLLUTION CONTROL MEASURES, ADEQUATE STACK HEIGHT	--	-



**Rajasthan State Pollution Control Board**  
**4, Institutional Area, Jhalana Doongari, Jaipur-302 004**  
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67

**Registered**

**File No :** F(SCMG)/Alwar(Tijara)/335(1)/2016-2017/8166-8168

**Order No :** 2016-2017/SCMG/4302

**Date:** 07/11/2016

**Unit Id :** 1411

D.G. Set (1 No.)( 300KVA)	ACOUSTIC ENCLOSURE ,ADEQUATE STACK HEIGHT	--	--
D.G. Set (2 No.)( 750KVA)	ACOUSTIC ENCLOSURE ,ADEQUATE STACK HEIGHT	--	--

- 6 That the **Industry plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.
- 7 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water** . The main parameters for regular monitoring shall be as under

Parameters	Standards
<b>Total Suspended Solids</b>	<b>Not to exceed 100 mg/l</b>
<b>pH Value</b>	<b>Between 5.5 to 9.0</b>
<b>Oil and Grease</b>	<b>Not to exceed 10 mg/l</b>
<b>Biochemical Oxygen Demand (3 days at 27°C)</b>	<b>Not to exceed 30 mg/l</b>
<b>Chemical Oxygen Demand</b>	<b>Not to exceed 250 mg/l</b>

- 8 That this consent to operate is being issued for the production of following -(i) Injection vials-120 Lacs prices per months, (ii) Ampicillin sodium sterile - 150 MT/Annum & (iii) Chloromphenical sodium succinate solution - 150 MT/Annum only.
- 9 That the total investment on the expansion phase as per the C.A. certificate submitted is Rs. 29.36 Crores which includes the cost of land, building plant machinery & other fixed assets only.
- 10 That industry shall ensure compliance of the Environment Impact Notification dated 14/09/2006 notified by the Ministry of Environment & Forests (MoE&F), Government of India & the industry shall not carry out any change in plant, process & in products without obtaining prior Environmental Clearance.

Signature Not  
Verified  
Digitally signed by  
RAJIV KESHAV  
MATHUR  
Date: 2016.11.07  
15:13:00 +05:30



68

**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(SCMG)/Alwar(Tijara)/335(1)/2016-2017/8166-8168

Order No : 2016-2017/SCMG/4302

Unit Id : 1411

Date: 07/11/2016

- 11 That this Consent to Operate is for existing plant, process & capacity and separate consent is required to be taken for addition/alteration in any plant, machinery, additional source of water & air pollution, change of process/ capacity or change in fuel.
- 12 That the unit shall not establish any plant / process or does not carry out any activity which attracts environmental clearance under provisions of the Environmental Clearance notification Sep. 2006.
- 13 That the power supply of the production shall be so interlocked with the Air & Water pollution control equipments, that incase of non functioning of the pollution control equipment the production process will stop automatically.
- 14 In no case, any Synthetic Organic Chemicals (Bulk Drug & Intermediate) shall be produced in this particular plant without obtaining prior Environmental Clearance from competent authority, as applicable, and fresh consent to establish from the Board.
- 15 That total water consumption of the unit including expansion shall not exceed 20 KLD (i. Boiler/cooling : 07 KLD, ii. Domestic : 04 KLD & Industrial : 09 KLD. The requirement shall be met through the water supply of RIICO Limited.
- 16 That the project proponent shall not discharge treated/untreated waste water outside the premises.
- 17 That proper log book of Effluent Treatment Plant shall be maintained and record of daily consumption of chemicals and running hours of Effluent Treatment Plant shall be maintained.
- 18 That the trade effluent shall be treated through existing Effluent Treatment Plant of 30 KLD as proposed, so as to meet the prescribed standards. The treated effluent (9 KLD) shall be utilized for plantation & other gainful purpose within the premises only.
- 19 That the industry shall maintain zero liquid discharge status outside the premises. No treated /untreated effluent (domestic & trade) shall be discharged outside the premises, in any case.
- 20 That industry shall provide metering arrangement for measuring the quantity of water consumed in various process/boiler and the effluent generated, effluent treated and effluent reused/disposed.
- 21 That unit shall provide separate energy meter at it's effluent treatment plant.
- 22 That industry shall have to comply with the provisions of Water (Prevention and Control of Pollution) Cess Act 1977 and deposit the Water Cess accordingly.
- 23 That industry shall provide adequate air pollution control measures at all source of air pollution.
- 24 That industry shall comply with the provisions of Hazardous Waste (Management Handling and Transboundary Movement)Rules 2016.



Registered

File No : F(SCMG)/Alwar(Tijara)/335(1)/2016-2017/8166-8168

Order No : 2016-2017/SCMG/4302

Date: 07/11/2016

Unit Id : 1411

- 25 That the industry shall comply with recommendation spelt out in Corporate Responsibility for Environment Protection (CREP).
- 26 That the industry shall carryout ambient air quality/stack monitoring from the laboratory recognized by Ministry of Environment & Forests (MoEF), Government of India/Rajasthan State Pollution Control Board & analysis report shall be submitted within three month to the State Board from the date of issuance of this letter.
- 27 That the unit shall apply for either renewal of this consent or for consent to operate at least 120 days in advance prior to expiry date of this consent letter else additional fee shall have to be deposited in accordance with the Rajasthan Water & Air (Prevention & Control of Pollution) (Amendment) Rules 2010.
- 28 That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.
- 29 That unit shall comply with all the conditions as imposed vide State Board's Consent to Operate dated 18/12/2015 and consent to establish dated 17/05/2016.
- 30 That industry shall furnish quarterly compliance report of consent conditions to the Regional Office, Bhiwadi.
- 31 That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the water and section 38 of the Air Act.
- 32 That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 37 of the Air Act and under section 43 of the water Act.
- 33 That water meters shall be provided and maintained at all suitable points to measure the daily water consumption and waste water generation and record of the same shall be maintained.
- 34 That unit shall comply with the provisions under PLI Act, 1992
- 35 That 33% of the total area of industry's premises shall be covered under tree plantation.
- 36 That this consent to operate is being issued in supersession to earlier consent to operate order vide letter dated 18/12/2015.
- 37 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.



**Rajasthan State Pollution Control Board**  
**4, Institutional Area, Jhalana Doongari, Jaipur-302 004**  
**Phone: 0141-5159600,5159695 Fax: 0141-5159697**

70

**Registered**

**File No : F(SCMG)/Alwar(Tijara)/335(1)/2016-2017/8166-8168**

**Order No : 2016-2017/SCMG/4302**

**Date: 07/11/2016**

**Unit Id : 1411**

38 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

39 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

**Yours Sincerely**

**Group Incharge[ SCMG ]**

**Copy To:-**

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Alwar.
- 2 Master File.

**Group Incharge[ SCMG ]**



Rajasthan State Pollution Control Board  
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi  
Phone: 01493-221435

Registered

File No : F(Tech)/Alwar(Tijara)/2638(1)/2015-2016/215-216

Order No : 2016-2017/Bhiwadi/4637

Date: 01/06/2016

Unit Id : 14695

M/s Acro Paints Ltd.(unit-I)

A-115, Phase-I RIA , Bhiwadi Tehsil:Tijara  
District:Alwar

**Sub: Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** Your application for Consent to Operate dated 23/12/2015 and subsequent correspondence.

**Consent to Operate** under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your **Industry** situated at **A-115 PHASE I RIICO INDUSTRIAL AREA , Bhiwadi Tehsil:Alwar District:Alwar**, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **01/04/2016 to 31/03/2021**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
DRY PAINTS & LIQUID PAINTS	Product	35 MT PER DAY

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



**Regional Office Bhiwadi**  
**Rajasthan State Pollution Control Board**  
**G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi**  
**Phone: 01493-221435**

72

Registered

**File No :** F(Tech)/Alwar(Tijara)/2638(1)/2015-2016/215-216

**Order No :** 2016-2017/Bhiwadi/4637

**Date:** 01/06/2016

**Unit Id :** 14695

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	0.800	NIL	0.800 Septic Tank and Soakpit
Trade Effluent	0.250	NIL	0.250 Reuse in Process

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
DG Set( 140KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
DG Set( 200KVA)	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	--	--

- 6 That the industry shall apply for renewal of this consent at least 120 days in advance prior to expiry date of this consent letter else additional fee shall have to be deposited in accordance with the Rajasthan Water & Air (Prevention & Control of Pollution) (Amendment) Rules 2010.
- 7 That the industry shall not establish any plant / process or does not carry out any activity which attracts environmental clearance under provisions of the Environmental Clearance notification Sep. 2006.
- 8 That the industry shall also comply with all the conditions of "Annexure" enclosed with this consent letter.



Regional Office Bhiwadi  
**Rajasthan State Pollution Control Board**  
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi  
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73

Registered

File No : F(Tech)/Alwar(Tijara)/2638(1)/2015-2016/215-216

Order No : 2016-2017/Bhiwadi/4637

Date: 01/06/2016

Unit Id : 14695

- 9 That this consent to operate is being issued for existing plant, process & capacity, having investment in land, Building, plant & machinery as Rs 355 Lakh. In case of any addition/ modification/ alteration separate consent to establish/operate is required to be obtained.
- 10 That the treated effluents (trade as well as domestic) shall be utilized to maximum possible extent in process/ plantation/other gainful purposes within the premises.
- 11 Excess/surplus effluent, if required to be discharged outside, shall be treated up to the norms prescribed under the EP Act, 1986 for inlet effluent for CETP before discharging it in CETP (copy enclosed).
- 12 Industry shall install suitable flow measuring device at appropriate locations to measure the quantity of treated effluent, reused and discharged in to CETP and record shall be maintained and submitted to this Office regularly.
- 13 Industry shall obtain requisite membership/permission/NOC from CETP Trust and RIICO Limited for discharging effluents in CETP and shall submit the copy of membership/permission/NOC to this Office within a period of maximum 15 days positively.
- 14 That the domestic effluent (overflow of septic tank) shall be disposed through adequately designed soak pit or may be drained out into RIICO drain leading to CETP.
- 15 That this consent is valid only for paint blending & mixing through ball mill.
- 16 That the industry shall improve its house keeping.
- 17 That the industry shall comply with rest of the conditions as imposed vide last consent letter no. F(Tech)/Alwar(Tijara)/408(1)/2010-2011/1406-1408 dated 15/11/2011.
- 18 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.
- 19 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.



Regional Office Bhiwadi  
Rajasthan State Pollution Control Board  
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi  
Phone: 01493-221435

74

Registered

File No : F(Tech)/Alwar(Tijara)/2638(1)/2015-2016/215-216

Order No : 2016-2017/Bhiwadi/4637

Date: 01/06/2016

Unit Id : 14695

20 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours Sincerely

Regional Officer [ Bhiwadi ]

Copy To:-

1 Master File.

Regional Officer [ Bhiwadi ]

5

Annexure R-19  
Head Office (CPM)



Rajasthan State Pollution Control Board  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(CPM)/Alwar(Tijara)/113(1)/2016-2017/4147-4147

Order No: 2018-2019/CPM/5327

Date: 14/09/2018

Unit Id : 1345

M/s Continental Engines Ltd.

A-88, Phase-I, RIICO Industrial Area, , Bhiwadi Tehsil:Tijara  
District:Alwar

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 28/08/2017 and subsequent correspondence.

**Consent to Operate** under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is **hereby granted** for your **MACHINING plant** situated at **A-88, RIICO INDUSTRIAL AREA , Bhiwadi Tehsil:Tijara District:Alwar** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **01/02/2018** to **31/01/2023**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
MACHINING OF ALUMINIUM COMPONENTS	Product	9,000.00 NOS./DAY

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



## Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

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File No : F(CPM)/Alwar(Tijara)/113(1)/2016-2017/4147-4147

Order No: 2018-2019/CPM/5327

Date: 14/09/2018

Unit Id : 1345

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	28.600	NIL	28.600 Plantation and Horticulture within premises
Trade Effluent	10.500	NIL	10.500 Plantation and Horticulture within premises

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
D.G. SET( 250KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT , Stack	--	--
Four Nos of D.G. Sets( 500KVA EACH)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT , Through Stack Height	CO Particulate Matter NOx NMHC	150 mg/NM3 75 mg/NM3 710 ppm 100 mg/NM3

One LPG Fired Melting Furnace( 300KG/HOUR)

ADEQUATE STACK HEIGHT, Stack

SO2

300 mg/NM3



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File No : F(CPM)/Alwar(Tijara)/113(1)/2016-2017/4147-4147

Order No: 2018-2019/CPM/5327

Date: 14/09/2018

Unit Id : 1345

	Particulate Matter	150 mg/NM3
	NOx	1000 mg/NM3

- 6 That the **MACHINING plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.
- 7 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under.

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Ammonical Nitrogen ( as N )	Not to exceed 50 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l
Nitrate (as NO3)	Not to exceed 50 mg/l

- 8 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under



## Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

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## Registered

File No : F(CPM)/Alwar(Tijara)/113(1)/2016-2017/4147-4147

Order No : 2018-2019/CPM/5327

Date: 14/09/2018

Unit Id : 1345

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Copper ( as Cu )	Not to exceed 3.0 mg/l
Zinc ( as Zn )	Not to exceed 5.0 mg/l
Nickel ( as Ni )	Not to exceed 3.0 mg/l
Iron ( as Fe )	Not to exceed 3.0 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 9 That this consent to operate is valid for the products mentioned at condition no. 2. The industry has to seek fresh consent to establish & operate for any change in product/by product/process/services/activity and any modification/alteration.
- 10 That metal surface treatment process such as pickling /plating /electroplating/phosphating / paint stripping/galvanizing/ anodizing etc. shall not be carried out without prior consent to establish & operate from the State Board.
- 11 That total fresh water consumption/requirement shall not exceed to 42.5 KLD (32 KLD for domestic use & 10.5 KLD for industrial use) and same shall be met from ground water.
- 12 That industry shall not abstract ground water more than 42.50 KLD & submit NOC/Permission for abstraction of ground water from CGWA within six months, failing which the consent shall deemed to be revoked.
- 13 That water meters shall be maintained to measure quantity of daily ground water withdrawal and record of the same shall be maintained on daily basis.
- 14 That the water flow meters shall be maintained at all suitable points to measure water consumed for different uses and record of the same shall be maintained on daily basis.
- 15 That entire trade effluent (10.5 KLD) shall be treated in the effluent treatment plant (ETP) of 15.0 KLD capacity up to the norms mentioned at condition no 8.



**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
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Registered

File No : F(CPM)/Alwar(Tijara)/113(1)/2016-2017/4147-4147

Order No: 2018-2019/CPM/5327

Date: 14/09/2018

Unit Id : 1345

- ~~16 That entire domestic waste water (28.6 KLD) shall be treated in the sewage treatment plant (STP) of 50.00 KLD capacity up to the norms mentioned at condition no 7.~~
- 17 That treated domestic waste water (27KLD) & treated trade effluent (9.5 KLD) shall be utilized for horticulture/plantation with in premises upto maximum possible extent and excess/surplus effluent (if any) may be discharged after proper treatment as per prescribed norms into RIICO drain leading to CETP, Bhiwadi.
- 18 That industry shall install and maintain suitable flow measuring device at appropriate locations to measure the quantity of treated effluent used for plantation/horticulture and discharged into RIICO drain leading to CETP and record of same shall be maintained and submitted to RO, Bhiwadi.
- 19 That industry shall renew the membership of CETP Trust, Bhiwadi from time to time and deposit charges towards operation and maintenance of CETP regularly.
- 20 That CETP treated effluent equivalent to the quantity of effluent generated shall be utilized for plantation/secondary gainful purposes within the premises. Record in respect of quantity of effluent generated and quantity of CETP treated effluent received for plantation/secondary gainful purposes shall be maintained on daily basis and shall be submitted to Regional Office, Bhiwadi as and when asked for
- 21 That proper logbook of STP & ETP shall be maintained for record of daily consumption of chemicals and running hours of STP & ETP.
- 22 That flow meters shall be maintained at inlet & outlet of STP & ETP and daily record of the same shall be maintained.
- 23 That the industry shall maintain separate energy meter for STP & ETP and daily record of energy consumption shall be maintained in log book.
- 24 That trained/skilled operators/supervisors shall be employed to operate the STP & ETP.
- 25 That treated & untreated sewage and trade effluent carrying pipeline should be in different colors.
- 26 That the industry shall maintain acoustic enclosure and stack of adequate height at one D.G. Set of 250 KVA & four DG Set of 500 KVA capacity each.
- 27 That industry shall maintain stack of adequate height and adequate air pollution control measures at one LPG fired melting furnace.
- 28 That adequate & safe infrastructure facility shall be maintained at stacks of one LPG fired melting furnace for stack emission monitoring.
- 29 That DG Set of 1010 KVA shall not be used and removed from site within 30 days.



**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
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File No : F(CPM)/Alwar(Tijara)/113(1)/2016-2017/4147-4147

Order No: 2018-2019/CPM/5327

Date: 14/09/2018

Unit Id : 1345

- 30 That the industry shall carryout effluent sampling/stack monitoring/ambient air quality monitoring and submit half yearly analysis report from the State Board laboratory/laboratory recognized by Ministry of Environment & Forests (MoE&F), Government of India.
- 31 That additional source of Air/Water pollution shall not be installed without prior consent to establish from the State Board.
- 32 That industry shall comply with the provisions of Hazardous & others Waste (Management & Transboundary Movement) Rules, 2016 and record of daily hazardous waste generation and its disposal shall be maintained.
- 33 That the industry shall install & maintain adequately designed rain water harvesting structure for recharge of ground water in and around the area.
- 34 That the plantation of local species in the 33% of total area of the project shall be carried out & maintained.
- 35 That the industry shall not use petcoke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.
- 36 That industry shall abide/comply the directions/orders of National Green Tribunal (NGT) passed in the matter of Sumitra Devi Vs CPCB & others and in any other matters related with Bhiwadi.
- 37 That total capital investment as on 27.09.2017 as per the C.A. certificate submitted by the unit is Rs. 274.90 Cr. which includes the cost of Land, Building, Plant & Machinery and Miscellaneous assets.
- 38 That the industry shall ensure compliance of all the conditions of Consent to operate imposed vide Board's order no. 2016-2017/CPM/ 4482 dated 09.06.2016.
- 39 That the industry shall submit the half yearly compliance report of all the above conditions to the State Board.
- 40 That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.
- 41 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.



Head Office (CPM )

81

**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
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Registered

File No : F(CPM)/Alwar(Tijara)/113(1)/2016-2017/4147-4147

Order No: 2018-2019/CPM/5327

Date: 14/09/2018

Unit Id : 1345

42 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[ CPM ]

Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi to ensure the compliance.
- 2 Master File.

Group Incharge[ CPM ]



Registered

File No : F(HDF)/Alwar(Tijara)/27(1)/2019-2020/6130-6133

Order No : 2019-2020/HDF/3002

Date: 20/03/2020

Unit Id : 1457

M/s Jaquar &amp; Company Pvt. Ltd. (Unit-1)

SP-53, RIA Bhiwadi , Tehsil:Tijara

District:Alwar

**Sub:** Consent to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** Your application for Consent to Operate dated 30/07/2018 and subsequent correspondence.

Sir,

**Consent to Operate** under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your **Bathroom fitting plant** situated at **SP-53, RIA Bhiwadi Tehsil:Tijara District:Alwar** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **31/07/2018** to **30/06/2023** .
  - 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.
- | Particular                     | Type    | Quantity with Unit |
|--------------------------------|---------|--------------------|
| Bathroom Fitting & Accessories | Product | 50,000.00 PCS/DAY  |
- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
  - 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



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Registered

File No : F(HDF)/Alwar(Tijara)/27(1)/2019-2020/6130-6133

Order No : 2019-2020/HDF/3002

Date: 20/03/2020

Unit Id : 1457

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	80.000	20.000	60.000 To be treated in STP and to be utilized in plantation & other gainfull uses after disinfection
Trade Effluent	140.000	140.000	NIL Treated through ETP and recycled in process

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
81 Electrically operated buffing and polishing machines	ADEQUATE STACK HEIGHT, Dust Collector	Particulate Matter	150 mg/NM3
D.G. Sets (1 no.)( 1010KVA)	ACOUSTIC ENCLOSURE ,ADEQUATE STACK HEIGHT	NOx (as NO2) (at 15% O2) day basis in ppmv NMHC (as C) (at 15% O2) PM (at 15% O2) CO (at 15% O2)	710 mg/Nm <sup>3</sup>  100 mg/Nm <sup>3</sup> 75 mg/Nm <sup>3</sup> 150 mg/Nm <sup>3</sup>

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File No : F(HDF)/Alwar(Tijara)/27(1)/2019-2020/6130-6133

Order No : 2019-2020/HDF/3002

Date: 20/03/2020

Unit Id : 1457

D.G. Sets (1 no.)( 1250KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	NOx (as NO <sub>2</sub> ) (at 15% O <sub>2</sub> ) day basis in ppmv NMHC (as C) (at 15% O <sub>2</sub> ) PM (at 15% O <sub>2</sub> ) CO (at 15% O <sub>2</sub> )	710 mg/Nm <sup>3</sup>  100 mg/Nm <sup>3</sup> 75 mg/Nm <sup>3</sup> 150 mg/Nm <sup>3</sup>
D.G. Sets (1 no.)( 1500KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	NOx (as NO <sub>2</sub> ) (at 15% O <sub>2</sub> ) day basis in ppmv NMHC (as C) (at 15% O <sub>2</sub> ) PM (at 15% O <sub>2</sub> ) CO (at 15% O <sub>2</sub> )	710 mg/Nm <sup>3</sup>  100 mg/Nm <sup>3</sup> 75 mg/Nm <sup>3</sup> 150 mg/Nm <sup>3</sup>
D.G. Sets (1 no.)( 750KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
D.G. Sets (3 nos.)( 725KVA EACH)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--



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File No : F(HDF)/Alwar(Tijara)/27(1)/2019-2020/6130-6133

Order No : 2019-2020/HDF/3002

Date: 20/03/2020

Unit Id : 1457

Eight no of Electroplating Lines	ADEQUATE STACK HEIGHT, FUME EXTRACTION SYSTEM, WET SCRUBBER	Acid mist, (HCl & H2SO4)	50 mg/NM3
Electric Fired Induction Furnace IMR make and LPDC( 11NO.)	ADEQUATE AIR POLLUTION CONTROL MEASURES	--	--
Grinding Machine ( 80 Nos.)	Dust Collector	Particulate Matter	150 mg/NM3
Three Electrically operated auto buffing and polishing machin	ADEQUATE STACK HEIGHT, Cyclone , Dust Collector	Particulate Matter	150 mg/NM3
Two NG fired nos of Melting furnace (Manual)( 600KG EACH)	ADEQUATE STACK HEIGHT, COMMON STACK, WET SCRUBBER	SO2 Particulate Matter NOx	600 mg/NM3 150 mg/NM3 300 mg/NM3
Two NG fired Melting Furnace ( Manual.)( 300KG EACH)	ADEQUATE STACK HEIGHT, COMMON STACK, WET SCRUBBER	SO2 Particulate Matter NOx	600 mg/NM3 150 mg/NM3 300 mg/NM3

Signature Not Verified  
Digitally signed by Ramesh Chandra Prasad  
Date: 2020.03.20 12:21:09 PM +05:30



**Rajasthan State Pollution Control Board**  
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File No : F(HDF)/Alwar(Tijara)/27(1)/2019-2020/6130-6133

Order No : 2019-2020/HDF/3002

Date: 20/03/2020

Unit Id : 1457

- 6 That the **Bathroom fitting plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.
- 7 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under.

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
Oil and Grease	Not to exceed 10 mg/l
Total Residual Chlorine	Not to exceed 1.0 mg/l
Ammonical Nitrogen ( as N )	Not to exceed 50 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
pH Value	Between 6.5 to 9.0
Chemical Oxygen Demand	Not to exceed 250 mg/l
Fecal Coliform (FC) (MPN per 100ml)	Not to exceed 1000

- 8 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under



**Rajasthan State Pollution Control Board**  
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Registered

File No : F(HDF)/Alwar(Tijara)/27(1)/2019-2020/6130-6133

Order No : 2019-2020/HDF/3002

Date: 20/03/2020

Unit Id : 1457

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Copper ( as Cu )	Not to exceed 3.0 mg/l
Zinc ( as Zn )	Not to exceed 5.0 mg/l
Nickel ( as Ni )	Not to exceed 3.0 mg/l
Iron ( as Fe )	Not to exceed 3.0 mg/l
Chromium (total)	Not to exceed 2.0 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

- That the consent to operate is valid for manufacturing of products mentioned at condition no. 2. and air pollution sources mentioned at condition no. 5. The industry has to seek fresh consent to establish & operate for any change in product/byproduct/process/modification/alteration.
- That total water consumption for entire plant shall not exceed to 280 KLD (domestic use-90.00 KLD + Air washer use-25.00 KLD and industrial use-165 KLD ) and same shall be met from ground water(145.00 KLD), RIICO(5.0 KLD) and recycled water(130.00 KLD).
- The industry shall submit copy of renewed NOC/Permission from CGWA for abstraction of ground water upto 145 KLD within three months and comply with all the conditions NOC/Permission granted by the CGWA.
- That water flow meters shall be provided at all suitable points to measure quantity of daily groundwater abstraction and water consumption for different purposes. Record of the same shall be maintained on daily basis.
- That industry shall maintain effluent treatment plant (ETP) of adequate capacity so as to treat the entire trade effluent (140 KLD) up to the norms prescribed at condition no.8.
- That the treated trade effluent is further treated in triple stage R.O system and the final reject is disposed off through MEE.



**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(HDF)/Alwar(Tijara)/27(1)/2019-2020/6130-6133

Order No : 2019-2020/HDF/3002

Date: 20/03/2020

Unit Id : 1457

- 15 That RO reject water (15 KLD) shall be used for spray on roads after blending till multi effect evaporation (MEE) is installed and no RO reject shall be discharged inside or outside the premises in any case.
- 16 That the industry shall achieve complete zero liquid discharge (ZLD) status.
- 17 That industry shall maintain sewage treatment plant (STP) of adequate capacity so as to treat the entire domestic sewage (80 KLD) up to the norms prescribed at condition no.7.
- 18 That the out of STP treated domestic sewage(60-65 KLD), shall be reused for domestic purpose, cooling/scrubber etc. and plantation/ gardening within the premises.
- 19 That no treated/untreated waste water (domestic & trade effluent) shall be discharged inside & outside the factory premises in any case and complete zero discharge status shall be maintained.
- 20 That proper logbook of STP, ETP and RO shall be maintained and record of daily consumption of chemicals and running hours of STP, ETP and RO plant shall be maintained.
- 21 That flow meters shall be provided & maintained at inlet & outlet of STP, ETP & RO and on the pipeline used for recycling of the treated sewage, effluent and RO permeate and daily record of the same shall be maintained.
- 22 That the industry shall provide & maintain separate energy metering device at STP, ETP, RO and daily record of energy consumption shall be maintained in log book.
- 23 That trained/skilled operators/supervisors shall be employed to operate the STP, ETP & RO.
- 24 That good quality of chemicals shall be used to achieve the desired results and to minimize the quantity of hazardous waste (ETP sludge).
- 25 That treated & untreated effluent carrying pipeline should be in different colors. That the industry shall maintain acoustic enclosure and adequate stack height with three D.G. Sets of 725 KVA each, one D.G. Set of 750 KVA each, one D.G. Set of 1010 KVA, one D.G set of 1250 kVA and one D.G set of 1500 KVA.
- 26 That industry shall provide adequate air pollution control measures at all the sources of air emission/furnaces to achieve the prescribed standards/norms.
- 27 That the industry shall provide fume extraction system/effective pollution control measure over the nickel plating section also.
- 28 That adequate infrastructure facility shall be provided & maintained for stack emissions monitoring at stack of D.G. Set of 1010 KVA, 1250 KVA and 1500 KVA capacity, electrically operated auto buffing & polishing machines and all melting furnaces.





**Rajasthan State Pollution Control Board**  
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File No : F(HDF)/Alwar(Tijara)/27(1)/2019-2020/6130-6133

Order No : 2019-2020/HDF/3002

Date: 20/03/2020

Unit Id : 1457

- 43 That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.
- 44 That this consent to operate shall be subjected to compliance of any direction or order passed by NGT/ Honorable Court of law in the matter
- 45 That total capital cost as per the C.A. certificate submitted by the unit is Rs. 344.78 Crore which includes the cost of Land, Building, Plant & Machinery and miscellaneous assets.
- 46 That industry shall ensure compliance of all the conditions of consent to operate order no-2016-2017/CPM/4568 dated 08/08/2016.
- 47 That the industry shall submit the quarterly compliance report of all the above conditions to the State Board.
- 48 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.
- 49 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 50 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).



Head Office (HDF )

91

**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(HDF)/Alwar(Tijara)/27(1)/2019-2020/6130-6133

Order No : 2019-2020/HDF/3002

Unit Id : 1457

Date: 20/03/2020

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[ HDF ]

(A): Copy To:-

- 1 P.S. to Chairperson, RSPCB, Jaipur..
- 2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi to ensure the compliance.
- 3 Master File.

Group Incharge[ HDF ]

07 e 8

Annexure R-21,  
Head Office (CPM)



**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(Tech)/Alwar(Tizara)/1(1)/2009-2010/5721-5723

Order No: 2018-2019/CPM/5381

Date: 28/12/2018

Unit Id : 1319

M/s Castex Technologies Limited(Old Name Amtek India Ltd.)

SP(A)-1195, P-IV,RIA,, Bhiwadi Tehsil:TIZARA

District:ALWAR

**Sub:** Consent to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** Your application for Consent to Operate dated 02/08/2016 and subsequent correspondence.

**Consent to Operate** under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your **Grey S.G. and Alloy Iron Casting plant** situated at **SPA-1195, phase-IV RIICO INDUSTRIAL AREA**, Bhiwadi Tehsil:Tijara District:Alwar, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **01/10/2016 to 30/09/2021**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
GREY, S.G. & ALLOY IRON CASTINGS	Product	190.00 TPD
Paint Both	Service	4,500.00 MT/MONTH

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified  
Digitally signed by RAJESH KUMAR THAKURAN  
Date: 2018.12.28 17:36:57 +05:30



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Registered

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Order No : 2018-2019/CPM/5381

Date: 28/12/2018

Unit Id : 1319

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	16.000	NIL	16.000 To be treated in STP and to be utilized in plantation and horticulture within the factory premises
Trade Effluent	5.000	NIL	5.000 To be treated in ETP and to be utilized in plantation and horticulture within the factory premises

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Five DG Sets( 1500KVA EACH)	ACOUSTIC ENCLOSURE , SAFE STACK HEIGHT AS PER ER IV	CO	150 mg/Nm3
		Particulate Matter	75 mg/Nm3
		NOx	710 ppm
		NMHC	100 mg/Nm3
One electrically operated sand dryer	ADEQUATE STACK HEIGHT , Bag House , Cyclone	Particulate Matter	150 mg/Nm3

Signature Not Verified  
Digitally signed by  
R.S. JESHA KUMAR  
DN: cn=R.S. JESHA KUMAR,  
Date: 2018.12.28  
17:36:57 +05:30



**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
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File No : F(Tech)/Alwar(Tizara)/1(1)/2009-2010/5721-5723

Order No : 2018-2019/CPM/5381

Date: 28/12/2018

Unit Id : 1319

Three Induction Furnaces( 6TPH EACH)	ACOUSTIC ENCLOSURE , COLLECTION HOOD , WET SCRUBBER	Particulate Matter	150 mg/Nm3
Three Induction Furnaces( 8TPH EACH)	ACOUSTIC ENCLOSURE , COLLECTION HOOD , WET SCRUBBER	Particulate Matter	150 mg/Nm3
Two electrically operated moulding lines	ADEQUATE STACK HEIGHT , Bag House	Particulate Matter	150 mg/Nm3
Two Shot Blasting Machines	ADEQUATE STACK HEIGHT , Bag House	Particulate Matter	150 mg/Nm3

- 6 That the **Grey S.G. and Alloy Iron Casting plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.
- 7 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under.



**Rajasthan State Pollution Control Board**  
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Registered

File No : F(Tech)/Alwar(Tizara)/1(1)/2009-2010/5721-5723

Order No : 2018-2019/CPM/5381

Date: 28/12/2018

Unit Id : 1319

Parameters	Standards
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Ammonical Nitrogen ( as N )	Not to exceed 50 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Total Suspended Solids	Not to exceed 50 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l
Nitrate (as NO <sub>3</sub> )	Not to exceed 50 mg/l

- 8 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Copper ( as Cu )	Not to exceed 3.0 mg/l
Zinc ( as Zn )	Not to exceed 5.0 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l
pH Value	Between 6.0 to 9.0

- 9 That this consent to operate is valid for the products mentioned at condition no. 2. The industry has to seek fresh consent to establish & operate for any change in product/by product/process/services/activity and any modification/alteration.
- 10 That metal surface treatment process such as pickling /plating /electroplating/phosphating / paint stripping/galvanizing/ anodizing etc. shall not be carried out without prior consent to establish & operate from the State Board.



## Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

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## Registered

File No : F(Tech)/Alwar(Tizara)/1(1)/2009-2010/5721-5723

Order No: 2018-2019/CPM/5381

Date: 28/12/2018

Unit Id : 1319

- 11 That all the conditions of environmental clearance granted by MoEF, GOI, vide letter no. F No. J-11011/303/2006-IA II (I) dated 07.08.2007 shall be strictly complied with.
- 12 That total fresh water consumption/requirement shall not exceed to 150 KLD (20 KLD for domestic use, 7 KLD for industrial use & 123 KLD for cooling make up) and same shall be met from ground water.
- 13 That industry shall not abstract ground water more than 150 KLD and comply with the conditions of NOC/ permission granted by CGWA for abstraction of ground water (150 KLD) vide letter no. 21-4 (55)/WR/CGWA/06 dated 22.11.2006.
- 14 That copy of renewed NOC/Permission for abstraction of ground water from CGWA shall be submitted within six months, failing which the consent shall, deemed to be revoked.
- 15 That water meters shall be maintained to measure quantity of daily ground water withdrawal and record of the same shall be maintained on daily basis.
- 16 That the water flow meters shall be maintained at all suitable points to measure water consumed for different uses and record of the same shall be maintained on daily basis.
- 17 That entire trade effluent (5.0 KLD) shall be treated in the effluent treatment plant (ETP) of 5.0 KLD capacity up to the norms mentioned at condition no 8.
- 18 That entire domestic waste water (16 KLD) shall be treated in the sewage treatment plant (STP) of adequate capacity up to the norms mentioned at condition no 7.
- 19 That treated domestic waste water (16 KLD) & treated trade effluent (5.0 KLD) shall be utilized for horticulture/plantation with in premises upto maximum possible extent and excess/surplus effluent (if any) may be discharged after proper treatment as per prescribed norms into RIICO drain leading to CETP, Bhiwadi.
- 20 That industry shall install and maintain suitable flow measuring device at appropriate locations to measure the quantity of treated effluent used for plantation/horticulture and discharged into RIICO drain leading to CETP and record of same shall be maintained and submitted to RO, Bhiwadi.
- 21 That industry shall renew the membership of CETP Trust, Bhiwadi from time to time and deposit charges towards operation and maintenance of CETP regularly.
- 22 That CETP treated effluent equivalent to the quantity of effluent discharged in CETP shall be utilized for plantation/secondary gainful purposes within the premises. Record in respect of quantity of effluent generated and quantity of CETP treated effluent received for plantation/secondary gainful purposes shall be maintained on daily basis and shall be submitted to Regional Office, Bhiwadi as and when asked for.



**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
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File No : F(Tech)/Alwar(Tizara)/1(1)/2009-2010/5721-5723

Order No: 2018-2019/CPM/5381

Date: 28/12/2018

Unit Id : 1319

- 23 That proper logbook of STP & ETP shall be maintained for record of daily consumption of chemicals and running hours of STP & ETP.
- 24 That flow meters shall be maintained at inlet & outlet of STP & ETP and daily record of the same shall be maintained.
- 25 That the industry shall maintain separate energy meters with STP & ETP and daily record of energy consumption shall be maintained in log book.
- 26 That trained/skilled operators/supervisors shall be employed to operate the STP & ETP.
- 27 That treated & untreated sewage and trade effluent carrying pipeline should be in different colors.
- 28 That the industry shall maintain acoustic enclosure and stack of adequate height with five nos. of D.G. Sets of 1500 KVA each.
- 29 That industry shall maintain stack of adequate height and/or adequate air pollution control measures at two shot blasting machines, six induction furnaces, one sand dryer and two moulding lines to achieve the prescribed norms mentioned at condition no. 5.
- 30 That Industry shall maintain safe & adequate infrastructure facility in accordance with emission regulation part-III issued by the Central Pollution Control Board at two shot blasting machines, five DG Sets of 1500 KVA capacity each, six induction furnaces, one sand dryer & two moulding lines for stack emission monitoring.
- 31 That additional machinery (3 nos. of shot blasting machine, 2 nos of snag grinders & one no. of maus machine) installed by the industry & sealed by the State Board shall not be operated without obtaining environmental clearance from competent authority and consent to operate from the State Board.
- 32 That the industry shall apply separately for consent to operate four months prior to commissioning of the additional machinery (3 nos. of shot blasting machine, 2 nos of snag grinders & one no. of maus machine) with investment of Rs. 76.99 crores.
- 33 That the industry shall carryout effluent sampling/stack monitoring/ambient air quality monitoring and submit half yearly analysis report from the State Board laboratory/laboratory recognized by Ministry of Environment & Forests (MoE&F), Government of India.
- 34 That additional source of Air/Water pollution shall not be installed without prior consent to establish from the State Board.
- 35 That industry shall comply with the provisions of Hazardous & others Waste (Management & Transboundary Movement) Rules, 2016 and record of daily hazardous waste generation and its disposal shall be maintained.

## Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-5159600,5159695 Fax: 0141-5159697



Registered

File No : F(Tech)/Alwar(Tizara)/1(1)/2009-2010/5721-5723

Order No: 2018-2019/CPM/5381

Date: 28/12/2018

Unit Id : 1319

- 36 That the industry shall install & maintain adequately designed rain water harvesting structure for recharge of ground water in and around the area.
- 37 That the plantation of local species in the 33% of total area of the plant premises shall be carried out & maintained.
- 38 That the industry shall not use petcoke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.
- 39 That industry shall abide/comply the directions/orders of National Green Tribunal (NGT) passed in the matter of Sumitra Devi Vs CPCB & others and in any other matters related with Bhiwadi.
- 40 That the industry shall ensure compliance of all the conditions of Consent to operate imposed vide Board's order no. 2013-2014/CPM/1830 dated 31.10.2013.
- 41 That the industry shall submit the half yearly compliance report of all the above conditions to the State Board.
- 42 That total capital investment as on 31.03.2016 as per the C.A. certificate submitted by the unit is Rs. 156.42 Cr. which includes the cost of Land, Building and Plant & Machinery (excluding cost of additional plant & machinery i.e. 3 nos. of shot blasting machine, 2 nos of snag grinders & one no. of maus machine as mentioned at condition no 32).
- 43 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.
- 44 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.
- 45 That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This Consent to Operate shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the Water Act and Air Act and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s).



**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-5159600,5159695 Fax: 0141-5159697

**Registered**

**File No :** F(Tech)/Alwar(Tizara)/1(1)/2009-2010/5721-5723

**Order No :** 2018-2019/CPM/5381

**Date:** 28/12/2018

**Unit Id :** 1319

Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

**Yours Sincerely**

**Group Incharge[ CPM ]**

**Copy To:-**

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi to ensure the compliance.
- 2 Master File.

**Group Incharge[ CPM ]**

Rajasthan State Pollution Control Board  
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi  
Phone: 01493-221435



Registered

File No : F(Tech)/Alwar(Tijara)/5737(1)/2018-2019/1717-1718

Order No: 2018-2019/Bhiwadi/6227

Date: 07/03/2019

Unit Id : 1289

M/s Anshul Strips Pvt. Ltd.

SP-812/G1-62-63, RIICO Industrial Area, Phase-I, Bhiwadi ,

Tehsil:TIZARA

District:ALWAR

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Your application for Consent to Operate dated 13/10/2018 and subsequent correspondence.

**Consent to Operate** under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is **hereby granted** for your **Anshul Strips Pvt. Ltd. plant** situated at **SP-812/G1-62-63, RIICO Industrial Area, Phase-I, Bhiwadi Bhiwadi Tehsil:Tijara District:Alwar** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **07/03/2019 to 29/02/2024** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
S S SHEETS (PATTI PATTA)	Product	3,120.00 MT/ANNUM

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



**Regional Office Bhiwadi**  
**Rajasthan State Pollution Control Board**  
**G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi**  
**Phone: 01493-221435**

101

Registered

File No : F(Tech)/Alwar(Tijara)/5737(1)/2018-2019/1717-1718

Order No : 2018-2019/Bhiwadi/6227

Date: 07/03/2019

Unit Id : 1289

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	2.000	NIL	2.000 Septic Tank and Soakpit
Trade Effluent	11.500	5.000	6.500 In to RIICO Drain Leading to CETP

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
DG Set( 320KVA)	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	--	--
Pickling Section	ADEQUATE STACK HEIGHT , ALKALI SCRUBBER	Acid Mist	50 mg/Nm3
Two Liquid Fuel Fired Furnace (LDO/LSHS - 17 TPM Each)( 17TPM)	ADEQUATE STACK HEIGHT	--	--

6 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **At the inlet of Common Effluent Treatment Plants** . The main parameters for regular monitoring shall

Signature Not  
 Verified  
 Digitally signed by  
 RHEM CHAUHAN  
 SUPTA  
 Date: 2019.03.07  
 13:33:21 +05:30



Regional Office Bhiwadi  
Rajasthan State Pollution Control Board  
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi  
Phone: 01493-221435

102

Registered

File No : F(Tech)/Alwar(Tijara)/5737(1)/2018-2019/1717-1718

Order No : 2018-2019/Bhiwadi/6227

Date: 07/03/2019

Unit Id : 1289

Parameters	Standards
Oil & Grease	Not to exceed 20 mg/l
pH Value	Between 5.5 to 9.0
Lead (as Pb)	Not to exceed 1.00 mg/l
Nickel (as Ni)	Not to exceed 3.00 mg/l
Zinc as Zn	Not to exceed 15.00 mg/l
Hexavalent Chromium ( as Cr+6 )	Not to exceed 2.0 mg/l
BOD 3 days, 27° C	Not to exceed 30 mg/l
Total Suspended Solids	Not to exceed 100 mg/l
COD	Not to exceed 250 mg/l
Fluoride as F	Not to exceed 15 mg/l
Iron as Fe	Not to exceed 3 mg/l

- 7 That the industry shall apply for renewal of this consent or for consent to operate at least 120 days in advance prior to expiry date of this consent letter else additional fee shall have to be deposited in accordance with the Rajasthan Water & Air (Prevention & Control of Pollution) (Amendment) Rules 2016.
- 8 That the industry shall not establish any plant / process or does not carry out any activity which attracts environmental clearance under provisions of the EIA Notification dated 14.09.2006.
- 9 That the power supply to all parts relating to operation of Water and Air pollution control systems, as applicable, shall be measured by separate electricity meters and respective log books be maintained.
- 10 That the power supply of the production shall be so interlocked with the Air & Water pollution control equipments, that incase of non functioning of the pollution control equipment the production process stops automatically.
- 11 That this consent to operate is being issued to your project having investment in Land, building, plant & machinery as Rs 200.81 Lakh. In case of any increase in capacity or addition/ modification/ alteration/ or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to establish/operate from the Board.



Regional Office Bhiwadi  
Rajasthan State Pollution Control Board  
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi  
Phone: 01493-221435

103

Registered

File No : F(Tech)/Alwar(Tijara)/5737(1)/2018-2019/1717-1718

Order No : 2018-2019/Bhiwadi/6227

Date: 07/03/2019

Unit Id : 1289

- 12 That the domestic effluent generated from the industry shall be treated as IS : 2470 ( Part-I & II) and the treated effluent shall be disposed through septic tank and soak pits
- 13 That the unit shall comply with of the conditions as imposed vide last consent letter no. F(Tech)/Alwar(Tijara)/2260(1)/2015-2016/214-216 dated 27/04/2015.
- 14 That this consent is issued under red category (sr no-36, pickling) as per Board's letter dt 08.05.2018.
- 15 That total water consumption shall not exceed to 18 KLD (13 KLD fresh water & 5 KLD ETP treated waste water used in process).
- 16 That total fresh water requirement shall not exceed to 13 KLD (2.5 KLD for domestic use, 3 KLD for pickling / acid bath use, 6.3 KLD for rinsing use, 0.2 KLD for plantation use & 1 KLD for scrubber use) and same shall be met from ground water.
- 17 That the industry shall obtain NOC/ permission from CGWA for ground water abstraction.
- 18 That water meters shall be maintain at all suitable points to measure quantity of daily ground water abstracted from bore well and water consumption for different purposes. Record of the same shall be maintained on daily basis
- 19 That industry shall maintain effluent treatment plant (ETP) of adequate capacity so as to treat the entire trade effluent generated from process (11.5 KLD) up to the norms prescribed at condition no 6.
- 20 That treated trade effluent shall be reused / recycled in process with in premises up to maximum possible extent and excess/surplus effluent (if any) may be discharged after proper treatment as per prescribed norms in to RIICO drain leading to CETP, Bhiwadi.
- 21 That industry shall maintain suitable flow measuring device at appropriate locations to measure the quantity of treated effluent reused in process and discharge into RIICO drain leading to CETP and record of same shall be maintained and submitted to RO, Bhiwadi.
- 22 That spent acid (3.6 KLD maximum) shall be transported to CETP (SANF) through leak proof dedicated tankers having GPRS for further treatment and no spent acid shall be discharged into RIICO drain in any case.
- 23 That no untreated/acidic effluent shall be discharged into RIICO drain leading to CETP
- 24 That the industry shall maintain complete record of spent acid transported to the CETP (SANF) on daily basis and submit monthly report to this office.
- 25 That industry shall renew the membership of CETP Trust, Bhiwadi from time to time and deposit charges towards operation and maintenance of CETP regularly



Regional Office Bhiwadi  
Rajasthan State Pollution Control Board  
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi  
Phone: 01493-221435

104

Registered

File No : F(Tech)/Alwar(Tijara)/5737(1)/2018-2019/1717-1718

Order No : 2018-2019/Bhiwadi/6227

Date: 07/03/2019

Unit Id : 1289

- 26 That CETP treated effluent equivalent to the quantity of effluent generated shall be utilized for plantation/secondary gainful purposes within the premises. Record in respect of quantity of effluent generated and quantity of CETP treated effluent received for plantation/secondary gainful purposes shall be maintained on daily basis and shall be submitted to Regional Office, Bhiwadi as and when asked for
- 27 That industry shall maintain septic tank & soak pit of adequate capacity to treat the entire domestic waste water (2 KLD) and no waste water shall be discharged outside the premises
- 28 That proper logbook of ETP shall be maintained and record of daily consumption of chemicals shall be maintained in logbook.
- 29 That flow meters shall be maintained at inlet & outlet of ETP and daily record of the same shall be maintained.
- 30 That trained/skilled operators/supervisors shall be employed to operate the ETP.
- 31 That good quality of chemicals shall be used to achieve the desired results and to minimize the quantity of hazardous waste (ETP sludge).
- 32 That treated & untreated effluent carrying pipeline should be in different colors.
- 33 That the industry shall maintain acoustic enclosure and stack of adequate height with D.G. Set of 320 KVA.
- 34 That industry shall maintain stack of adequate height at the pickling section & at LDO/LSHS fired furnace and air pollution control measures provided at pickling section shall be operated efficiently whenever plant is operated.
- 35 That Industry shall maintain safe & adequate infrastructure facility at pickling section to conduct air emission monitoring.
- 36 That no additional source of Air/Water pollution shall be installed without prior consent to establish & operate from the State Board.
- 37 That the industry shall carryout effluent sampling/stack monitoring/ambient air quality monitoring and submit half yearly analysis report from the State Board laboratory/laboratory recognized by Ministry of Environment & Forests (MoE&F), Government of India.
- 38 That industry shall comply with the provisions of Hazardous & others Waste (Management & Transboundary Movement) Rules, 2016 and record of daily hazardous waste generation and its disposal shall be maintained.



Regional Office Bhiwadi  
Rajasthan State Pollution Control Board  
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi  
Phone: 01493-221435

105

Registered

File No : F(Tech)/Alwar(Tijara)/5737(1)/2018-2019/1717-1718

Order No : 2018-2019/Bhiwadi/6227

Date: 07/03/2019

Unit Id : 1289

- 39 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act**.
- 40 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 41 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours Sincerely

Regional Officer[ Bhiwadi ]

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File No : F(Tech)/Alwar(Tijara)/5738(1)/2018-2019/1657-1658

Order No : 2018-2019/Bhiwadi/6199

Date: 21/02/2019

Unit Id : 1288

M/s Jyotika Strips Pvt. Ltd.

SP-812, G1-64/65, RIICO Industrial Area, Bhiwadi

Tehsil:Tijara

District:Alwar

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 17/01/2018 and subsequent correspondence.

r,

**Consent to Operate** under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is **hereby granted** for your **Jyotika Strips Pvt. Ltd.** plant situated at **SP-812, G1-64/65 RIICO INDUSTRIAL AREA, Bhiwadi Tehsil:Tijara District:Alwar, Rajasthan**, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **21/02/2019** to **31/05/2023**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
SS SHEET (PATTA PATTI)	Product	3,120.00 MTPA

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



Regional Office Bhiwadi  
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G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi  
Phone: 01493-221435

107

Registered

File No : F(Tech)/Alwar(Tijara)/5738(1)/2018-2019/1657-1658

Order No: 2018-2019/Bhiwadi/6199

Date: 21/02/2019

Unit Id : 1288

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	1.800	NIL	1.800 Septic Tank and Soakpit
Trade Effluent	11.100	5.000	6.100 In to RIICO Drain Leading to CETP

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
D.G Set( 320KVA)	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	--	--
D.G Set( 325KVA)	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	--	--
LDO/LSHS Fired Annealing Furnace( 1NO.)	ADEQUATE STACK HEIGHT	--	--
Three Pickling Section	ADEQUATE STACK HEIGHT , COLLECTION HOOD , Water Scrubber	Acid Mist	50 mg/Nm <sup>3</sup>



Regional Office Bhiwadi  
Rajasthan State Pollution Control Board  
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi  
Phone: 01493-221435

108

Registered

File No : F(Tech)/Alwar(Tijara)/5738(1)/2018-2019/1657-1658

Order No : 2018-2019/Bhiwadi/6199

Date: 21/02/2019

Unit Id : 1288

- 6 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal At the inlet of Common Effluent Treatment Plants . The main parameters for regular monitoring shall

Parameters	Standards
Oil & Grease	Not to exceed 20 mg/l
pH Value	Between 5.5 to 9.0
Lead (as Pb)	Not to exceed 1.00 mg/l
Nickel (as Ni)	Not to exceed 3.00 mg/l
Zinc as Zn	Not to exceed 15.00 mg/l
Hexavalent Chromium ( as Cr+6 )	Not to exceed 2.0 mg/l
BOD 3 days, 27° C	Not to exceed 30 mg/l
Total Suspended Solids	Not to exceed 100 mg/l
COD	Not to exceed 250 mg/l
Fluoride as F	Not to exceed 15 mg/l
Iron as Fe	Not to exceed 3 mg/l

- 7 That the industry shall apply for renewal of this consent or for consent to operate at least 120 days in advance prior to expiry date of this consent letter else additional fee shall have to be deposited in accordance with the Rajasthan Water & Air (Prevention & Control of Pollution) (Amendment) Rules 2016.
- 8 That the industry shall not establish any plant / process or does not carry out any activity which attracts environmental clearance under provisions of the EIA Notification dated 14.09.2006.
- 9 That the power supply to all parts relating to operation of Water and Air pollution control systems, as applicable, shall be measured by separate electricity meters and respective log books be maintained.
- 10 That the power supply of the production shall be so interlocked with the Air & Water pollution control equipments, that incase of non functioning of the pollution control equipment the production process stops automatically.



**Rajasthan State Pollution Control Board**  
 G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi  
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Registered

File No : F(Tech)/Alwar(Tijara)/5738(1)/2018-2019/1657-1658

Order No : 2018-2019/Bhiwadi/6199

Date: 21/02/2019

Unit Id : 1288

- 11 That this consent to operate is being issued to your project having investment in Land, building, plant & machinery as Rs 162.59 Lakh. In case of any increase in capacity or addition/ modification/ alteration/ or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to establish/operate from the Board.
- 12 That the domestic effluent generated from the industry shall be treated as IS : 2470 ( Part-I & II) and the treated effluent shall be disposed through septic tank and soak pits
- 13 That the unit shall comply with of the conditions as imposed vide last consent letter no. F(CPM)/Alwar(Tijara)/3910(1)/2016-2017/8875-8877 dated 13/12/2016.
- 14 That this consent is issued under red category (sr no-36, pickling) as per Board's letter dt 08.05.2018.
- 15 That total water consumption shall not exceed to 17 KLD (12 KLD fresh water & 5 KLD ETP treated waste water used in process).
- 16 That total fresh water requirement shall not exceed to 12 KLD (2 KLD for domestic use, 3 KLD for pickling / acid bath use, 5.8 KLD for rinsing use, 0.2 KLD for plantation use & 1 KLD for scrubber use) and same shall be met from ground water
- 17 That the industry shall obtain NOC/ permission from CGWA for ground water abstraction.
- 18 That water meters shall be maintained at all suitable points to measure quantity of daily ground water abstracted from bore well and water consumption for different purposes. Record of the same shall be maintained on daily basis
- 19 That industry shall maintain effluent treatment plant (ETP) of adequate capacity so as to treat the entire trade effluent generated from process (11.1 KLD) up to the norms prescribed at condition no 6.
- 20 That treated trade effluent shall be reused / recycled in process with in premises up to maximum possible extent and excess/surplus effluent (if any) may be discharged after proper treatment as per prescribed norms in to RIICO drain leading to CETP, Bhiwadi.
- 21 That industry shall maintain suitable flow measuring device at appropriate locations to measure the quantity of treated effluent reused in process and discharge into RIICO drain leading to CETP and record of same shall be maintained and submitted to RO, Bhiwadi.
- 22 That spent acid (3.6 KLD maximum) shall be transported to CETP (SANF) through leak proof dedicated tankers having GPRS for further treatment and no spent acid shall be discharged into RIICO drain in any case.
- 23 That no untreated/acidic effluent shall be discharged into RIICO drain leading to CETP

Regional Office Bhiwadi  
Rajasthan State Pollution Control Board  
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi  
Phone: 01493-221435

110



Registered

File No : F(Tech)/Alwar(Tijara)/5738(1)/2018-2019/1657-1658

Order No: 2018-2019/Bhiwadi/6199

Date: 21/02/2019

Unit Id : 1288

- 24 That the industry shall maintain record of spent acid transported to the CETP (SANF) on daily basis and submit monthly report to this office.
- 25 That industry shall deposit charges towards operation and maintenance of CETP regularly
- 26 That CETP treated effluent equivalent to the quantity of effluent generated shall be utilized for plantation/secondary gainful purposes within the premises. Record in respect of quantity of effluent generated and quantity of CETP treated effluent received for plantation/secondary gainful purposes shall be maintained on daily basis and shall be submitted to Regional Office, Bhiwadi as and when asked for
- 27 That industry shall maintain septic tank & soak pit of adequate capacity to treat the entire domestic waste water (1.8 KLD) and no waste water shall be discharged outside the premises
- 28 That proper logbook of ETP shall be maintained and record of daily consumption of chemicals shall be maintained in logbook.
- 29 That the industry shall provide & maintain separate energy meter & hours meter at ETP and daily record of running hours & energy consumption shall be maintained in log book.
- 30 That trained/skilled operators/supervisors shall be employed to operate the ETP
- 31 That good quality of chemicals shall be used to achieve the desired results and to minimize the quantity of hazardous waste (ETP sludge).
- 32 That treated & untreated effluent carrying pipeline should be in different colors.
- 33 That the industry shall maintain acoustic enclosure and stack of adequate height with D.G. Set of 320 and 500 KVA.
- 34 That industry shall maintain stack of adequate height at the pickling section & at LDO/LSHS fired furnace and air pollution control measures provided at pickling section shall be operated efficiently whenever plant is operated.
- 35 That Industry shall maintain safe & adequate infrastructure facility at pickling section to conduct air emission monitoring
- 36 That no additional source of Air/Water pollution shall be installed without prior consent to establish & operate from the State Board.
- 37 That the industry shall carryout effluent sampling/stack monitoring/ambient air quality monitoring and submit half yearly analysis report from the State Board laboratory/laboratory recognized by Ministry of Environment & Forests (MoE&F), Government of India.
- 38 That industry shall comply with the provisions of Hazardous & others Waste (Management & Transboundary Movement) Rules, 2016 and record of daily hazardous waste generation and its disposal shall be maintained



Regional Office Bhiwadi  
Rajasthan State Pollution Control Board  
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi  
Phone: 01493-221435

111

Registered

File No : F(Tech)/Alwar(Tijara)/5738(1)/2018-2019/1657-1658

Order No: 2018-2019/Bhiwadi/6199

Date: 21/02/2019

Unit Id : 1288

- 39 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act**.
- 40 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 41 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours Sincerely

Regional Officer[ Bhiwadi ]

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Annexure R-24.  
Regional Office Bhiwadi

(11)

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File No : F(Tech)/Alwar(Tijara)/5747(1)/2018-2019/1751-1752

Order No : 2018-2019/Bhiwadi/6249

Date: 15/03/2019

Unit Id : 1315

M/s Shri Laxmi Vijay Steels (P) Ltd.

F-435, RIICO Industrial Area, Phase-I, Bhiwadi Tehsil:Tijara

District:Alwar

**Sub:** Consent to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** Your application for Consent to Operate dated 13/10/2018 and subsequent correspondence.

**Consent to Operate** under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your **Shri Laxmi Vijay Steels (P) Ltd. plant** situated at **F-435, Riico Industrial Area, Bhiwadi PHASE I RIICO INDUSTRIAL AREA, Bhiwadi Tehsil:Tijara District:Alwar, Rajasthan**, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **15/03/2019 to 29/02/2024**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
SS SHEETS (PATTI PATTA)	Product	4,500.00 MT PER ANNUM

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



Regional Office Bhiwadi  
Rajasthan State Pollution Control Board  
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi  
Phone: 01493-221435

113

Registered

File No : F(Tech)/Alwar(Tijara)/5747(1)/2018-2019/1751-1752

Order No : 2018-2019/Bhiwadi/6249

Date: 15/03/2019

Unit Id : 1315

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	2.500	NIL	2.500 Septic Tank and Soakpit
Trade Effluent	14.500	5.000	9.500 In to RIICO Drain Leading to CETP

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
DG Set( 380KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
Liquid Fuel Fired Furnace (LDO/LSHS)18 TPM( 18TPM)	ADEQUATE STACK HEIGHT	--	--
Pickling section	ADEQUATE STACK HEIGHT, ALKALI SCRUBBER	--	--

- 6 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **At the inlet of Common Effluent Treatment Plants** . The main parameters for regular monitoring shall



Regional Office Bhiwadi  
Rajasthan State Pollution Control Board  
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi  
Phone: 01493-221435

114

Registered

File No : F(Tech)/Alwar(Tijara)/5747(1)/2018-2019/1751-1752

Order No: 2018-2019/Bhiwadi/6249

Date: 15/03/2019

Unit Id : 1315

Parameters	Standards
Oil & Grease	Not to exceed 20 mg/l
pH Value	Between 5.5 to 9.0
Lead (as Pb)	Not to exceed 1.00 mg/l
Nickel (as Ni)	Not to exceed 3.00 mg/l
Zinc as Zn	Not to exceed 15.00 mg/l
Total Suspended Solids	Not to exceed 600 mg/l
Hexavalent Chromium ( as Cr+6 )	Not to exceed 2.0 mg/l
Fluoride as F	Not to exceed 15 mg/l

- 7 That the industry shall apply for renewal of this consent or for consent to operate at least 120 days in advance prior to expiry date of this consent letter else additional fee shall have to be deposited in accordance with the Rajasthan Water & Air (Prevention & Control of Pollution) (Amendment) Rules 2016.
- 8 That the industry shall not establish any plant / process or does not carry out any activity which attracts environmental clearance under provisions of the EIA Notification dated 14.09.2006.
- 9 That the power supply to all parts relating to operation of Water and Air pollution control systems, as applicable, shall be measured by separate electricity meters and respective log books be maintained.
- 10 That the power supply of the production shall be so interlocked with the Air & Water pollution control equipments, that incase of non functioning of the pollution control equipment the production process stops automatically.
- 11 That this consent to operate is being issued to your project having investment in Land, building, plant & machinery as Rs 122.16 Lakh. In case of any increase in capacity or addition/ modification/ alteration/ or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to establish/operate from the Board.
- 12 That the domestic effluent generated from the industry shall be treated as IS : 2470 ( Part-I & II) and the treated effluent shall be disposed through septic tank and soak pits
- 13 That the unit shall comply with of the conditions as imposed vide last consent letter no. F(Tech)/Alwar(Tijara)/2262(1)/2015-2016/217-219 dated 27/04/2015

Signature Not Verified  
Digitally signed by  
KHEM CHAND  
GUSTIA  
Date: 2019.03.15  
16:41:05 +05:30



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Phone: 01493-221435

115

Registered

File No : F(Tech)/Alwar(Tijara)/5747(1)/2018-2019/1751-1752

Order No : 2018-2019/Bhiwadi/6249

Date: 15/03/2019

Unit Id : 1315

- 14 That this consent is issued under red category (sr no-36, pickling) as per Board's letter dt 08.05.2018
- 15 That total water consumption shall not exceed to 23 KLD (18 KLD fresh water & 5 KLD ETP treated waste water used in process).
- 16 That total fresh water requirement shall not exceed to 18 KLD (3 KLD for domestic use, 4 KLD for pickling / acid bath use, 9.5 KLD for rinsing use, 0.5 KLD for plantation use & 1 KLD for scrubber use) and same shall be met from ground water.
- 17 That the industry shall obtain NOC/ permission from CGWA for ground water abstraction.
- 18 That water meters shall be maintain at all suitable points to measure quantity of daily ground water abstracted from bore well and water consumption for different purposes. Record of the same shall be maintained on daily basis
- 19 That industry shall maintain effluent treatment plant (ETP) of adequate capacity so as to treat the entire trade effluent generated from process (14.5 KLD) up to the norms prescribed at condition no 6.
- 20 That treated trade effluent shall be reused / recycled in process with in premises up to maximum possible extent and excess/surplus effluent (if any) may be discharged after proper treatment as per prescribed norms in to RIICO drain leading to CETP, Bhiwadi.
- 21 That industry shall maintain suitable flow measuring device at appropriate locations to measure the quantity of treated effluent reused in process and discharge into RIICO drain leading to CETP and record of same shall be maintained and submitted to RO, Bhiwadi.
- 22 That spent acid (4.8 KLD maximum) shall be transported to CETP (SANF) through leak proof dedicated tankers having GPRS for further treatment and no spent acid shall be discharged into RIICO drain in any case.
- 23 That no untreated/acidic effluent shall be discharged into RIICO drain leading to CETP
- 24 That the industry shall maintain complete record of spent acid transported to the CETP (SANF) on daily basis and submit monthly report to this office.
- 25 That industry shall deposit charges towards operation and maintenance of CETP regularly
- 26 That CETP treated effluent equivalent to the quantity of effluent generated shall be utilized for plantation/secondary gainful purposes within the premises. Record in respect of quantity of effluent generated and quantity of CETP treated effluent received for plantation/secondary gainful purposes shall be maintained on daily basis and shall be submitted to Regional Office, Bhiwadi as and when asked for



Regional Office Bhiwadi  
Rajasthan State Pollution Control Board  
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi  
Phone: 01493-221435

116

Registered

File No : F(Tech)/Alwar(Tijara)/5747(1)/2018-2019/1751-1752

Order No: 2018-2019/Bhiwadi/6249

Date: 15/03/2019

Unit Id : 1315

- 27 That industry shall maintain septic tank & soak pit of adequate capacity to treat the entire domestic waste water (2.5 KLD) and no waste water shall be discharged outside the premises
- 28 That flow meters shall be maintained at inlet & outlet of ETP and daily record of the same shall be maintained.
- 29 That the industry shall provide & maintain separate energy meter & hours meter at ETP and daily record of running hours & energy consumption shall be maintained in log book
- 30 That trained/skilled operators/supervisors shall be employed to operate the ETP.
- 31 That good quality of chemicals shall be used to achieve the desired results and to minimize the quantity of hazardous waste (ETP sludge).
- 32 That treated & untreated effluent carrying pipeline should be in different colors.
- 33 That the industry shall maintain acoustic enclosure and stack of adequate height with D.G. Set of 380 KVA.
- 34 That industry shall maintain stack of adequate height at the pickling section & at LDO/LSHS fired furnace and air pollution control measures provided at pickling section shall be operated efficiently whenever plant is operated.
- 35 That Industry shall maintain safe & adequate infrastructure facility at pickling section to conduct air emission monitoring
- 36 That no additional source of Air/Water pollution shall be installed without prior consent to establish & operate from the State Board
- 37 That the industry shall carryout effluent sampling/stack monitoring/ambient air quality monitoring and submit half yearly analysis report from the State Board laboratory/laboratory recognized by Ministry of Environment & Forests (MoE&F), Government of India.
- 38 That industry shall comply with the provisions of Hazardous & others Waste (Management & Transboundary Movement) Rules, 2016 and record of daily hazardous waste generation and its disposal shall be maintained.
- 39 That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.

Regional Office Bhiwadi  
Rajasthan State Pollution Control Board  
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi  
Phone: 01493-221435

117



Registered

File No : F(Tech)/Alwar(Tijara)/5747(1)/2018-2019/1751-1752

Order No : 2018-2019/Bhiwadi/6249

Date: 15/03/2019

Unit Id : 1315

- 40 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 41 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours Sincerely

Regional Officer[ Bhiwadi ]

Copy To:-

1 Master File.

Regional Officer[ Bhiwadi ]

Annexure R-25

Head Office (MUID)

Rajasthan State Pollution Control Board  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-5159600,5159695 Fax: 0141-5159697



Registered

File No : F(MUID)/Alwar(Tijara)/1684(1)/2018-2019/6020-6022

Order No : 2018-2019/MUID/5124

Date: 18/01/2019

Unit Id : 47834

M/s Maharaja Agro Foods (P) Limited

Plot No SP-2-259 & 260, RIICO Industrial Area, Kahrani  
(Bhiwadi Extension), Tehsil:Tijara

District:Alwar

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.  
Your application for Consent to Operate dated 06/06/2018 and subsequent correspondence.

Sir,

**Consent to Operate** under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your **Maharaja Agro Foods (P) Limited** plant situated at **Plot No SP-2-259 260, RIICO Industrial Area, Kahrani Bhiwadi Extension Bhiwadi Tehsil:Tijara District:Alwar**, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **01/07/2018 to 30/06/2023**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
Milk Product	Product	1,095.00 LAC LITER/YEAR

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



Head Office (MUID)

119

**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(MUID)/Alwar(Tijara)/1684(1)/2018-2019/6020-6022

Order No : 2018-2019/MUID/5124

Date: 18/01/2019

Unit Id : 47834

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	7.000	NIL	7.000 Septic Tank and Soakpit
Trade Effluent	90.000	14.000	76.000 On Land For Plantation/Horticulture etc

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
One biomass Briquette fired boiler( 2TPH)	ADEQUATE AIR POLLUTION CONTROL MEASURES, Cyclone, WITH ADEQUATE STACK HEIGHT	Particulate Matter	800 mg/Nm <sup>3</sup>
One biomass Briquette fired boiler( 4TPH)	ADEQUATE AIR POLLUTION CONTROL MEASURES, Cyclone, WITH ADEQUATE STACK HEIGHT	Particulate Matter	800 mg/Nm <sup>3</sup>
One DG Set( 250KVA)	ACOUSTIC ENCLOSURE, WITH ADEQUATE STACK HEIGHT	--	--



Head Office (MUID)

120

Rajasthan State Pollution Control Board  
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Registered

File No : F(MUID)/Alwar(Tijara)/1684(1)/2018-2019/6020-6022

Order No: 2018-2019/MUID/5124

Date: 18/01/2019

Unit Id : 47834

One DG Set( 625KVA)

ACOUSTIC ENCLOSURE  
WITH ADEQUATE  
STACK HEIGHT

- 6 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **On Land for irrigation**. The main parameters for regular monitoring shall be as under

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l
BOD (3 days at 27C)	Not to exceed 30 mg/l

- 7 That the industry shall obtain all the necessary permissions from RIICO Ltd and District Administration Alwar for operation of unit.
- 8 That the industry shall Operate and maintain the ETP of 100 KLD to treat the entire trade effluent generated from complete plant to achieve the standards prescribed under the Environment Protection Act 1986.
- 9 That the industry shall Operate and maintain adequate recycling system (Tertiary system & Reverse Osmosis Plant- 5000 lt/hr) in compliance to office order dated 29/12/2014 and shall ensure scientific disposal of RO reject.
- 10 That the industry shall submit analysis report of Raw water & RO reject within 30 days to H.O. as well to R.O.
- 11 That the unit shall dispose the sludge of ETP in scientific manner.
- 12 That the industry shall disposed its domestic waste water in scientific manner to avoid water pollution in and around the area.
- 13 That the industry shall comply with the standards as prescribed vide MOEF notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality.



Head Office (MUID )

121

Rajasthan State Pollution Control Board  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(MUID)/Alwar(Tijara)/1684(1)/2018-2019/6020-6022

Order No : 2018-2019/MUID/5124

Date: 18/01/2019

Unit Id : 47834

- 14 That the industry shall ensure compliance of ambient air quality standard in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.
- 15 That the unit shall not allow making any obstacles to any natural water flow i.e. natural nallah/stream carrying rain water to any water body.
- 16 That the industry shall meet-out its fresh water requirement of 300 KLD by using ground water only.
- 17 That the unit shall submit copy of NOC from CGWA for abstraction of ground water as & when obtained and shall not abstract ground water without NOC from CGWA.
- 18 That the industry shall comply all the guidelines issued from CGWA for abstraction of ground water.
- 19 That the water flow meters shall be provided at all suitable points to measure quantity of daily water consumption, trade effluent and domestic waste water generation, waste water treated and treated waste water recycled and utilized for plantation/gardening and cleaning purposes. Daily record of the same shall be maintained and to be submitted to the Board.
- 20 That the industry shall install suitable measuring device at inlet and outlet of ETP to measure the quantity of effluent coming for treatment and quantity of treated waste water utilized for plantation/horticulture inside the premises.
- 21 That the industry shall install suitable flow measuring devices/meters on the intake sources of the water and daily record of water consumption shall be maintained.
- 22 That the entire treated trade effluent shall be utilized within premises for cooling make up water, cleaning, green belt development inside the premises, green belt development on allotted RIICO land after necessary treatment and after meeting the prescribed standards and zero discharge status shall be maintained outside the premises.
- 23 That the industry shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the area.
- 24 That this consent to operate is being issued for Milk processing (Products) - 1,095.00 Lacs Liters/Year only . For any change in quantity and number of products & by-products, the industry has to seek fresh consent to establish.
- 25 That if the project cost exceeds Rs. 52.59 Crores, the unit shall take/obtain modification in consent to establish after paying fee as applicable.
- 26 That the industry shall maintain adequate height of stack along with acoustic enclosures on two D.G.Sets of 1 x 625 KVA and 1 x 250 KVA.
- 27 That the industry shall submit Environmental Statement regularly to Board.

**Rajasthan State Pollution Control Board**  
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
 Phone: 0141-5159600,5159695 Fax: 0141-5159697



Registered

File No : F(MUID)/Alwar(Tijara)/1684(1)/2018-2019/6020-6022

Order No: 2018-2019/MUID/5124

Date: 18/01/2019

Unit Id : 47834

- 28 That the industry shall provide adequate air pollution control measures and adequate stack height with Two biomass briquette fired Boilers of 1x 2 TPH & 1x 4 TPH.
- 29 That the industry shall maintain adequate infrastructure facilities for stack monitoring to know the concentration of pollutant emitted in the atmosphere with Two biomass briquette fired Boilers of 1x 2 TPH & 1x 4 TPH as per emission Regulation-Part III.
- 30 That this consent to operate shall be subject to compliance of any direction or order passed by Court of Law in the matter.
- 31 That the unit shall provide and maintain the Oil & Grease trap in good condition, so that oil & grease coming with waste water from milk processing/ washing etc will retained in the trap.
- 32 That the unit shall apply for renewal of consent to operate 120 days prior to expiry of validity of this CTO.
- 33 That the unit shall undertake plantation in two rows of suitable species all along the periphery of the unit to control foul smell.
- 34 That the industry shall obtain Environmental Clearance from competent authority under EIA Notification dated 14.9.2006 for any such activity which attracts Environmental Clearance under EIA Notification dated 14.9.2006.
- 35 The industry shall not use pet coke and Furnace Oil or any other such fuel which is banned by Hon'ble Supreme Court of India or any other Court of Law or Government of Rajasthan.
- 36 That the Hon'ble National Green Tribunal, Bhopal (CZ) order dated 25.10.2017 & other orders time to time in Original Application No. OA No. 80/2016, Shrivardhman Milk Dairy Pvt. Ltd. Vs. Rajasthan State Pollution Control Board and Anr shall be complied within the time limit.
- 37 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.
- 38 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

Head Office (MUID)

**Rajasthan State Pollution Control Board**  
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
 Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(MUID)/Alwar(Tijara)/1684(1)/2018-2019/6020-6022

Order No : 2018-2019/MUID/5124

Date: 18/01/2019

Unit Id : 47834

39 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[ MUID ]

**Copy To:-**

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi requested to verify the compliance of CTO conditions within 03 months.
- 2 Master File.

Group Incharge[ MUID ]



**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(MUID)/Alwar(Alwar)/6(1)/2011-2012/3138-3141

Order No : 2019-2020/MUID/5253

Date: 04/12/2019

Unit Id : 22826

M/s Varun Beverages Limited (Unit-IV)

SP-290-292, RIICO Industrial Area, Phase-VII,

Chopanki,Bhiwadi , Tehsil:Alwar

District:Alwar

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 19/05/2019 and subsequent correspondence.

Sir,

**Consent to Operate** under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is **hereby granted** for your **Varun Beverages Limited** plant situated at **SP-290-292, RIICO Industrial Area, Phase-VII, Chopanki Bhiwadi Bhiwadi Tehsil:Alwar District:Alwar**, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **30/04/2019 to 31/03/2024**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
SOFT DRINKS	By Product	300.00 KLD

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:





Head Office (MUID )  
**Rajasthan State Pollution Control Board**  
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125

Registered

File No : F(MUID)/Alwar(Alwar)/6(1)/2011-2012/3138-3141

Order No : 2019-2020/MUID/5253

Date: 04/12/2019

Unit Id : 22826

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	53.000	NIL	53.000 On land for Plantation/ Horticulture inside the factory premises
Trade Effluent	140.000	NIL	140.000 On Land For Plantation/Horticulture/Other uses

Signature Not Verified  
 Digitally signed by Suresh Singh  
 Date: 2019.12.04 10:10:16  
 Reason: Succeeded  
 Location: [ ]

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
BOILER BRIQUETTE FIRED( 6TON)	ACOUSTIC ENCLOSURE , ADEQUATE AIR POLLUTION CONTROL MEASURES, ADEQUATE STACK HEIGHT , AIR PRE HEATER DUST COLLECTOR , Bag Filter , Cyclone , Dust Collector	Particulate Matter	800 mg/Nm <sup>3</sup>
BOILER HSD FIRED( 4TON)	ACOUSTIC ENCLOSURE , ADEQUATE AIR POLLUTION CONTROL MEASURES, ADEQUATE STACK HEIGHT		



Head Office (MUID)

**Rajasthan State Pollution Control Board**  
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
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Registered

File No : F(MUID)/Alwar(Alwar)/6(1)/2011-2012/3138-3141

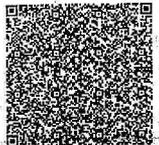
Order No: 2019-2020/MUID/5253

Date: 04/12/2019

Unit Id : 22826

		Particulate Matter	800 mg/Nm <sup>3</sup>
DG SET(1 NOS)( 500KVA)	ACOUSTIC ENCLOSURE , ADEQUATE AIR POLLUTION CONTROL MEASURES ADEQUATE STACK HEIGHT		
DG SET(3 NOS)( 1000KVA)	ACOUSTIC ENCLOSURE , ADEQUATE AIR POLLUTION CONTROL MEASURES, ADEQUATE STACK HEIGHT	NOx (as NO <sub>2</sub> ) (at 15% O <sub>2</sub> ) day basis in ppmv NMHC (as C) (at 15% O <sub>2</sub> ) PM (at 15% O <sub>2</sub> ) CO (at 15% O <sub>2</sub> )	710  100 mg/Nm <sup>3</sup> 75 mg/Nm <sup>3</sup> 150 mg/Nm <sup>3</sup>

- 6 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal into Inland Surface Water. The main parameters for regular monitoring shall be as under.





Head Office (MUID )  
**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
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127

Registered

File No : F(MUID)/Alwar(Alwar)/6(1)/2011-2012/3138-3141

Order No : 2019-2020/MUID/5253

Date: 04/12/2019

Unit Id : 22826

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 7 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal into Inland Surface Water. The main parameters for regular monitoring shall be as under

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 8 That the industry shall obtain all necessary permission from concern authorities (RIICO) and district administration Alwar for operation of the plant.
- 9 That the industry shall operate and maintain the ETP of 700 KLD properly to treat the trade effluent (140 KLD) and the domestic waste water (53 KLD) to achieve the standards prescribed under the Environment Protection Act 1986.
- 10 That the unit shall not extract the ground water without prior permission of competent authority i.e. CGWA (Central Ground Water Authority).
- 11 That the hazardous waste generated from the process will be stored under the covered shed & will be disposed of as per the provisions of the Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016.
- 12 That the industry shall comply with provision of Hazardous and other Waste (Management & Transboundary Movement) Rules 2016.





Head Office (MUID )

128

**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
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Registered

File No : F(MUID)/Alwar(Alwar)/6(1)/2011-2012/3138-3141

Order No : 2019-2020/MUID/5253

Date: 04/12/2019

Unit Id : 22826

- 13 That the industry shall comply with the standards as prescribed vide MOEF notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality.
- 14 That the unit shall dispose the sludge of ETP in scientific manner.
- 15 That the industry shall ensure compliance of ambient air quality standard in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.
- 16 That the total water consumption of the project shall not exceed 495 KLD without prior permission of the Board and permission from CGWA.
- 17 That the industry shall operate and maintain RO plant (200 KLD capacity) and dispose RO reject in scientific manner
- 18 That the entire treated trade effluent and domestic waste water shall be utilized within premises for horticulture/plantation etc and at RIICO owned park and zero discharge status shall be maintained outside the premises.
- 19 That the water flow meters shall be provided at all suitable points to measure quantity of daily ground water abstraction, water consumption, trade effluent & domestic waste water generation, trade effluent & domestic waste water treated and treated waste water recycled and utilized for plantation/gardening purposes. Daily record of the same shall be maintained and to be submitted to the Board
- 20 That this consent to operate is being issued for the investment upto Rs. 163.06 cr.
- 21 That the industry shall provide acoustic enclosure and adequate stack height with four. D.G.Sets of 3x1000 KVA and 1x500 KVA.
- 22 That the industry shall also provide adequate air pollution control measures and adequate stack height with Boiler 1x6 TPH and 1x4 TPH Boiler capacity.
- 23 That the industry shall ensure proper utilization and reuse of trade effluent & domestic waste water after adequate treatment for gainful purposes.
- 24 That the industry shall install and maintain adequate infrastructure facilities for stack monitoring to know the concentration of pollutant emitted in the atmosphere with Boiler 1x6 TPH, 1x4 TPH and DG sets 3x1000 KVA.
- 25 That the industry shall submit Environmental Statement regularly to Board.
- 26 That the industry shall obtain Environmental Clearance from competent authority under EIA Notification dated 14.9.2006 for any such activity which attracts Environmental Clearance under ELA Notification dated 14.9.2006.
- 27 That this consent to operate shall be subject to compliance of any direction or order passed by Court of Law in the matter.

Digitally signed by Anup Singh  
Date: 2019.12.04 16:06:10 IST  
Reason: I am the author



Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-5159600,5159695 Fax: 0141-5159697



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File No : F(MUID)/Alwar(Alwar)/6(1)/2011-2012/3138-3141

Order No: 2019-2020/MUID/5253

Date: 04/12/2019

Unit Id : 22826

- 28 That the industry shall provide the Oil & Grease trap in good condition, so that oil & grease coming with waste water from activities etc in the unit will retained in the trap.
- 29 That the unit shall follow conditions circulated by CPCB vide order CPCB/IPC-VII/CEPI/NGT/2019 dated 25.10.2019 and this office letter no. F14(99-Corres)/RSPCB/Plg/2245-2281 dated 31.10.2019 in respect to areas under CEPI, i.e.
  - i. The unit shall comply stringent emission levels as and when State Board/CPCB prescribed.
  - ii. Unit shall provide green belt of 40 % of the plot area, using concept of the social forestry and development of green belt outside project premises in adjacent areas wherever adequate land is not available within the industrial premises.
  - iii. That all the industrial effluent will have to be treated and re-recycled in the process by establishing Zero Liquid Discharge (ZLD) plant along with arrangements for scientific management of the RO rejects.
  - iv. That the unit shall use cleaner fuels and shall avoid Pet Coke/Furnace Oil/LSHS.
  - v. That the industry shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the area and shall submit detailed water harvesting plan.
  - vi. Unit shall install and commission Continuous Emission Monitoring System-CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with RPCB/CPCB server (In case of large medium red category industries)
  - vii. In case of Large and Medium Red category industries, the unit shall install system for continuous monitoring of effluent quality / quantity as per CPCB guidelines for relevant parameters and shall be connected to RPCB and CPCB servers. In case of ZLD units, PTZ camera will installed at the effluent outlet.
  - viii. In case the domestic waste water generation in the industry is more than 10 KLD, the industry shall install separate Sewage Treatment Plant (STP) of adequate capacity and treated sewage shall be reused/recycled to the maximum extent.
- 30 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.

Signature Not Verified  
Digitally signed by Rajesh Singh  
DN: cn=Rajesh Singh, o=Rajasthan State Pollution Control Board, ou=Head Office, email=rajesh.singh@rajpcb.org



Registered

File No : F(MUID)/Alwar(Alwar)/6(1)/2011-2012/3138-3141

Order No: 2019-2020/MUID/5253

Date: 04/12/2019

Unit Id : 22826

- 31 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.



Head Office (PDF)  
**Rajasthan State Pollution Control Board**  
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
 Phone: 0141-5159856 Fax: 0141-5159697



Registered

File No : F(Plan)/Alwar(Tijara)/7(1)/2016-2017/11957-11959

Order No : 2016-2017/PDF/110

Date: 31/03/2017

Unit Id : 7927

M/s United Breweries Ltd.,

SP-971, RIICO Industrial Area Chopanki , Tehsil:Tijara  
 District:Alwar

**Sub:** Consent to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** Your application for Consent to Operate dated 29/08/2016 and subsequent correspondence.

Sir,

**Consent to Operate** under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your **Brewery plant** situated at **SP-971, RIICO Industrial Area Chopanki Bhiwadi Tehsil:Tijara District:Alwar**, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **14/09/2016 to 31/08/2021**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
Beer	Product	30,000.00 KL/YEAR

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



Head Office (PDF )  
**Rajasthan State Pollution Control Board**  
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
 Phone: 0141-5159856 Fax: 0141-5159697

Registered

File No : F(Plan)/Alwar(Tijara)/7(1)/2016-2017/11957-11959

Order No: 2016-2017/PDF/110

Date: 31/03/2017

Unit Id : 7927

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Trade Effluent	73.000	69.000	4.000 Treated in Effluent Treatment Plant and used in plantation and horticulture

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
DG Set (1 No.)( 1500KVA)	ACOUSTIC ENCLOSURE , SAFE STACK HEIGHT AS PER ER IV	NOx (as NO <sub>2</sub> ) (at 15% O <sub>2</sub> ) day basis in ppmv	710
		NMHC (as C) (at 15% O <sub>2</sub> )	100 mg/Nm <sup>3</sup>
		PM (at 15% O <sub>2</sub> )	75 mg/Nm <sup>3</sup>
		CO (at 15% O <sub>2</sub> )	150 mg/Nm <sup>3</sup>

- 6 That the **Brewery plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.
- 7 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under



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File No : F(Plan)/Alwar(Tijara)/7(1)/2016-2017/11957-11959

Order No : 2016-2017/PDF/110

Date: 31/03/2017

Unit Id : 7927

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Colour & Odour	All efforts should be made to remove colour & unpleasant odour as far as practicable
Oil and Grease	Not to exceed 20 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 8 That this Consent to Operate shall be valid for production of Beer @ 30000 KLA in addition to earlier consented production capacity of 75,000 KLA vide letter dated 01/10/2014. The total production of the Beer from the entire plant shall not exceed 1,05,000 KL per Annum.
- 9 That the increase in production capacity shall be achieved through optimization of water consumption, effluent treatment & recovery systems by installing Multi Effect Evaporator (MEE) & rotary dryer.
- 10 That the industry shall also comply with all conditions imposed by Consent to Operate issued by the State Board for production of 75000.00 KLA of Beer vide letter no. F(PLG)/Alwar(Alwar)/8(1)/2014-2015/5465-5467 dated 01/10/2014.
- 11 That the total fresh water consumption of the unit for production under this consent shall not exceed 170 KLD.
- 12 That total fresh water consumption of the complete project shall not exceed 710 KLD including consumption for domestic usage.
- 13 That the total trade effluent generation from this expansion shall not exceed 73 KLD. This effluent shall be reused as Boiler & Cooling Tower feed and rejects of TRO shall be reused after MEE.
- 14 That the slurry generated from the Effluent Treatment Plant and sediments of fermentation after drying shall be used as a manure in scientific manner. The industry shall maintain record of slurry generated & disposed.
- 15 That the MEE rejects shall be disposed in scientific manner, only through appropriate waste disposal facility.



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File No : F(Plan)/Alwar(Tijara)/7(1)/2016-2017/11957-11959

Order No : 2016-2017/PDF/110

Date: 31/03/2017

Unit Id : 7927

- 16 That industry shall establish & maintain adequately designed rain water harvesting structure and rain gardens for preservation of ground water level of the area.
- 17 That industry shall maintain water meters for measuring & recording of the amount of fresh water intake, water consumed in various processes, effluent generated, effluent treated in Effluent Treatment Plant, effluent recycled & effluent disposed/utlized. The daily record of the meters readings shall be maintained in separate log-book and monthly summary shall be submitted to Regional Office, Alwar.
- 18 That the industry shall maintain zero discharge status inside and outside the premises. No trade effluent shall be discharged in any circumstances from any process outside the premises.
- 19 That the industry shall provide & maintain separate energy meters at pollution control measures & effluent treatment plant. The daily record of the energy meter readings shall be maintained in separate log-book and monthly summary shall be submitted to Regional Office, Alwar.
- 20 That industry shall submit quarterly analysis/monitoring report of source emission/ambient air/waste water/noise from the State Board laboratory or any laboratory approved/ recognized by Ministry of Environment, Forest & Climate Change, Government of India.
- 21 That industry shall install the continuous online emission/effluent monitoring system in accordance with guidelines issued by Rajasthan State Pollution Control Board/Central Pollution Control Board. The industry shall submit time bound action plan for implementation within one month from issuance of this letter.
- 22 That the industry shall maintain good housekeeping during the operation of the industry.
- 23 That ash generated from the pre existing 10 TPH husk fired Boiler shall be stored adequately till transported for final disposal and record shall be maintained.
- 24 That industry shall ensure abstraction of ground water with valid prior permission/NOC of Central Ground Water Authority, Government of India.
- 25 Minimum 33 % of the area for the industry should be covered by plantation and plantation shall be carried out to develop a green belt along the periphery.
- 26 That the industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.
- 27 That all the pipe lines carrying effluent/water/liquid shall be kept above ground level. No flexible piping or drains shall be provided for carrying of liquids.
- 28 That the industry shall make arrangements for proper channelizing of storm water and storm water shall not be allowed to mix with process waste.



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File No : F(Plan)/Alwar(Tijara)/7(1)/2016-2017/11957-11959

Order No: 2016-2017/PDF/110

Date: 31/03/2017

Unit Id : 7927

- 29 That the industry shall carry out fumigation regularly to take care of the problem of pests/files.
- 30 That the industry shall comply with the provisions of the Public Liability Insurance Act, 1991, if applicable
- 31 That the industry shall comply with the provisions of the Public Liability Insurance Act, 1991, if applicable
- 32 That the industry shall comply with the emission standards prescribed under the Environment (Protection) Rules, 1986.
- 33 That the industry shall comply with the provision of The Water (Prevention & Control of Pollution) Cess Act, 1977.
- 34 That the total capital cost of the of the project (after expansion) shall not exceed to Rs. 9920.82 lacs.
- 35 That the industry shall complete the work of upgradation of pollution control measures and infrastructure facility for monitoring with 1500 KVA D.G. set by 31/05/2017 for which Bank Guarantee No. 009GT02170590004 of Rs. 50000 dated 28/02/2017 has been submitted, failure to complete the upgradation work, the Bank Guarantee shall be forfeited without any further notice in the matter.
- 36 That the industry shall comply with the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 37 That within 15 days form issuance of this letter the industry shall submit time bound action plan along with Bank Guarantee for installation of continuous online monitoring system & PTZ IP cameras and also establish connectivity with the online monitoring server of the State Board and the industry shall also submit details of metering arrangements provided or to be provided.
- 38 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.
- 39 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.



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**File No :** F(Plan)/Alwar(Tijara)/7(1)/2016-2017/11957-11959

**Order No :** 2016-2017/PDF/110

**Date:** 31/03/2017

**Unit Id :** 7927

40 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

**Yours Sincerely**

**Group Incharge[ PDF ]**

**Copy To:-**

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi to monitor compliance of the conditions.
- 2 Master File.

**Group Incharge[ PDF ]**

Annexure R-28



Head Office (CPM)

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Registered

File No : F(Tech)/Alwar(Tijara)/100(1)/2009-2010/10605-10607

Order No: 2016-2017/CPM/4784

Date: 14/02/2017

Unit Id : 1454

M/s Shree Cement Ltd.

Plot no. SP- 3/A-11, RIICO Industrial Area Khushkhhera ,

Tehsil:Tijara

District:Alwar

**Sub: Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Re: Your application for Consent to Operate dated 20/07/2016 and subsequent correspondence.

Sir,

**Consent to Operate** under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is **hereby granted** for your **Clinker Grinding cement plant** situated at **Plot no SP- 3/A-11, RIICO Industrial Area Khushkhhera Tehsil:Tijara District:Alwar** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **01/12/2016** to **30/11/2021** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
CEMENT (CLINKER GRINDING ONLY)	Product	4.50 MILLION TONNES PER ANNUM

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



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File No : F(Tech)/Alwar(Tijara)/100(1)/2009-2010/10605-10607

Order No : 2016-2017/CPM/4784

Date: 14/02/2017

Unit Id : 1454

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	10.000	10.000	NIL To be treated in STP and to be used in plantation and horticulture

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
CEMENT MILL-1	ADEQUATE STACK HEIGHT, Bag House	Particulate Matter	50 mg/NM3
CEMENT MILL-2	ADEQUATE STACK HEIGHT, Bag House	Particulate Matter	50 mg/NM3
D.G set( 1000KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	CO	150 mg/NM3
		Particulate Matter	75 mg/NM3
		NOx	710 mg/NM3
		NMHC	100 mg/NM3

- 6 That the **Clinker Grinding cement plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.



## Head Office (CPM)

## Rajasthan State Pollution Control Board

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## Registered

File No : F(Tech)/Alwar(Tijara)/100(1)/2009-2010/10605-10607

Order No: 2016-2017/CPM/4784

Date: 14/02/2017

Unit Id : 1454

- 7 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal Into Inland Surface Water. The main parameters for regular monitoring shall be as under.

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Total Residual Chlorine	Not to exceed 1.0 mg/l
Ammonical Nitrogen ( as N )	Not to exceed 50 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chlorides	Not to exceed 1000 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 8 That this consent to operate is being issued for production of cement upto 4.50 MMTPA by clinker grinding only.
- 9 That industry will not produce clinker without prior consent from the State Board and same shall be procured from outside sources.
- 10 That the total capital investment as on 31/03/2016 of the clinker grinding plant as per the CA certificate submitted by the industry is Rs. 270.94 crores which includes the cost of land, building, plant & machinery and miscellaneous assets.
- 11 That all the recommendations made in the Charter of Corporate Responsibility for Environment Protection for Cement Plants shall be implemented.
- 12 That for the control of fugitive emission guidelines / code of practice as issued by CPCB will be followed.
- 13 That the unit shall maintain continuous real time monitoring systems at stack attached to cement mills to monitor the emission level of particulate matter.
- 14 That the industry shall comply the revised emission standards with respect to particulate matter with effect from 01/04/2017 as notified by MoEF, GoI New Delhi vide gazette notification dated 25/8/2014 amended on 09/05/2016 and for this purpose the industry shall upgrade the air pollution control measures before 01/04/2017.

Head Office (CPM)

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File No : F(Tech)/Alwar(Tijara)/100(1)/2009-2010/10605-10607

Order No: 2016-2017/CPM/4784

Unit Id : 1454

Date: 14/02/2017

- 15 That industry shall maintain adequate air pollution control measures at cement mills (including hot air burners) so as to ensure the norms mentioned at condition no. 5 and air pollution control measures will be kept operational whenever plant is operated.
- 16 That the industry shall maintain adequate stack height at cement mills.
- 17 That emissions of particulate matter from stack/ vents of various sections of plant shall not exceed to 50 mg/NM3.
- 18 That adequate air pollution control measures shall be maintained at all the transfer points & other sources of fugitive emissions like packing plant, storage silo etc.
- 19 That the industry shall maintain adequate infrastructure facility at the stacks of cement mills and D.G sets for stack emission monitoring.
- 20 That cemented roads shall be provided and maintained inside the premises to minimize fugitive emissions due to vehicular movements.
- 21 That all the raw materials shall be stored in closed shed.
- 22 That water sprinkling and cleaning of roads by vacuum cleaner shall be done regularly to control the fugitive emissions generated due to vehicular movement.
- 23 That no additional source of air pollution shall be installed without prior consent from the State Board.
- 24 That the recommendations of the policy briefs related to human health risk due to cement dust exposures shall be complied.
- 25 The industry shall comply with the MoEF, Government of India, Notification dated 14th September 1999 with till the date amendments relating to fly ash management and shall provide relevant details to the State Board, MoEF, Government of India.
- 26 That the power supply to the production/process shall be interlocked with the pollution control equipments that in the event of non- functioning of the pollution equipment and/or increase in levels of pollutants, the production process stops automatically.
- 27 That separate energy meter & hour meter shall be provided and maintained at all the air pollution control measures and daily record of running hours of pollution control measures and energy consumption shall be maintained in log book.
- 28 That the total fresh water requirement shall not exceed 150.00 KLD (For industrial purpose- 100 KLD and domestic purpose- 50 KLD) which shall be met from ground water.
- 29 That industry shall comply with all the conditions of NOC/permission granted by the CGWA for ground water withdrawal vide letter dated 15/04/2014.

## Head Office (CPM )

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File No : F(Tech)/Alwar(Tijara)/100(1)/2009-2010/10605-10607

Order No: 2016-2017/CPM/4784

Date: 14/02/2017

Unit Id : 1454

- 30 That the water meter shall be installed and maintained at bore well to measure the quantity of daily ground water withdrawal and record of the same shall be maintained on daily basis.
- 31 That industry shall maintain water meters at suitable places to measure the quantity of water consumption for different purposes and record of the same shall be maintained on daily basis.
- 32 That domestic waste water generated from the unit(10.0 KLD) shall be treated through sewage treatment plant(STP) of 25 KLD capacity upto the standards as mentioned at condition no. 6 and shall be used for plantation/ horticulture purpose within the premises.
- 33 That separate energy meter shall be provided and maintained at the sewage treatment plant(STP)and daily record of energy consumption shall be maintained in log book.
- 34 That no trade effluent/domestic waste water will be discharged inside or outside the factory premises in to a stream or well or sewer or on land.
- 35 That suitable flow measuring devices/ meters on the inlet and outlet of sewage treatment plant shall be maintained. Daily record of domestic waste water generation and its treatment and utilization shall be maintained.
- 36 That industry shall comply with the provisions of Hazardous & others Waste (Management, & Transboundary Movement) Rules, 2016 and record of daily hazardous waste generation and its disposal shall be maintained.
- 37 That suitable measure for rain water harvesting for artificial recharge of ground water shall be taken.
- 38 That the industry shall carryout effluent sampling/stack monitoring/ambient air quality monitoring and submit quarterly analysis report from the State Board laboratory/ laboratory recognized by Ministry of Environment & Forests (MoE&F), Government of India.
- 39 That the industry shall also ensure the compliance of all the conditions of consent order no. 2013-2014/CPM/1904 dated 16/01/2014.
- 40 That the industry shall submit the quarterly compliance report of all the above conditions to the State Board.
- 41 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.



Head Office (CPM )

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File No : F(Tech)/Alwar(Tijara)/100(1)/2009-2010/10605-10607

Order No: 2016-2017/CPM/4784

Date: 14/02/2017

Unit Id : 1454

42 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

43 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[ CPM ]

Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi to ensure the compliance.
- 2 Master File.

Group Incharge[ CPM ]

Annexure R-29,

Head Office (MUID)

142



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Registered

File No : F(MUID)/Alwar(Tijara)/1675(1)/2017-2018/9146-9148

Order No : 2017-2018/MUID/4975

Date: 30/01/2018

Unit Id : 30361

M/s Pine Laminates Pvt. Ltd.

A-526-A, RIA, Chopanki , Bhiwadi Tehsil:Tijara  
District:Alwar

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 28/12/2017 and subsequent correspondence.

Sir,

**Consent to Operate** under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is **hereby granted** for your **Industry** situated at **A-526-A, and A- 526 RHCO INDUSTRIAL AREA , Chopanki Tehsil:Tijara District:Alwar**, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **30/01/2018 to 30/11/2022**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
Densified and semi densified plywood	Product	460,800.00 PIECES / ANNUM

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



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**Registered**

File No : F(MUID)/Alwar(Tijara)/1675(1)/2017-2018/9146-9148

Order No : 2017-2018/MUID/4975

Date: 30/01/2018

Unit Id : 30361

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	4.500	NIL	4.500 Septic Tank and Soakpit
Trade Effluent	0.500	NIL	0.500 Recycled in cooling water recirculation

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Coal fired boiler( 8TPH)	ADEQUATE AIR POLLUTION CONTROL MEASURES, ADEQUATE STACK HEIGHT	Particulate Matter	800 mg/Nm <sup>3</sup>
One wood/coal fired boiler( 3TPH)	ADEQUATE AIR POLLUTION CONTROL MEASURES, ADEQUATE STACK HEIGHT	Particulate Matter	1200 mg/Nm <sup>3</sup>

Thermic Fluid heater( 30LACS  
KCAL/HR.)

ADEQUATE AIR  
POLLUTION CONTROL  
MEASURES,  
ADEQUATE STACK  
HEIGHT



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**File No :** F(MUID)/Alwar(Tijara)/1675(1)/2017-2018/9146-9148

**Order No :** 2017-2018/MUID/4975

**Date:** 30/01/2018

**Unit Id :** 30361

		Particulate Matter	800 mg/Nm <sup>3</sup>
Two D.G. Sets( 380KVA)	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	--	--

- 6 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 7 That the industry shall install Venturi scrubber as additional pollution control measures at 3 TPH boiler and 30 Lac kcal/hr thermic fluid heater capacity within a period of 02 months, failing which your Bank Guarantee (Rs 50,000/-) shall be forfeited.
- 8 That entire trade effluent (0.5 KLD) shall be treated through existing ETP of 20 KLD and treated effluent shall be recycled in cooling tower and zero discharge status shall be maintained.
- 9 That there shall be no discharge of waste water outside the factory premises and industry shall maintained zero discharge status.
- 10 That the industry shall obtain all necessary permission from concern authorities and district administration Alwar for operation of the plant.
- 11 That the industry shall disposed its domestic waste water- 4.5 KLD through septic tank and soak pit.
- 12 That the industry shall comply with the standards as prescribed vide MOEF notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality.



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File No : F(MUID)/Alwar(Tijara)/1675(1)/2017-2018/9146-9148

Order No: 2017-2018/MUID/4975

Date: 30/01/2018

Unit Id : 30361

- 13 That the unit shall ensure compliance of ambient air quality standard in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.
- 14 That the unit shall install acoustic enclosure and adequate stack height with Two D.G. Sets of 380 KVA.
- 15 That the industry shall install adequate air pollution control measures and adequate stack height with One wood/coal fired boiler - 3 TPH, Coal fired boiler - 8 TPH and Thermic fluid heater - 30 Lac kcal/hr., and resin plant - 1 Ton/batch.
- 16 That the unit shall not allow to install any source of air pollution i.e. Furnace and Boiler without prior permission under the Air Act 1981 from the Board.
- 17 That the industry shall comply with the provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and daily record of sludge generation & it's disposal shall be maintained.
- 18 That the unit shall not allow making any obstacles to any natural water flow i.e. natural nallah/stream carrying rain water to any water body
- 19 That this consent to operate is valid for production of Densified and semi densified plywood - 4,60,800 pieces/annum only. For any change in quantity and number of products & by-products, the industry has to seek fresh consent.
- 20 That if the project cost exceeds Rs. 5.98 Crores, the unit shall take/obtain modification in consent after paying fee as applicable
- 21 That the water flow meters shall be provided at all suitable points to measure quantity of daily water consumption and domestic waste water generation. Daily record of the same shall be maintained and to be submitted to the Board.
- 22 That the entire sewage shall be disposed in scientific manner to avoid water pollution in and around the area and zero discharge status shall be maintained outside the premises.
- 23 That the industry shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the area.
- 24 That the industry shall install and maintain adequate infrastructure facilities for stack monitoring to know the concentration of pollutant emitted in the atmosphere with One wood/coal fired boiler - 3 TPH, Coal fired boiler - 8 TPH and Thermic fluid heater - 30 Lac kcal/hr.
- 25 That the industry shall obtain Environmental Clearance from competent authority under EIA Notification dated 14.9.2006 for any such activity which attracts Environmental Clearance under EIA Notification dated 14.9.2006.
- 26 That this consent to operate shall be subject to compliance of any direction or order passed by Court of Law in the matter.



Head Office (MUID)  
**Rajasthan State Pollution Control Board**  
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
 Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(MUID)/Alwar(Tijara)/1675(1)/2017-2018/9146-9148

Order No : 2017-2018/MUID/4975

Date: 30/01/2018

Unit Id : 30361

- 27 That the industry shall carryout stack emissions monitoring, ambient air quality monitoring and waste water testing from the State Board on payment basis within three month to confirm the compliance of the emission and discharge standards and submit report to the State Board.
- 28 The industry shall not use pet coke and F.O. or any other such fuel which is banned by Hon'ble Supreme Court of India or any other Court of Law or Government of Rajasthan.
- 29 That this consent to operate shall not be valid for establishment/operation of formaldehyde manufacturing plant. Industry shall obtain separate consent to establish for any expansion activity from the State Board.
- 30 That the industry shall not abstract any ground water without prior permission from the Central Ground Water Authority (CGWA).
- 31 That the industry shall comply all the said condition, failing which deposited bank guarantee of Rs. 1,44,000/- shall be forfeited.
- 32 That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.
- 33 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/unit/ project proponent.
- 34 That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This Consent to Operate shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the Water Act and Air Act and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of Consent to Operate and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).



Head Office (MUID )  
**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(MUID)/Alwar(Tijara)/1675(1)/2017-2018/9146-9148

Order No : 2017-2018/MUID/4975

Date: 30/01/2018

Unit Id : 30361

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[ MUID ]

Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi requested to inspect the industry and verify the compliance of CTO and forward the detailed inspection report to HO for further action within 03 months
- 2 Master File.

Group Incharge[ MUID ]



Regional Office Bhiwadi  
**Rajasthan State Pollution Control Board**  
 G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi  
 Phone: 01493-221435

Registered

File No : F(MUID)/Alwar(Tijara)/1646(1)/2015-2016/386-387

Order No : 2020-2021/Bhiwadi/6924

Date: 01/10/2020

Unit Id : 20826

M/s Pine Laminates Pvt. Ltd. (Unit - II)

E - 36 & 37, RIA , Chopanki Tehsil:Tijara

District:Alwar

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 09/09/2020 and subsequent correspondence.

Sir,

**Consent to Operate** under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981; (hereinafter to be referred as the Air Act) as amended to date and rules and the orders issued thereunder is **hereby granted** for your **Industry** situated at E -36,37,38 and F- 40, F -41, F-42, F- 43, F-44 RIICO INDUSTRIAL AREA , Chopanki Tehsil:Tijara District:Alwar , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from 09/09/2020 to 31/08/2030 .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
Use of briquette / Agriculture Residue as a fuel for boiler and thermic fluid heater in addition of coal	Service	70.00 TON/DAY

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That this consent is issued to the unit on the basis of documents submitted by the applicant, if any discrepancies is found in the document/facts submitted by the unit then the consent shall be treated as revoked without any further notice and the unit shall be liable for action in accordance with provisions of law.



Regional Office Bhiwadi  
**Rajasthan State Pollution Control Board**  
 G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi  
 Phone: 01493-221435

Registered

File No : F(MUID)/Alwar(Tijara)/1646(1)/2015-2016/386-387

Order No : 2020-2021/Bhiwadi/6924

Date: 01/10/2020

Unit Id : 20826

- 5 That any information submitted/mentioned in the consent application form/declaration/affidavit/supporting enclosures if found incorrect later on, shall make the industry liable for legal action under section 42 of the Water Act,1974 and section 38 of the Air Act,1981.
- 6 That this consent is valid subject to the fulfillment of the other entire statutory requirement in other laws/acts/rules as applicable & all orders, directions, guidelines and standards laid down by the board from time to time shall be complied with.
- 7 That this Consent does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument of force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the industry/unit/project proponent.
- 8 That this Consent is subject to any order or direction from Hon'ble Supreme Court/High Court/National Green Tribunal or any other court of the competent jurisdiction.
- 9 That this Consent to Operate is being issued only for use of Briquette/Agriculture Residue as a fuel for Boiler and Thermic fluid Heater in addition of coal. In case of any increase in capacity or addition/ modification/ alteration/ or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to establish from the Board.
- 10 That the industry shall maintain adequate stack height and infrastructure facility and install all requisite air pollution control measures on air emission sources so as to achieve emission level standards as prescribed under Environment Protection Act, 1986 as amended time to time.
- 11 That the power supply of the production shall be so interlocked with the Air & Water pollution control equipments, that in case of non functioning of the pollution control equipment the production process stops automatically.
- 12 That the industry shall comply with the standards as prescribed vide MOEF notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality.
- 13 That the industry shall installed, operate and maintain adequate air pollution control equipment at all the sources of Air pollution Emission.
- 14 That this consent is subjected to the compliance of decision of Hon'ble Supreme Court in the matter of Gujrat chamber of commerce & industry vs. CPCB & ANR.
- 15 That the industry shall also comply all the condition stipulated vide Consent to Operate letter dated 17/05/2018.



**Regional Office Bhiwadi**  
**Rajasthan State Pollution Control Board**  
**G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi**  
**Phone: 01493-221435**

**Registered**

**File No :** F(MUID)/Alwar(Tijara)/1646(1)/2015-2016/386-387

**Order No :** 2020-2021/Bhiwadi/6924

**Date:** 01/10/2020

**Unit Id :** 20826

- 16 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act**.
- 17 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 18 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours Sincerely

Regional Officer[ Bhiwadi ]

(A): Copy To:-

1 Master File.

Regional Officer[ Bhiwadi ]

Annexure R-30.



**Rajasthan State Pollution Control Board**  
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
 Phone: 141-5159600 Fax: 0141-5159697



Registered

File No : F(Tech)/Alwar(Tijara)/669(1)/2010-2011/6380-6382

Order No : 2018-2019/CD/6283

Date: 29/01/2019

Unit Id : 12007

M/s Kusum Healthcare Pvt. Ltd.

SP-289(A), ChopankiBhiwadi Tehsil:Tijara

District:Alwar

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 29/04/2017 and subsequent correspondence.

Sir,

**Consent to Operate** under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is **hereby granted** for your **Kusum Healthcare Pvt. Ltd. plant** situated at **SP-289A RIICO INDUSTRIAL AREA, Chopanki Bhiwadi Tehsil:Tijara District:Alwar, Rajasthan**, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **01/09/2017 to 31/08/2027**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
CAPSULE	Product	36.00 MILLION / ANNUM
OINTMENT	Product	630.00 TPA
Tablets	Product	210.00 MILLION / ANNUM

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



**Rajasthan State Pollution Control Board**  
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
 Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Alwar(Tijara)/669(1)/2010-2011/6380-6382

Order No : 2018-2019/CD/6283

Date: 29/01/2019

Unit Id : 12007

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	4.000	NIL	4.000 Septic Tank and Soakpit
Trade Effluent	24.000	NIL	24.000 To be treated in ETP and to be utilized in plantation and horticulture within the factory premises

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Baby Boiler (HSD fired)( 850KG/HR.)	ADEQUATE AIR POLLUTION CONTROL MEASURES, ADEQUATE STACK HEIGHT	--	--
Baby Boiler (HSD Fired) (2 Nos.)( 600KG/HR.)	ADEQUATE AIR POLLUTION CONTROL MEASURES, ADEQUATE STACK HEIGHT	--	--
D.G. Set (1 No.)( 320KVA)	ACOUSTIC ENCLOSURE, ADEQUATE STACK HEIGHT	--	--



**Rajasthan State Pollution Control Board**  
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
 Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Alwar(TIjara)/669(1)/2010-2011/6380-6382

Order No: 2018-2019/CD/6283

Date: 29/01/2019

Unit Id : 12007

D.G. Set (1 No.)( 500KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
D.G. Set (1 No.)( 750KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

- 6 That the Kusum Healthcare Pvt. Ltd. plant will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.
- 7 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **On Land for irrigation** . The main parameters for regular monitoring shall be as under

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 100 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 8 That the total capital cost of the project shall not exceed to Rs. 7090.60 Lacs for which includes the capital investment made in land, building, plant & machinery and other miscellaneous assets.
- 9 That water consumption at the industry shall not exceed from the existing water consumption i.e. 70 KLD without prior consent from the State Board and permission from Central Ground Water Authority
- 10 That total water consumption of the industry shall not exceed from existing i.e.70 KLD including Industrial :48 KLD, & Domestic: 22 KLD without prior permission from the State Board.
- 11 That industry shall not extract ground water without prior permission from CGWA.



**Rajasthan State Pollution Control Board**  
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
 Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Alwar(Tijara)/669(1)/2010-2011/6380-6382

Order No : 2018-2019/CD/6283

Date: 29/01/2019

Unit Id : 12007

- 12 That neither any ground water will be abstracted nor any ground water abstraction structure shall be constructed without obtaining prior permission from the Central Ground Water Authority (CGWA).
- 13 That the industry shall maintain complete zero discharge status outside the premises. No treated /untreated effluent (domestic & industrial) shall be discharged outside the premises and domestic effluent shall be dispose of into soak pit through septic tank.
- 14 That the trade effluent generated in form of boiler blow down shall be treated through effluent treatment plant (ETP) and treated effluent shall be utilized for plantation/horticulture within industrial premises.
- 15 That the unit shall not use furnace oil and Pet coke as fuel in boiler.
- 16 That suitable metering arrangement shall be provided & maintained at intake of raw water, process water consumption, effluent generation, effluent treated and treated effluent used for plantation respectively. The daily record of the same shall be maintained in separate log book and consolidated monthly record shall be submitted to Regional Office, Bhiwadi.
- 17 That a log book shall be maintained to record daily consumption of raw material and production.
- 18 That a log book for operation of Effluent Treatment Plant shall be maintained and record of daily consumption of chemicals and running hours of Effluent Treatment Plant shall be maintained. Also record of periodic cleaning/change of filter media of activated carbon filter & pressure sand filter should be mentioned in log book.
- 19 That the industry shall provide and maintain stack of adequate height at all the sources of air pollution and it shall be ensured that air pollution control measures are operational whenever the plant is operated.
- 20 That unit shall provide flow meter device at inlet of ETP to verify the waste water generation and also shall maintain logbook/record.
- 21 The unit shall provide energy meter and hour meter at ETP and also shall maintain logbook/record.
- 22 That industry shall provide alternate source of energy for continued operation of ETP in case of power failure to maintain it's effective and unhindered operation.
- 23 That electro magnetic water flow meters shall be installed & maintained at inlet and outlet of ETP, recycle of treated effluent in process, and plantation. Daily record of the meter readings shall be maintained in separate log-book.
- 24 That the entire treated trade effluent shall be utilized for plantation/green belt development within the premises. For the purpose, the industry shall lay down network of permanent lines (G.I. Pipes) to distribute the treated effluent for plantation in an organized & scientific manner. The pipe carrying untreated & treated effluent shall be of different colours



**Rajasthan State Pollution Control Board**  
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
 Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Alwar(Tijara)/669(1)/2010-2011/6380-6382

Order No: 2018-2019/CD/6283

Date: 29/01/2019

Unit Id : 12007

- 25 That proper & scientific arrangement shall be made for utilization of treated effluent for plantation so as to ensure that cess pool formation is not created in the premises or in the plantation area.
- 26 That the industry shall comply with provisions of the Hazardous Waste (Management, Handling & Trans-boundary Movement) Rules, 2016 and disposal of hazardous waste shall be ensured in according with the Rules.
- 27 That the unit shall comply PLI Act if applicable.
- 28 That the industry shall ensure compliance of recommendation of Corporate Responsibility for Environment Protection (CREP) issued by the Central Pollution Control Board (CPCB), if applicable.
- 29 That no additional source of air pollution/ water pollution shall be installed without prior permission from the State Board.
- 30 That all the the emission sources and transfer points shall be provided with adequate pollution control measures.
- 31 That the industry shall carryout ambient air quality/stack monitoring & analysis of waste water from the laboratory recognized by Ministry of Environment & Forests (MoEF), Government of India/Rajasthan State Pollution Control Board. Quarterly record shall be submitted to Regional Office, Bhiwadi.
- 32 That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.
- 33 The unit shall improve and maintain plantation in premises.
- 34 That 33% of the total area of industry's premises shall be covered under plantation.
- 35 That industry shall furnish quarterly compliance report of consent conditions to the Regional Office, Bhiwadi.
- 36 That the industry shall submit application for renewal of consent to operate at least 4 months before expiry of this consent.
- 37 That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.
- 38 That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 43 of the Water Act and under section 37 of the Air Act.
- 39 That unit shall comply with all the conditions imposed by this Consent to Operate failing which stern action will be taken against the unit.
- 40 That industry shall submit details of ozone depleting substances within one month of issuance of this letter.



**Rajasthan State Pollution Control Board**  
**4, Institutional Area, Jhalana Doongari, Jaipur-302 004**  
**Phone: 141-5159600 Fax: 0141-5159697**

**Registered**

**File No : F(Tech)/Alwar(Tijara)/669(1)/2010-2011/6380-6382**

**Order No: 2018-2019/CD/6283**

**Unit Id : 12007**

**Date: 29/01/2019**

- 41 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.
- 42 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/project proponent.
- 43 That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This Consent to Operate shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the Water Act and Air Act and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of Consent to Operate and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

**Yours Sincerely**

**Group Incharge [ CD ]**

**Copy To:-**

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi to ensure the compliance and timely monitoring of the unit.
- 2 Master File.

**Group Incharge [ CD ]**

Rajasthan State Industrial Development & Investment Corporation Ltd.  
 (Rajasthan) Government Undertaking  
 Unit - II, First House Road, RIICO Colony, Bhiwadi Distt Alwar, Rajasthan (India), Bhiwadi (Unit-II)  
 Tel/Fax: (01463) 220611 (O) 220144 (R) 220726 (Fax)  
 CIN No.: U13100RJ1969SGC001203  
 GSTIN: 08AAACR4695J1ZW  
 Email: bhiwad2@riico.co.in

**RIICO**

**Work Order**

Kapoor Singh and Co.,

B.O - A2287 Friends colony, Karan Khera, Gurjar Ghata, Dharuhera

No. U(17)/2020-2021/10512

UBN No.

Date : 18-Aug-2020

11336

Subject: Improvement of drain near Ghadpur mod at I/A Chopanki

Ref: Tender dated 07-Aug-2020

Dear Sir,

With reference to your Tender dated 07-Aug-2020 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. RS. 3,443,025.45 (in words Thirty Four Lakh Forty Three Thousand Twenty Five Rupees Forty Five Paise Only) without any condition.

S.No.	Particular	Qty./G-Schedule	Unit Rate	Amount	
1	BOQT (BUILDING WORKS' BSR 2019, ROAD WORKS' BSR 2019)	4,358,908.62	21.7 % Below	3,413,025.45	
	Labour charge for cleaning of drains on mentioned roads I/A Chopanki. The scope of the above said works consists of as below:- a. Cleaning/de-silting of sludge from drains manually/mechanically as per site condition on the satisfaction of engineer-in-charge. The sludge/silt from the drain shall be done in such a way that bottom of the drain is shown/visible to the engineer-in-charge. b. Transportation of excavated sludge/silt after proper drying in a specified purpose vehicle duly covered with PVC/polythene sheet so as to avoid foul spreading on the way from the site to the place as directed by Engineer-in-Charge. c. The cleaning of silt/sludge from all the assigned drains shall be done irrespective of its size/type. d. The excavated sludge/silt shall be transported at an earliest after getting it dried for making it transportable. If the same is not disposed/transported within three days after drying, an amount of Rs. 5000.00 per km of drain shall be levied & same shall be deducted from the running bills. e. If any type of covering has been done on the drain, same shall be removed by the contractor at his own cost & same shall be refixed as original after de-silting of drains by the contractor at his own cost brought to the notice of engineer-in-charge. f. If at any instance it is found by the contractor that polythene bags/waste material from the plant is thrown directly in the drains affecting the easy flow of the drain, then same shall be incharge immediately so that action may be initiated against the party as per RIICO rules. g. If during de-silting/sludge removal, any drain is damaged by the contractor due to negligence, the same shall be repaired by the contractor, if not attended by the contractor within ten days same shall be got repaired by corporation at risk & cost of the contractor without any notice. h. Being an urgent nature of work, if the same is not executed by the contractor to the satisfaction of engineer-in-charge or corporation, the work shall be rescinded immediately without any notice & same shall be got executed at his risk & cost. i. The contractor shall ensure that all the inlets of the drain like weep holes/inlets at top are properly cleaned so as not to interrupt the flow of water from the road to inside of drain. j. The work is to be executed with JCB. The work shall be executed on important drains situated on roads as decided/assigned by engineer-in-charge as below: (A) All types/size of drain at I/A Chopanki.	1	Per Km.	30,000.00	30,000.00
<b>Total</b>				<b>3,443,025.45</b>	

The stipulated dates of commencement & completion shall be 26-Aug-2020 & 26-Dec-2020 respectively. The work is executed as per enclosed "G/H" schedule and the directions of Engineer Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth 8608 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work, failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notice.

An additional performance guarantee amounting to 201417 (50% of tender premium more than 10% below on BSR of work order amount) should be deposited before stipulated date of commencement.

You have to maintain the prorate progress of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period, L.D. will be levied as per Corporation rules.

Also you have to submit the copy of PAN card, which is mandatory, STP from mining department and VAT Exemption Certificate from Sales Tax Department. Service tax, etc will be deducted as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.

Thanking you,  
 Yours faithfully,

*[Signature]*  
 Unit Head

Copy To:-

- Sh. S.P. Sharma, RM, RIICO Ltd. Bhiwadi - II.
- Dy. Manager, RIICO Ltd. Bhiwadi Unit - II.
- Sh. Himenshu Sharma, ARM, RIICO Ltd. Bhiwadi - II.

*[Signature]*  
 Unit Head  
 Bhiwadi (Unit-II)

RIICO

Rajasthan State Industrial Development & Investment Corporation Ltd.  
(A Rajasthan Government Undertaking)  
Unit - II, Rest House Road, RIICO Chowk, Bhiwadi, Distt Alwar, Rajasthan (India), Bhiwadi (Unit-II)  
Tel/Fax: (01493) 220811(O), 220141 (R), 220728 (Fax)  
CIN No.: U13100RJ1969SGC001263  
GSTIN: 08AABCR4695J1ZW  
Email: bhiwadi2@riico.co.in

Work Order

V.K.GUPTA,

No. U(17)/2020-2021/10529 1838

UBN No.

Date : 18-Sep-2020

Subject: Cleaning of drains at I/A Chopanki

Ref: Tender dated 27-Aug-2020

Dear Sir,

With reference to your Tender dated 27-Aug-2020 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. RS. 495,000.00 (in words Four Lakh Ninety Five Thousand Rupees Only) without any condition.

No.	Particular.	Qty./G-Schedule	Unit	Rate	Amount
1	Desliting or cleaning of existing effluent or storm water carrying drainage system, all types of section of drains of industrial area Chopanki. The scope of work includes cleaning of drains, approaches and cross drainage works up to bed level of the drain or culvert or CD work complete in all respect to ensure the uninterrupted flow in the drainage system of industrial Area throughout the year. The work also includes the proper disposal of Sludge or Silt or Garbage etc. and transportation of the same with all due care to a suitable ultimate disposal to a designated place or outside the industrial area with all load and lift, as per the direction of Engineer Incharge. The adjoining sides of the drain should be properly cleaned and dressed after removal of the Sludge or Silt or Garbage etc.	55000	per Metre per year	9.00	495,000.00
			Total		495,000.00

The stipulated dates of commencement & completion shall be **25-Sep-2020 & 25-Sep-2021** respectively. The work is executed as per enclosed "G/H" schedule and the directions of Engineer Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth 1200 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work, failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notice.

You have to maintain the prorate progress of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period, L.D. will be levied as per Corporation rules.

Also you have to submit the copy of PAN card, which is mandatory, STP from mining department and VAT Exemption Certificate from Sales Tax Department. Service tax, etc will be deducted as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.

Thanking you,

Yours faithfully,

Unit Head

Copy To:-

1. Sh. S.P. Sharma, RM, RIICO Ltd. Bhiwadi - II.
2. Dy. Manager, RIICO Ltd. Bhiwadi Unit - II.
3. Sh. Himanshu Sharma, ARM, RIICO Ltd. Bhiwadi - II.

Unit Head  
Bhiwadi (Unit-II)





Rajasthan State Industrial Development & Investment Corporation Ltd.  
(A Rajasthan Government Undertaking)  
Unit - II, Post House Road, RIICO Chowk, Bhiwadi, Distt Alwar, Rajasthan (India), Bhiwadi (Unit-II)  
Tel/Fax: (01493) 220811 (O) 220141 (R) 220728 (Fax)  
CIN No.: U13100RJ1869SGC001263  
GSTIN: 08AABCR4895J1ZW  
Email: bhiwadi2@rilco.co.in

Work Order

R. K. Construction,  
VILLAGE-BILASPUR TH-TIJARA  
Alwar

No. U(17)/2020-2021/10533

UBN No. **944**

Date : 23-Sep-2020

**Subject: Patrolling work for watch and ward of all industrial areas under Bhiwadi unit-II**

**Ref: Tender dated 27-Aug-2020.**

Dear Sir,

With reference to your Tender dated 27-Aug-2020 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. **RS. 269,280.00** (In words Two Lakh Sixty Nine Thousand Two Hundred Eighty Rupees Only) without any condition.

S.No.	Particular	Qty/G-Schedule	Unit	Rate	Amount
	Providing One Bolero Jeep with driver 01 no and with 2 nos Security Guards for the patrolling including night patrolling work in Industrial areas under Jurisdiction of unit Bhiwadi II Khushkhara I/D Centre Khushkhara Tapukara Karoli Chopanki Pathredi-Sarekhurd for complete watch and ward of Industrial area The work includes the daily monitoring and preventing the burning of plastic garbages industrial emissions dumping of waste material on roads etc The Security Guards should be well dressed and well equipped with safety tools in the execution of work Jeep should have alarming system in working condition The Scope of work includes the filling of Log Book with daily Initial and Final reading of patrolling made mentioning the daily actively road wise along with photograph and video proof of all defaults The timing of work is 12 Hrs per day as informed by the Corporation and the patrolling limit is up to 150 km per day Inspection of roads will have to be executed as per the instruction of Engineer In Charge The rate quoted will includes diesel cost driver security guards rate etc Rates to be quoted per day all taxes complete in all respect The work will be carried out as per directions to the best of satisfaction of Engineer In Charge	180	per day	1,496.00	269,280.00
<b>Total</b>					<b>269,280.00</b>

The stipulated dates of commencement & completion shall be **28-Sep-2020 & 28-Mar-2021** respectively. The work is executed as per enclosed "G7/H" schedule and the directions of Engineer Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth 675 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work, failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notice. You have to maintain the prorata progress of the work as follows & special attention be also given on quality of work. If the work is not completed in scheduled time period, L.D. will be levied as per Corporation rules.

Also you have to submit the copy of PAN card, which is mandatory, STP from mining department and VAT Exemption Certificate from Sales Tax Department. Service tax, etc will be deducted as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.

Thanking you,  
Yours faithfully,

  
Unit Head

Copy To:-

1. Sh. S.P. Sharma, RM, RIICO Ltd. Bhiwadi - II.
2. Dy. Manager, RIICO Ltd. Bhiwadi Unit - II.
3. Sh. Himanshu Sharma, ARM, RIICO Ltd. Bhiwadi - II.

  
Unit Head  
Bhiwadi (Unit-II)



## Rajasthan State Industrial Development & Investment Corporation Ltd.

(A Rajasthan Government Undertaking)

Udyog Bhawan, Tilak Marg, C-Scheme, Jaipur-302005 INDIA  
CIN - U13100RJ1969SGC001283

No.: EM/NGT/11/2020/456

Dated: 01 December, 2020

Sh. Uday Shankar,  
Member Secretary,  
Rajasthan State Pollution Control Board,  
4<sup>th</sup> Jhalana Institutional Area,  
Jaipur - 302004

**Sub.:-Directions under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 for Installation of Sewage Treatment Plants.**

**Ref.:- Directions passed by the Hon'ble NGT on 06.07.2020 in OA No. 11/2020 in the matter of Action for Community Foundation Vs Central Pollution Control Board & Ors.**

Dear Sir,

Attention is invited to your above referred letter vide which, you have issued direction to RIICO Under section-33 (A) of the Water Act for establishment of CETP at Industrial Area, Kaharani (Bhiwadi).

In this regard, it is to inform on behalf of RIICO, that:

1. The allotment of plots in these areas have been made in favour of industrial unit with the condition that you shall obtain NOC & abide by rule/regulation of Local Authorities, Fire Fighting Authority, Airport Authority, Pollution Control Board & other Central/State Govt. statutory authorities as per their requirement and applicability to your Unit/Project.
2. The Lease Agreement of the plot, executed by these industries with RIICO is with the condition that the leasee shall take all measures, which are required to for Pollution Control and shall strictly adhered to the stipulations imposed by RSPCB and other Statutory Pollution Laws of the State.
3. The RSPCB has issued consent to operate (CTO) to all these units with the condition that the industry shall maintain zero liquid discharge status outside the premises. No treated /untreated effluent (domestic & trade) shall be discharged outside the premises, in any case.
4. That the CTO issued by RSPCB is with the condition that industry shall maintain safety tank and soak kit of adequate capacity to treat the entire domestic waste and no waste water shall be discharged outside the premises.



## Rajasthan State Industrial Development & Investment Corporation Ltd.

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Udyog Bhawan, Tilak Marg, C-Schema, Jaipur-302005 INDIA  
CIN - U13100RJ1989SGC001263

5. The CTO issued by RSPCB is also with the condition that the industry will comply with the provisions of the water act and air act and to such other condition as may from time to time be specified by the state board under the provisions of the aforesaid Act (s). Please note that, non-compliance of any of the above stated conditions would tantamount to revocations of Consent to Operate and also be liable for legal action under the relevant provisions of the said Act(s).
6. From the above (1 to 5), it is clear that no treated /untreated water is to be discharged by the industrial units in RIICO open drains. These drains are exclusively provided for catering the storm water.
7. If these industries are violating the conditions of CTO the RSPCB may take action against such defaulting units under provisions of conditions of CTO as mentioned at (5) above.
8. If, RSPCB issues specific directions, then RIICO may also take action against these defaulting units, in accordance with the terms & conditions of the Allotment /Lease Deed.
9. As regards, the issue of establishment of CETP is concerned RIICO is having a limited scope of providing land for CETP, in case SPV of industrial units of industrial area come forward for establishment of CETP with the commitment of its operational & maintenance on their own cost as per the guidelines laid down.

As such, RIICO is not responsible for establishment of CETP for the industrial units of Industrial Area, Chopanki & Kaharani, in view of the above facts.

As regards, the maintenance of RIICO drain passing through village Gadpur is concerned the same has cleaned by RIICO Unit Office, Bhiwadi on 12.08.2020 and again on 30.09.2020 to 05.10.2020. A work has been awarded for maintenance of this drain, amounting to Rs. 34.43 lakh on 18.08.2020 and the work is under progress.

In view of the above facts, the directions issued under Section-33 (A) of the water Act, 1974 may be withdrawn immediately and necessary action is to be taken at the level of RSPCB.

(Ashutosh A. T. Pednukar)  
Managing Director